for Scheduled Castes 3 and Scheduled Tribes

Chairman, I beg to move the following motion: —

Reports Qf the. Commissioner, spr Scheduled Castes and Scheduled Tribes for the year, 1964-65 'and, 1965-66, .laid on the Table of the Rajya Sabha on the 30th March and i8th June, 1967, respectively, be taken into consideration.

Madam, I. am • happy that- this hon. House has . been' able to spare some time to discuss jsthese Reports because we in Department of Social Welfare are always, anxious to receive the advice, criticism and guidance from this august, body.- At this introductory stage I do not propose tw-take the. time of, the House. I would like only, to invite, the attention of the House to a few significant facts so that in the course of the debate these items may not be referred to oyer and Over again. After I" have had the benefit of listening, to the comments of- the hon. Members here, whatever I have to say, I shall say at the end of the debate.

Firstly, Madam I would like to apologise for the delay in having these Reports placed on the Table of the House.. Ever since I took over the responsibility of this Department I have endeavoured to expedite, matters and that is how both these Reports have come 'at the same time. I would like to assure the Ho'use that'it will be our constant endeavour 'to place the Commissioner's Report on the Table of the House, every year during the Budget Sessitm so that this delay is reduced to the minimum, which means that the next Report will be available to the House during the next Budget Session.

Secondly, Madam,' after these Reports are discussed here the "Government takes various". decisions on the recommendations made in the Reports. Some kind of statement on the action taken by the Government x>n the recommendations used to be circulated to the Members of the Hpuse

श्री राजनारायण: उन्होंने यह कहा है कि जो अंग्रेजा रहेगोहम उसा का आयेटिक मानेंगे। एक बात तो यह बिल्कुल गलत कही है। श्रीर दूसरों बात यह है कि राज्य सरकारों के बीफ मिनिस्टरों का कांफ्रेड में यह तब हुआ था कि जो राज्य सरकारें अपनी भाषा में लिखना चाहें लिखें। तो इस तरह से अंग्रेजों को बराबर कायम रखने का षड्यंत्र रिजर्व बैंक कर रहा है और जा राज्य सरकारों के अधिकार पर अनाविकार बेटा रिजर्व बैंक कर रहा है और जा राज्य सरकारों के अधिकार पर अनाविकार बेटा रिजर्व बैंक कर रहा है।

THE DEPUTY CHAIRMAN: That will do.

श्री राजनारायणः इन नियं ने आहसे निवेदन कलंगा कि आप सरकार को आदेश दें कि वह कहे कि उत्तर प्रदेश वित्त मंत्रालय ने जो पत्र हिन्दी में भेजा रिजर्व बैंक उसी का निश्चित रूप से आधिकारिक मान कर कार्य-वाहो करे और इस तरह संविधान की प्रवहेलना न करे।

THE DEPUTY CHAIRMAN: That will do.

श्री राजनारावरण: यहां वित्त मंत्री का मापण हाने वाला है, मैं आपसे निवेदन करूंगा कि आप वित्त मंत्री को भी कहें कि वह रिजर्व बेंक को आदेश करें कि किसी भी तरह से जो राज्य हिन्दी में लिखें उस पर वह उचित कार्य-वाही आधिकारिक लेंगुएज मान करें ही करें।

MOTION RE .FOURTEENTH AND FIFTEENTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER OF. PLANNING, PETROLEUM . AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): Madam Deputy

Lbnn Asoka Mehtal

in the past. This time it is included in the Report itself. In the Report for the year 1964-65 hon. Members will find that the action taken on the earlier Reports has been included as part of the Report. That is why no separate document has been circulated. I hope, and it will again be our endeavour to see, that in the November-December Session of Parliament we shall place on the Table of the House a document about the steps taken by the implement Government to recommendations of the two Reports that the House will be discussing today, and I hope that procedure will be followed by the Department in future also.

Thirdly, Madam, we have to consult a variety of Governments and a variety of Departments before we ultimately reach certain conclusions on the action to be taken. The State Governments have to be consulted and various Ministries in the Government of India have to be consulted. Besides, Madam, there are also various Advisory Committees. A proposal was made in the Lok Sabha the other day that there should be a Parliamentary Committee also to help in the implementation of the various recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes. In the other House when the debate was going on I gave the assurance that I would be agreeable, subject to the fact, Madam, that the Speaker and you agree to a small, compact Parliamentary Committee being set up. Its advice and guidance in the implementation of the recommendations of the Commissioner will be of great value to our Department. So, I would like to bring this assurance to the attention of the House, so that this demand need not be repeated here.

I would also like to invite the attention of this hon. House to the two Committees that are working. There is a Committee of which Shri Elaya-perumal is the Chairman. It is just now trying to collect all available in-

formation on the extent to which un» touchability is still being practised or to what extent we have been able to make effective the laws that we have enacted against untouchability and what are the further measures that should be taken. We have got the interim report of this Committee We hope to get the final report in the near future. This is one of the reports to which we are looking forward and I hope we will be able to organise the follow-up action after the report and its recommendations are before us.

In the same way, there is another team, which has been set up by the Planning Commission and not by the Department of Social Welfare, o' which the leader is Mr. Shilu Ao, the former Chief Minister of Nagaland. That team is making a detailed studi-r of the problems of Scheduled Tribes in Scheduled Areas. We are also looking forward to the report of thf? Study Team in order that further light may be thrown in a meaningful manner on the programmes that have to be taken up about the various problems, about the various activities and various difficulties which the members of the Scheduled Castes and Scheduled Tribes are experiencing,, today.

Madam, I have nothing more to say at this stage and I shall reserve my comments which I shall give at the end of the discussion when I reply to the debate.

Madam, I move. The question was proposed.

SHR1 M. P. BHARGAVA (Uttar Pradesh): Madam Deputy Chairman, before you start the debate, I have a small submission to make about the timing for placing the Report on the Table of the two Houses. The hon. Minister has already expressed regret that these Reports were laid late. As regards future reports I would suggest that efforts should be made to place the Reports on the Table of the two Houses in early part of

Motion re .Reports of Commissioner

November-December Session so that the Reports can be discussed in the November-December Session. If they are placed during the Budget Session, then the discussion cannot take place before August-September of the succeeding year and the discussion bo-comes unreal. So, if yuu -want to do justice to these Reports, efforts should be made to see that the Reports are placed here in the year in which the Reports are prepared.

THE DEPUTY CHAIRMAN: I think the Minister has said that.

SHRI M. P. BHARGAVA: He said the Budget Session.

SHRI ASOKA MEHTA: I may explain the difficulty. The Commissioner has to get all the information from the State Governments for the fiscal year. It takes about four months or so to get the information because he has to gel some idea about how much money has been spent on various programmes, etc. You know the difficulties in collecting this information. Then the Report has to be produced. It has to be translated into English if the Ruport is received in Hindi and it has to be translated into Hindi if it is received in English. Thon, it has to be printed. Now, in all this we have tried very hard to work fast but it just cannot be managed to be ready for the November-December Session. However, I shall make every effort to see that this is done. I cannot give any assurance. If I give any assurance and I cannot do it, again, I will be in difficulty. That is why I said that we shall place it here during the Budget Session. If I can do it by the November Session, I shall be very happy to do it, but there are various limitation:! and difficulties and, therefore, I do not propose to give any assurance

THE DEPUTY CHAIRMAN: I understand your difficulty because I have handled this subject before. Mr. Gaikwad.

SHRI B. K. GA1KWARD (Maharashtra): Madam Deputy Chairman,

I am really sorry to say that, generally speaking, according to the Constitution this Report should have been considered yearly and I do not know why this Report is always delayed. Two Reports and sometime, three Renortc ai>c:p*rt-4agothor xor consideration. Whatever has happened and I would request the hon. Minister to see that hereafter such Reports are put for the consideration of Parliament yearly.

for Scheduled Castes

Under article 338 a Special Officer for the Scheduled Castes and Scheduled Tribes has been appointed. His duty is to investigate all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under the Constitution and report to the President upon the working of those safeguards. You know very well that India is a vast country. I do not know what is the staff placed at the disposal of the Commissioner for scheduled Castes and Scheduled Tribes. As stated in the Constitution itself, the Commissioner should investigate all matters relating to the safeguards provided to the Scheduled Castes. I do not know whether it is physically possible for the Commissioner, with the inadequate staff at his disposal, to investigate all these matters. Of course, he has submitted his Reports. I know there are so many omissions, but anyhow if you just go through the Report you will find that he has tried his level best to put many things in the Report. However, I am surprised to note this. Madam, you will find that our Government has come forward-I do not know it whether with retrenchment policy of the Government the staff working under the Commissioner has been removed. In other words, I can say the staff has been confiscated from the Commissioner and attached to some other Department. Under the circumstances, I do not know whether it will be possible for the poor Commissioner to .collect information throughout the country. In every State there were

[Shri B. K, Gaikwady] ' Assistant ing the solution of the solu Commissioners.. Evetn then whatever jans, do you mean to say that they information .was. rei}ui:pe&;by the wall be setted, they will be happy Government was- not. ;u always available. in their lives? Abraham Lincoln had Under the :<.circumstances, wh"»u»w£r.haa taken placets jwt mithe interests of tHa^ohediUoi.nos-te&^iid Scheduled. Tribes. So, .1; (request :4iie Government to reconsider-rtfee; matter and see that the staff, which has -been taken away from his Department, from the poor Commissioner., is M\$e-turned. He will be sitting in his office along with his two Assistant Commissioners and I do not' know how he is going 10 investigate all matters: relating to the safeguards pi the Scheduled Castes and . Scheduled Tribes throughout the country, liven if there in other staff of Government other than his Department, I do not know whether that staff will be ..pat at his disposal when needed. The staff members who were working all the time, were found to be inadequate; Now, if you transfer the staff to some other Department, it is not in the interests of the Scheduled Castes. At least that much I • can say.

Of course, time is very limited and I cannot give any lengthy lectures on all these matters. Now, in the Report and even outside you will find that the Government is using the word "Harijan." In my opinion, if I mistake not, "Ha.'Tijan" is not a constitutional word. Nowhere in the Constitution you will find this word being used. What is the meaning of "Harijan"? "Harijan" means "son of God". Who is not a son of God? Everybody is. Madam Deputy Chairman, you are also a daughter of God. My hon. friend, Mr. Asoka Mehta, is a Harijan. Everybody in the House and outside the House, you will find, is a Harijan. Shri Akbar Ali Khan is alsn a Harijan. Harijan means "Khuda ka l'adka." Who is not "Khuda ka ladka'? Who is not son of God? So I do not know why this is attached to this particular community which is hated by all these people. By giving that name to these people you have spoiled, you have degraded the meaning and value of that word Harijan. By call

said. "Tell a slave he is a slave he will revolt." "Similiarly," when you are treating them as untouchables. Tet them revolt against the infustice which is being done to them for generations. Then I come to the Report What is the Report? They have to see that untouchability is eradicated from the country, that services are given to these people, that their economic problem is solved, that education is spread among the people. These are, safeguards provided by the Constitution. I will take untouchability. article 17 of the Constitution, you will find that untouchability has been abolished. When the Constitution was written, it was said that all people should respect the Constitution which is supposed to be the most valuable and sacred document of the country. You will find that untouchability is not at all eradicated from the country. 'If you just read the Report on page 47 to 51 of 1955-56-I have no time, Madam. otherwise I would have just read those pages-you will find that untouchebility has been observed in all parts of the country, not in one particular State I just want to know this thing. If untouchability is not eradicated by the Government, Government should find out a remedy or the Commissioner, who is appointed as a Special Officer by the Government, should come forward and say what should be done. By only reporting the purpose is not served. He must at least come forward and tell that if this not the method by which it is serving the purpose, he must propose something else, or Government should come forward and say that for removal of untouchability some other remedy would be found. You will find that there are several murders taking place. If pcople try to take water from the well, there are murders in Gujarat which is supposed to be the State of Mahatma Gandhi and our Deputy Prime Minister, Shri Morarji Desai,

Minister, Shri Asoka Mehta, there you wili mind that uneodenability is so severe that they are not allowed to draw water from public wells, to go into the temples, to £o to the barbers, to go to the tea shops. Nowhere they are allowed. Not only that, but the President of the Depressed. Classes League, when we met him, told us that there were three murders on the ground of this observance of untouchability. When they fought against this evil, they were killed. Reports were made to the police. But no investigation was made, and nothing has happened. I have got all detailed information. If you permit me to give all that, I will give them before the House, but it will take a long time and perhaps I will not be able to finish what I have to say. Therefore, I say this is the position throughout the country. This Report has given information as to how untouchability has been observed in all the States. That has been mentioned on pages 47 to 51. I am also a member of one of the Committees, which is studying the problem of untouchability and its removal. We have to find how far they have advanced economically educationally. When we visited throughout the country, in several States we found that many of the police officers do not know whether there is any Act for the removal of untouchability, the Untouchability Offences Act. They have no knowledge of that. Not only that, but in the districts in which some of the officers were called, some of the D. S. Ps.—if you permit me, I can give the names of such officers also-they said: Government has passed this foolish Act; they do not know thaf this sort of evil will not be eradicated by legislation: it will be done by persuasion: you should go on persuading the people. These were the views of the officers. Then what to talk of removal of untouchability in the villages?

Now the question is we just want to know how untouchability can be eradicated tfrom the country. Twenty years have passed after independence

and we find that we are where we were. Can we not find out any remedy? in Gujarat there was one dohgress leader. 1 think he was the President of the District Committee. He said: "You must realise and you must 'try to understand that if this evil has persisted for the last four thousand years, then for the eradication of this evil it will take at least half of that time. That is, two thousand years". That was the view of a Congress leader. This is the position. What can be done?

What is the position of the Scheduled 'Caste people living in villages? We will find that more or less they are treated as slaves. Several times in this House and in the other House also we have raised this question. Now what can be done by which they will lead independent and honourable lives? • For leading independent and honourable lives, there is only one course which was proposed by my leader, Dr. Babasaheb B, R. Ambedkaf. He¹ had once suggested that we should at least try one thing, and that thing is: let us have separate villages. Many of my friends will misunderstand me. They will say as Muslims demanded Pakistan, similarly these people are demanding separate "stans" or something like that. Please do not misunderstand us. If you do not want to allow me to stay with you, if you treat me worse than a clog, then the best course is, let me live somewhere outside, away from you. If separate villages are established, people will go and stay there. Whatever Government land is available, that should be given to this village. In case they require more land, land should be 'acquired by Government as they are acquiring land for factories and other things. They will have their patels, patwaris, their teachers will be there. Let them lead a happy life in these separate villages. Think over this matter without prejudice, and I think you will RISO come to feel that this sort of separate villages will solve the problem To some extent.

DR. B. N. ANTANI (Gujarat): Will it not be another form of segregation?

SHRI M. **GOVINDA** REDDY (Mysore): They want a constituency.

SHRI B. K. GAIKWAD: We care not a bit for the constituency.

SHRI A. G. KULKARNI: He wants an honourable place for them to live.

SHRI B. K. GAIKWAD: My point is if there is a separate village, they will have their own village pancha-yats, they will be masters of that village. Not only that, if all those people live together, then friends like you will come there if you want to contact them. When you will find that so many people are living there; many of you would like to have contact with them. Otherwise, in every village if we are only 10 or 20 or 100, you will not care as you do not care even now.

DR. B. N. ANTANI: How do you reconcile the principle of assimilation of untouchables with our society? By segregation?

KHOBARAGADE SHRI D. (Maharashtra): We want to live a life of honour and dignity and not of servility.

SHRI B. K. GAIKWAD: In the year 1932 when the Poona Pact took place it was assured by Mahtama Gandhi himself and his colleagues that un-touchability would be removed within ten years. Just imagine how many years have passed and still this untouchability could not be removed by the Caste Hindus and Government. By persuasion impossible. By legislation =ilso we have found it impossible. There is no other alternative. But this is the alternative which I propose of having separate villages throughout the country.

Then I will take another question as regards Government service. You will find that the figures, given about Government service are

most disappointing. There are two Reports under consideration. However, I will take only one Report, the latest one for 1965-66. I do not want to refer to the other one because that will take unnecessary time. I will take the last year's figures. He has given there figures from 1962 to 1965. In 1965 you will find" the position of the Scheduled Castes and the Scheduled Tribes in Government service. As regards the Scheduled Castes it is 1.59 in Class I, 2.51 in Class II and 8.61 in Class III. Then, for Class IV, it is 17.17. That is their percentage. Similar is the case with the Scheduled Tribes-0.53 per cent in Class I, 0.23 per cent in Class II, 1.11 per cent in Class III and 3.38 per cent in Class IV. That is the position. Instead of going through these figures, if you will just see, the Government—and even the Constitution itself-have announced that 12 per cent is reserved for the Scheduled Caste people. Then how is it that the Scheduled Castes are not recruited even after 20 years of Independence?

and Scheduled Tribes

Then, for your information, I will just read from page 41 and you will find therefrom that there were vacancies available. I can say this much. I do not want to go to the point of suitability or unsuitability. I do not want to say anything about that but only about the candidates that were available on the live registers of the employment exchanges. You will find that throughout the country the number of seats reserved for the Scheduled Castes and the Scheduled Tribes is something like 11,365. They were registered on the live registers and appointments were given only to 5,019. You will find that several thousand vacancies were reserved for the Scheduled Castes but they were not filled in. It means that 6,346 persons belonging to the Scheduled Castes were not appointed though candidates were available for those reserved seats. Similar is the case with the Scheduled Tribes. In recording all these things, it will take time. So I am trying to avoid those thtegs.

Then I come to page 24. I will say that in regard to recruitment of Scheduled Castes in Government services, .some Government people are good. I want to bring to your notice that the Government of Gujarat have issued instructions to all the heads of departments and officers that if any instances the reservation orders are not followed come to the notice of the State Government, those officers will be held personally responsible for the omission. This salutary example should be followed not .only by all the other State Governments but also by the Government of India, by Mr. Asoka Mehta's Govern-.ment; they should take note of this and see that such sort of circulars 01 instructions are issued to their Government officials. Government say that so many seats have been reserved and that the candidates are available. But the selection bodies say that the candidates are not found suitable. I fail to understand what is this suitability. If they do not want to somebody, they say, no, he is not suitable. so, they should not be the sole authorities for rejecting the candidates. I suggest that they appoint, at the Governmental level, at the Ministerial level, some persons who will select these In the Supreme Court, in the High Courts, in Parliament, in the Lok Sabha and in the Rajya Sabha, Madam, you will find that they do not observe this reservation in Government services for the Scheduled Castes and the Scheduled Tribes. There should be reservation in this Parliament, but they do not observe this. While giving decisions, the Supreme Court says, "Oh; this is the meaning of the Constitution.", but they themselves do not observe it. So the Government should at least request if not order the Supreme Court and the High Courts that they should see that Scheduled C'aste and Scheduled Tribe people are recruited.

I am receiving thousands of complaints from Scheduled Caste and Scheduled Tribe employees that their confidential records are spoiled by the •caste Hindu officers who are pr«-

judiced; and especially this is being done at the time of their promotion. I have received not hundreds, but thousands of complaints. That has become a headache for me because people come and say that for the last 15 or 20 years, they work satisfactorily. But now their confidential reports have been spoiled at the time of their promotion. I want to draw the attention of the Government to page 14 of this Report where the Commissioner has also rightly pointed it out. He has also come to our rescue. He says:

"It cannot also be denied that a certain degree of prejudices still operates in the conscious or subconscious minds of some, though by no means all, senior caste Hindu officers and these may be reflected in the assessment in the confidential reports for two or three years immediately prior to the year in which the reports are likely to be examined for the purpose of promotion."

This very fact shows how their confidential reports are spoiled by the prejudiced caste Hindu officers. I do not blame all the officers; I say there are some officers who are orthodox. So, the Government should take note of this and see that they are not allowed to spoil the records of these persons and that they are given their due benefit.

Then I can say that as far as my information goes, there is only one High Court Judges, Court Judge. High Governors, Ambassadors and such other posts should be given to these people. I fail to understand why they are not being given these posts. The Government is very sympathetic towards the welfare and uplift of the Scheduled Castes and the Scheduled Tribes. This is how they show it in action. I do not mean to say' that they are pretending, but this is how they Government was pleased to represent the case of the Scheduled Castes and the Scheduled

[Shri B. K, Gaikwad.]

Tribes in the Supreme Court as regards reservation in promotion posts in Government services. The Supreme Court had set aside the judgement of the Madras High Court. Now, Madam, you will find that the Supreme Court held that the principle of reservation in promotion is not only constitutionally valid but is also very much desirable in the context the social and economic circumstances prevailing in India. This is what the Supreme Court had said. We were hoping that the Government would not only allow the existing concessions to continue but would further liberalise them so as to make up for the deficient representation of the Scheduled Castes and the Scheduled Tribes in the higher ranks of the services. However, instead of liberalising the existing concessions, the Government curtailed them. This has been done without any enquiry.

As regards the efficiency of the Scheduled Caste and Scheduled Tribe candidates, I do not want to say any other thing except quote what Prof. "V. K. R. V. Rao, the then Member of the Planning Commission and now the Minister for Shipping and Transport, has said. He has said:

"I am aware that there is both talent and diligence among the Scheduled Castes and Scheduled Tribes. In fact, it is my basic conviction that, given equal opportunities, there is nothing to choose between a Brahmin and a Harijan or a Caste Hindu or an Adivasi. But opportunities have to be equalised and where handicaps exist, they have to be removed."

Now, whatever is given in respect of Class II and Class III posts they are on paper only as the pack of concessions is taken away. I would suggest that wherever any Scheduled Caste or Scheduled Tribe man is in the zone of promotion, his confidential report should be seen by the Minister who should satisfy himself that no

injustice is done to him. No candidates should supersede him unless he is found unfit. This is the position iii Government services.

Then, Madam, the economic position of the Scheduled Caste and Scheduled-Tribe people is worse uian claimed, They have no business to do, no industry in their hands by which they can maintain themselves. Madam, some people say that the condition of the Scheduled Castes can be improved only by education. But, Madam, I have seen so many educated friends amongst Scheduled Castes whose economic position is no better than the Scheduled position of an illiterate Caste man living in a village. Even by merely improving their economic position they do not get a status in the society. They will not be satisfied unless and until they are equally and respectfully treated in villages. However, if their economic position improves, it will help them in making progress.

Now, the question is how to improve the economic conditions of the Scheduled Castes and Scheduled We propose that land should be Tribes. given to these people for cultivation. Madam, is there considerable land in the country? Yes, you will find that there is land in the country. If there is land in the country, why does it not go to the Scheduled Castes and Scheduled Tribes? a Scheduled Caste man applies Suppose for land. The application goes to the patwari or the Kanungo who will say that no land should be given to these people. Why do they say so? The reason is very simple. go to the vilage; stay with the Thev landlords and with their consultation the Government, submit reports to saying that land is required by the villagers for public purpose. If the land is given to these landless Scheduled Caste people, then naturally they will not get cheap labourers for working on their fields. So the decision of the patwari is communicated to these people. In that connection I request that wherever

Government land is available, it should be given to them.

Now, the question arises as to whether there is land in the country? Yes, Madam, there is land. There was a report by the Food Minister some days ago in the press saying that 310 lakh, hectares of land was available with the Government. In Rajasthan there is 90 lakh hectares. In Maharashtra, Madhya Pradesh, Andhra Pradesh, U.P., Orissa, Madras, Bihar, Mysore and West Bengal there is 20 lakh hectares of land available in each State. You will find that there is about 5 lakh hectares of land available in each of the following States. The States are Jammu and Kashmir, Kerala, Punjab, Haryana, Mysore, etc. But, in spite of these people demanding land, they are not given any. In Nagaland also there is land available.

In many cases, where land is given to the Scheduled Castes, when crops are grown the caste Hindus, who are prejudiced against them, destroy their crops by grazing their cattle. Such is the position in villages. I know of hundreds of cases where lands given by the Government according to the Government policy. But when the lands are cultivated and crops are grown, they are destroyed by caste Hindu people. I just want to submit to the Government, 'If you are a Government, act as a Government. If you really want to help these people and if you want to rule the country, you should rule it properly." ...

THE DEPUTY CHAIRMAN: You have taken half an hour.

SHRI B. K. GAIKWAD: I have spoken on untouchability only. I will be finishing, Madam. Now the question is how to improve their economic condition. I have certain suggestions to make. You will find that there are several small-scale industries. These people should be given encouragement with regard to those industries. Give them licences for shops and to run the industries, In Delhi several shops have been constructed but no

shop has been given to the Scheduled Caste people at concessional rates. They are told to come and bid in auction,... If they, are to bid at the auction, do you think it is possible for them to get shops? Impossible. They are poor people. Big people who have come from Pakistan and other rich people go and bid at the auction and these people cannot get any shop to run the industry. I have proposed to the Government to reserve some quota of shops etc. as they reserve certain posts in Government services. Give them licences to run these shops and industries. Let them sell vegetables or small goods or whatever it is. That is not done. The Government should take the initiative and see that that is done. 972 JE

Madam, import and export licences should be given to them. People are earning by lakhs and crores. I wonder if Government would give them anything unless they offer something for Mirch Masala or Chapani. But if the Government takes initiative and gives them licences, it will be a great help.

DR. B. N. ANTANI: What will they do with these licences?

SHRI B. K. GAIKWAD: Give them loans without interest and subsidy to run their industries. Give them licences for cement, iron, coal, military contracts. All these things should be given.

Madam, you will be surprised to know that in matters of issue of licences for cement etc. they are asked whether their forefathers were doing this business. When they say, "No", they are not given licences. Licences are given to only those whose forefathers were doing these businesses as if these businesses are the property of their forefathers.

SHRI M. V. BHADRAM (Andhra Pradesh): That is why it goes to Birla.

SHRI B. K. GAIKWAD: Yes, it goes to Birla. If my father was not doing a business, it does not mean

[Shri B. K. Gaikwad.]

that I should also not do that business. There ar_e rules saying that those whose fathers were doing a certain business should only be given those licences. That should not be the practice, Madam.

SHRI MULKA GOVINDA REDDY (Mysore) j They want to maintain the *status quo*.

SHRI B. K. GAIKWAD: Government should give small contracts for roads, bridges, dams or things like that. Government should encourage labour unions to execute small contracts.

Madam, under article 23 forced labour has been prevented. But you will find, Madam, that forced labour is being, extracted throughout the country, everywhere. In this form or that form it is there.

SHRI B. D. KHOBARAGADE: That is mentioned in the Report.

SHRI B. K. GAIKWAD: I am not saying by myself.

SHRI M. V. BHADRAM: Bonded labour.

SHRI B. K. GAIKWAD: Yes. I can give a number of examples. I have got my information, no doubt. But as it will be my information, it may not be believed by my friends here.

SHRI B. D. KHOBARAGADE: The hon. Member can refer to page 57 of this Report.

SHRI B. K. GAIKWAD: Will you kindly allow me to say something on education and other subjects?

THE DEPUTY CHAIRMAN: You want more time?

SHRI B. K. GAIKWAD: I do not want to take all the valuable time myself. I want to refer to something about the education and harassment

caused to the Scheduled Tribes and Scheduled Castes.

THE DEPUTY CHAIRMAN: You may take another five minutes.

SHRI B. K. GAIKWAD: I do not want to dissatisfy you when you are kind enough to give me time. There is harassment to these people. Wherever these people trying to establish their rights they are harassed. They are ill-treated boycotted. Their houses are burnt down. Madam, you will find that in cases where Scheduled Castes have been beaten and they wanted to go to the policy station they were not allowed to go. can go to the police station by this way or that way only. If they are caught they are further beaten. There is not one case but there are thousands of such cases. This sort of harassment goes on.

Now, as regards education, the Government want to exclude certain communities from the list of Scheduled Castes and Scheduled Tribes as, they say, they have become much more advanced. Madam, of course you will find that there is a certain amount of improvement as education among the Scheduled regards I do not deny that. But what is the Castes. percentage? You will find that only one among 1,000 is educated. Now there is this Lokur Committee Report. It says that a particular community should be omitted from the list the Scheduled Castes because they are no more backward. I would most respectfully bring to the notice of Mr. Lokur and his Committee and this House also that it is not so. Let them not kindly misunderstand the position. If you just go into the villages, you will find what the position is of the lakhs of Scheduled Caste and Tribe people who are living there. What is their education? They are most illiterate. They even cannot sign to-day. Now, for instance, in Maharashtra it is said that the Mahars are much more advanced because Dr. Babasaheb Ambedkar was in that community. Do you mean t«

Motion re Reports of Commissioner

say that everybody there is a Babasaheb Ambedkar? I cannot understand how the Lokur Committee concluded this way. And the Government is also considering that Report. The Mahars from the Scheduled Castes are advancing, mo doubt. They have advanced. I do riot deny. But if you take them out from the list, lakhs and lakhs of people who are living in the villages will be denied the concessions which have been granted to them by the Constitution. So that should not be done.

Now with regard to scholarships, several boys are refused scholarships on this ground Or on that ground. I would request Government to take necessary precautions to see that scholarships are not refused to these boys and also to see that they ore encouraged. Then there were seme schemes in the villages in respect of primary and secondary education carried out by the Government. But they have been stopped on account of economy. I do not mean to say that Government should not economise, but they can apply economy i,o some other heads and not to the education of a most backward and downtrodden people who have been suffering for cfentiries together. Kindly see that they are uplifted.

Thank you.

डा० धर्म प्रकाश (उत्तर प्रदेश) : उपसभापति महोदया, ग्रायक्त को रिपोर्ट पर मुझे ग्रधिक तो नहीं कहना है लेकिन इतना जरूर कहना है कि 20 वर्ष की इस लम्बी अवधि में, मैं समझता हं, यह एक रस्म सी पड़ गई है कि हर साल दोनों सदनों में इस पर विचार होता है, सदस्यगण अपने अनभव के ब्राधार पर बहुत सो बातें कहते हैं, रिपोर्ट में भी बहुत से सुझाव ग्राते हैं लेकिन मैं यह देख रहा है, रिपोर्ट इस बात को साक्षी है कि इतनी उदासीनता इस समस्या पर वर्ती जा रही है कि जिलना कहा जाय थोडा है।

लेकिन मझे ज्यादा ग्रफसोस इसलिय नही होता कि माज देश की गतिविधि इस मौर जा रही है कि सब लोगों को अपने अपने स्वार्थ की पड़ी है तो इस कठिन भ्रोप बहुत ही जटिल समस्या की ग्रोर कौन देखे। ठीक है सरकार का कर्त्तव्य अधिक है मगर इससे भी इंकार कोई नहीं कर सकता कि प्रत्येक देशवासी का कर्तव्य है कि जो लोग सदियों से पढ़दलित हैं, सदियौं से ग्रधिकार बंचित हैं, सदियों से सताये गए हैं, उनके प्रति प्रत्येक ग्रपने कर्तव्य का पालन करें। मगर, उपसभापति महोदया, मैं ब्रापसे क्या निवेदन करूं, इस समय तो देश की गति-विधि कुछ दसरी ही ग्रोर जा रही। कौन इससे इंकार कर सकता है कि देश संकट में से गुजर रहा है, बाहरी संकट सिर पर सवार है, चीन धौर पाकिस्तान की दरिट लगी हुई है और कम से कम काश्मीर के का भाग में. जहां 46 हजार वर्गमोल तो पाकिस्तान ग्रीर चाइना के कब्जे में जा चुका है, भीर केवल 40 हजार वर्गमील हमारे पास है, ये बाहरी खतरे हैं और देश का खतर यह है कि आज तोड़ फोड़ करने वाले और देशद्रोही इस ताक में बठे हैं कि कौन सा ऐसा समय ब्राये कि जब यहां हम गृह-युद्ध शुरु कर दे या खुनी कांती पैदा कर दें ताकि यह सारा ढांचा ग्रस्तव्यस्त हो जाय। इसके ग्रलावा ग्रीर बहुत सी समस्यायें हैं, खतरे हैं। हर समय हर एक की जबान पर है कि खाद्य समस्या हम से ग्रभी तक हल नहीं हो पा रही है, खाद्य समस्या भंयकर रूप में जा रही है। भले ही सरकारी रिपोर्ट कह दें कि कोई भूख से नहीं मरा लेकिन सैकड़ों मख से मर चुके हैं इसमें कोई दो राय नहीं है। इसके ग्रलावा जनसंख्या इस तेजी से बढ रही है कि शायद ऐसा सभय कभी आ जाय और ग्राना कोई ग्रसम्भव नहीं है कि ग्रादमी को म्रादमी खाना शरू कर दे।

ये समस्यायें हैं ग्रीर इन समस्याग्रों के होते हुए खाज इन करोडों प्राणियों की समस्या भी निहायत भयंकर रूप में सामने है लेकिन हम एक रस्म के तौर पर विचार करने बैठते

Motion re Reports of Commissioner

डा० धमं प्रकाश हैं, गवर्नभेंट सुनती है - ग्रौर सुनने के बाद जवाब देती है और फिर हम कानों में तेल डाल कर साल भर के लिये बैठ जाते हैं।

में आपसे एक बात पूछना चाहता हं। सदस्य अपने अनुभव के आधार पर अपने सझाव पेश करते हैं, हरिजन ग्रीर ग्रादि-वासियों की समस्याओं के समाधान के लिये ग्रपील करते हैं, वह भी सुझाव के साथ ग्रपील करते हैं, लेकिन गवर्नमेंट उसे भून कर उस पर कोई अभल नहीं करतो तो इसका कारण क्या है ? यह बड़ो गम्भीरता से साचने की बात है। मैं समझता हुं कि शायद हमारो गवनं मेंट के सामने दो तीन दिष्टकोण रहते हैं। एक दिष्ट-कोण यह हो सकता है कि चकि यह सदियों की समस्या है इसलिये काफो समय इसके लिये चाहिये और धीरे धीरे यह समस्या हल होगी, एक यह भी हो सकता है कि अगर हम कुछ नहीं करते हैं तो हमारा विगडता क्या है और कोई हमारा क्या कर सकता है, एक यह भी ख्याल हो सकता है कि ग्राज छोटो-छोटी बातों के समाधान के लिये लाग हड़ताल करते हैं, भख हड़ताल करते हैं. सत्याग्रह करते हैं, जल्म ग्रीर जलसे करते हैं ग्रीर कहीं घेराव को धमको भी देते हैं मगर इस समस्या के समाधान के लिये तो कोई ग्रान्दालन नहीं है, कोई परेशानी नहीं है, कोई धमको नहीं है और जब कोई परेशानी का बात हा नहीं है तो उसकी तरफ हम ध्यान ही क्यों दें, धीरे धीरे हो जायगा, लेकिन मैं यह चेतावनी देना चाहता हं कि हमारो गवर्नभेंट को यह याद रखना चाहिये कि ग्राज दूनिया का सबसे बड़ा धनवान देश, अमेरिका है, सब से ज्यादा वह शक्तिसम्पन्न है लेकिन वहां उत्तर प्रदेश को ग्राबादी के बरावर हो नाग्रोज को संख्या है जो कि सारे अमेरिका में विराजमान है, उनकी अनेक समस्यायें हल हो चुको हैं, उनकी ग्रायिक दशा भी बहुत हद तक सुधर चुकी है, शिक्षा के क्षेत्र में भी वह काफी ग्रागे जा चुके हैं ग्रीए बड़ो-बड़ो नौकरियों में भी हैं, मगर उनकी कुछ समस्याये वाकी हैं जिनके कारण उन्होंने

वहां की शांति की भंग कर दिया, तो मैं यह सिर्फ इशारतन कह रहा है। मेरा मतलब बह नहीं है कि यहां भी कोई खुनी कॉवी हैं। गांधी जी के आदेशान्सार कांती की शानी चाहिये, यह ठोक है किन्तू हम खुनी कांसि के हक में नहीं हैं जो भो हां वह हों लेकिन कांति जरूर यानो चाहिये ग्रीर ग्रायेगी। मैं समजता हं कि परिस्थिति मजबर कर रही है आप इन थोथे ग्राश्वासनों से ग्रीर-थोथे प्रस्तावों से ग्रीर हर माल की इन रिपोर्टी से मंताप नहीं दे सकेंगे । फिर ग्रापने ता समाज-वादा समाज बनाने का दावा किया है। आपसे में पूछना चाहता हं कि समाजवादा समाज ग्राप कौन सी क्यानत में बनावेंगे ? ग्राज कराड़ों प्राणा है जिनको ग्राप काम नहीं दे पा रहे हैं, कराड़ों प्राणी हैं कि जो एक बक्त खा कर गुजर कर रहे हैं, लाखों प्राणी हैं जिनके तन पर कपड़ा नहीं और करोड़ों वह प्राणी हैं जिन्हें सांप, छुछन्दर ग्रीर विच्छ से भी बदतर समझा जाता है, ग्रीर फिर ग्राप कहते हैं कि हमारा समाजवाद है। क्या इसी का नाम समाजवाद है ? बहुत से लोग जो यह दावा करते हैं, मैं उनसे पूछना चाहता हं : श्राप समता ग्रीर समानता का राग ता ब्रालापते है लेकिन ब्रपने नाम के बागे ब्रीर पोछे. सोचिये तो, क्या मुछल्ला लगाये हुए हैं। क्या ग्राप इसो से चाहते हैं कि लोगों के ग्रन्दर भेदभाव भिट जाय, क्या इसं। को ग्राप समानता का ग्रादर्श मानते हैं, क्या इसी का नाम समाजवाद है ? यह सब थोथे नारे हैं श्रीर श्राप याद रखिये कि इन करेड़ी प्रशियों को जिन्हें सदियों से सताया जा रहा है, ग्राप अधिक दिन तक सता न सकेंगे। आपने जो समाजवाद का नारा लगाया है यह समाजवाद का नारा थे.था सावित होगा और इसकी जगह श्रायेगा साम्यवाद । साम्यवाद का ढांचा श्रापकी रही सही संस्कृति और सम्यता के ढांचे की वहा देगा ग्रीप ये करोड़ों प्राणी इसी साम्यवाद के शिकार बन कर आपके सामने खड़े होंगे। परिस्थितियां मजबूर कर ोगी । लेकिन मुझे द:ख है कि ग्राप न पाकिस्तान के खतरे से

for Scheduled Castes

^and Scheduled Tribes

परेशान हैं न चाइना के खतरे से परेशान हैं के माथे पर लगी कलंक कालिमा जब तक अं.र न दूबरे खतरों से परेशान हैं। मैं आपसे नहीं मिटेगी, तब तक हम अपने को मानव पछना चाइना है : आप परेशान किस से नहीं कह सकते, इनसान नहीं कह सकते।

श्रोर न दूबरे खतरों से परेशान हैं। मैं श्रापस पूछना चाहता हं : आप परेशान किस से हैं, ग्रापका ध्यान कहां है ? माफ कीजिए तो स्पष्ट बात यह है कि इस समय ग्राप परेशान हैं त सिर्फ इससे परेशान हैं कि हकमत्त किसके हाथ में रहे, हमारे या दूसरे के, कसी पर कौन बैठे हम या दूतरा, कितका स्वार्थ पूरा हो। मेरा या दूबरे का । आज लडाई किस बात की है? विरोधी दल वाले हैं वे भी इसी बात के प्रयत्न में हैं और सत्तारूढ़ दल भी इसी बात के प्रयत्य में है। लेकिन कराडों प्राणी जो तड़प पहे हैं, जो सताये जा पहे हैं, जो हैवानों से भी ज्यादा बदतर समझे जा एहे हैं. उनकी तरफ हम ध्यान देने को तैयार नहीं, इसलिय कि हमको फर्पत नहीं, हमें ग्रपने स्वार्थ से फर्नत मिले तब हम किसी का ध्यान करें। कीन ध्यान करे, आज तो देश तक का ध्यान नहीं है। माफ कोजिए, ये मेरे शब्द कड़वे जरूर है लेकिन यह सत्य है कि हम ग्राज ग्रपने स्वार्थ में इतने रत हो चुके हैं कि हमें देश तक का स्वार्थ नजर नहीं ग्राता । यहा कारण है कि ग्राज ट्वः इं-ट्कड़ में देश विभवत जा रहा है, ब्राज हर एक को यह सुझ रहा है कि मैं ग्रलाहिदा न कर बैठ। मैं गिनती नहीं विनाना चाहता-- मद्रास की मनोवृति किधर जा रही है, महाराष्ट्र में शिव सेना ही बन गई है, असम और उड़ीसा की तरफ जाय वहां तो बहुत कुछ हो चका है, यहां तक कि क्षेत्रीय भावनाएं इतनी जागत हो रही हैं कि देश के ट्कड़े-ट्कड़े करके शायद ये संतोष ले क्योंकि उनको देश का रत्ती भर ख्याल नहीं। तो मैं ग्रापसे ग्रपील करता हूं कि इन करोड़ों प्राणियों के नाम पर, मानवता के नाम पर, ग्रगर ग्राप दनिया के सामने कोई ग्रादर्श रखना चाहते हैं, दुनिया के सामने अपना उज्जवल मृह लेकर जाना चाहते हैं तो ग्रापको अस्पपृथ्यता जैसी अकलंक कालिमा को अपने मृह से धो डालना चाहिये। मेरे शब्दों में नहीं स्वर्गीय महात्मा गांधी, पुज्यनीय, पं० मदन मोहन मालवीय के ये जब्द हैं कि समाज

में आपके सामने चंद वातें सुझाव के तीर पर रखना चाहता हं। ग्रगर ग्राप करोडों ग्रादमियों का कल्याण करना चाहते. हैं तो ग्रापको त्याग करना होगा, किसी गिरे हए को उठाना है तो नीचे झुकना ही पड़ेगा। गांधी जी कहते थे कि हमे प्रायम्बित करना है, भले ही ग्राप प्रायश्चित न करें-ग्राप उन पर क्रपा करें, दया करें, मानवता के नाम पर उनका कल्याण करें, मैं यह अपील करना चाहता हं। ग्रगर ग्राप इस ग्रपील पर ग्रमल नहीं करेंगे तो मैं कहता हं समय मजबर करेगा और उस भयंकरता का द्यापको सामना करना पड़ेगा । साथ ही मजबूर होकर ग्रापको ये समस्याएं पूरी करनी पड़ेगी। तो में ग्रापसे कुछ विशेष न कहते हुए सिर्फ दो बातें ग्रंत में कहना चाहता हं कि उनको ग्रपने ध्यान में रख कर ग्राप ग्रपना ग्राचरण संभाल लें। स्वर्गीय पं व जवाहरलाल नेहरू ने मझसे व्यक्तिगत रुप से कई टार कहा कि हर साल यह समस्या हमारे सामने ब्राती है, प्यक मंत्रालय की मांग होती है ग्रौर मैं इससे बहत परेशान हूं। मैं चाहता हूं, इस ग्रोर कुछ किया जाय । वे वेचारे चाहते हए स्वर्ग चले गये । स्वर्गीय लाल बहादर शास्त्री जब प्रधान मंत्री बने, उन्होंने मझे पत्न भी लिखा ग्रीर जवानी भी कहा, कि हमे जो करना चाहिये था वह नहीं कर सके, हमे बहुत कुछ इस ग्रार करना है--यह कहते हए वह भी चले गये। ग्रावर्तमान प्रधान मंत्री श्रीमती इन्दिरा गांधी ने मुझ से बातचीत में कई बार कहा, पत्नों में लिखा कि जो कुछ हमें करना चाहिये वह हम नहीं कर पाए हैं ग्रौर हम उनके लिये करना है। जब देश के प्रधान मंत्री स्त्रीकार कर चुके हैं कि हम कुछ नहीं कर सके हैं तो यह छानबीन करने के लिये कमेटियां बनाना और यह जानने के लिये कमेटियां बनाना कि क्या क्या तकलीफ है, यह तो एक धोखा देना है, यह तो एक फरें। है। ग्रगर किसी समस्या को टालना है तो इस एक कमेटी बना दीजिए, वह रिपोर्ट पेश करती रहेगी। ग्राज तक जितनी कमेटियां बनी हैं जिनकी रिपोर्टें ग्राई हैं उनपर क्या ग्रमल किया गया ? कमीश्नर की हर माल की रिपोर्ट पर क्या ग्रमल हुन्ना ? मैं इसीलिये ग्राप से निवेदन करना चाहता हं कि ग्राप ग्रपने हृदय पर हाथ रख कर विचार करें कि कौन ऐसा व्यक्ति है जो इन समस्याग्रों से परिचित नहीं है, जो इनकी कठिनाइयों को जानता नहीं है, किसको भ्रपने देश, समाज की हालत मालम नहीं है। ग्रब इसमें घोखवाजी नहीं होनी चाहिये, इसके लिये कुछ करना ही पडेगा, इसमें भ्रब भीर ज्यादा देर नहीं होनी चाहिये । मैं सरकार से ग्रौर इसके साथ ही साथ उन से जो सरकार के विरोधी हैं अपील करूंगा कि वे खाली नक्ताचीनी करके संतोष न कर लें. इससे कोई भला होने वाला नहीं है। इसम प्रत्येक को सहयोग करना पड़ेगा, प्रत्येक को भ्रपना कर्त्तव्य पालन करना पडेगा। ग्राज जरा-जरा सी बात पर ग्राप लडते हैं लेकिन इसके लिये कोई नहीं लड़ता । सब मिल कर समस्या का समाधान करेंगे तभी इसका समाधान होगा अन्यथा यह रस्म पूरी होती रहेगी, जो हर साल होती चली या रही है यौर बीस साल से यही ऋम जारी है।

इन शब्दों के साथ उपसभापित महोदया, मैं आपके द्वारा सरकार से और माननीय सदस्यों से अपील करुंगा कि सब अपने अपने कर्तव्य का पालन करें, तभी समस्या का समाधान होगा अन्यथा नहीं।

SHRI M. RUTHNASWAMY (Madras): Madam Deputy Chairman, the makers of our Constitution realised the importance of promoting the welfare of the two classes of our people,

the Scheduled Tribes and the Scheduled Classes, who together number about 93 millions of people, almost, one-fifth of the country's population. They realised the importance of promoting the welfare of these people so much that they made the Union Government responsible for the promotion of their welfare and so by article 339 they provided for the appointment of a Special Officer appointed by the President responsible to the Union Government, called the Commissioner for the Scheduled Tribes and the Scheduled Castes. Now let us see how this Commissioner is enabled to perform his important duties. The Commissioner is provided with a headquarters staff and there is provision for the appointments of 13 Deputy Commissioners. According to the latest report, we see that six of them were filled rather slowly and the-other, also took a to be filled. The Regional long time Officers are not given enough staff in order to carry out their duties. The main duties of these Regional Officers are investigation and inspection, to see how far the funds provided by the Union Government and the State Governments and-the policies and programmes of these-Governments are I do not know why a carried out. Research Officer is found among these local officers. What research he has to do, I don't know. Has he to do any anthropological research? All that has been done, suppose. What is necessary is to see-that the funds supplied by the State-Governments and the Union Government are properly spent and for that a large number of investigators and Inspectors are necessary. Only in-July 1964, 17 Regional got one Investigator each Officers although the scheme had been sonctioned as earlir as 1950. It took fourteen years for these Regional Officers to get this assistance of one Investigator each. Only 4 Regional Officers had evaluation units, including one Research! Officer and one Investigator.

If you look at the duties of the-Commissioner and his subordinate-

for Scheduled Castes 3666 and Scheduled Tribes

officials, you find that they are of such a serious character that there seems to be a vast disproportion bet-Ween the importance and the number of duties cast upon this organisation and the staff that this organisation is supplied with. First of all he has to look after the safeguards provided in the Constitution for these classes of people and to see that they are respected. He has •also to see to the proper utilisation of the funds supplied by the Government and to watch the progress of the various activities Organised by the Commissioner's Department. If the staff is inadequate, the equipment provided for these officers is still more inadequate. The Report itself complains that these Regional Officers are not provided with transport. Without transport how can investigation or inspection work be done? Only the Assam Regional Commissioner has a station wagon. Unless all these local officers are provided with adequate transport it is not possible for them to carry out their duties.

What is the financial provision? The Third Plan provided Rs. 102 crores and the expenditure was about Rs. 27 crores a year. A sum of Rs. 27 crores spread among 93 million people, what does it work to? Not even Rs. 3|- per head. How can any satisfactory promotional work be done with such a mean allowance?

Let us look at the assessment of the progress achieved for these people. With regard to literacy which is the foundation of all social and economic progress, we find that among the Scheduled Castes the literacy achieved in 1961—that is the last time that a census was taken—was 16.9 per cent among boys and 3.3 per cent among girls. This works out to an average of 10 per cent for the Scheduled Castes. For the Scheduled Tribes it is still lower, i.e. 13.8 per cent for boys and 3.3 per cent for girls, working out to an average of 8 per cent. With such a low percentage of literacy how can you expect any social or economic progress among these

954RSD-2.

people? Literacy also means political defence. If the members of the Scheduled Castes and the Scheduled Tribes are defenceless politically and socially, against the caste people, it is largely due to their illiteracy.

And then as regards economic progress, the per capita income among these people is much lower even than that of the caste people. Even among them what is the average? The Per capita income of our people is only Rs. 390 per year. As for housing, no satisfactory information is furnished regarding the number and we do not know how many of their huts-I would rather call them hovels-in which these people live, have been converted into substantial houses, brick-built and tiled. Similarly with regard to drinking water and wells for such water supply, unless these people are specially provided with housing and drinking wells, how can they lift themselves up socially and economically? Only financial provision is given. There is no assessment of how many houses have been built, how many pucca houses have been built for these people, how many drinking wells have been sunk specially for these people. Unless you have the numerical estimate of the work done, unless you have an accounting of the work done for these people, you cannot assess the work that the Government has done for these people and what has been achieved in this direction.

I am especially depressed by this slow progress when I look at what other governments have done. The United States, for instance, has a very well-organised Bureau of Indian Affairs. It is a Federal Bureau and it has a staff of 12,000 people with a large number of local officials. And this Bureau of Indian Affairs operates from the Centre. Through its own agencies it operates towards the supply of schools, hospitals and other facilities and amenities for the promotion of social and economic welfare of these people. It does not depend on agencies in the States, as we have to

[Shri M. ¡Ruthnaswamy.]

do here. Special roads, bridges and other works are done by this Federal Bureau of Indian Affairs. They spend about Rs. 40 million dollers for the promotion of the welfare of the Indians which works out to 100 dollars per head compared to the melancholy meanness of our Government in regard to the financing of these schemes. One of tasks entrusted to the Hoover Commission which was charged with the work of proposing and making recommendations for the reform of the Central Executive was this question of the reconstitution of the organisation of this Bureau of Indian Affairs. And one of the suggestions made by the Hoover Commission was that eventually the task of integrating the Indians, the Indian tribes, into the general community should be turned over to the State Governments. But there was great opposition from prominent members like Dean Hutchison who subsequently became the Secretary of States, to this proposal because it was felt that it would be disastrous for the Indians if they were turned over to the tender mercies of the State Governments. From the slow progress made with regard to the promotion of the welfare of these classes by and through the State agencies, I think the same fear must be uttered in regard to entrusting the State Governments and the State officers with the carrying out of the proposals of the Union Government for the promotion of the economic and social welfare of these people. I think it is time that the Central Government, the Union Government, considered the question of having its own officers, its own agencies in every State in order to carry out more efficiently and more effectively the work in regard to the welfare of these people.

In conclusion I would rather deprecate the proposal of Mr. Gaikwad— I know it arises from a sense of frustration, from a feeling of despair, at the slow progress that has been made in regard to the economic and social welare of these people—that

they should b*! kept apart. That may sound as an easy solution; it is the line of least resistance but I think considering the general welfare of the country and even taking into consideration the special welfare of these communities, this benevolent apartheid would not serve the purpose at all because if they were kept apart in separate colonies, they would in-breed. There might be some greater progress, probably more rapid progress in regard to their social and economic position but ultimately it would not serve the needs of the integration of the people of India, nor will it serve the particular interests of these people in the long run because the object of all these policies and programmes for promoting the welfare of the' Scheduled Tribes and Scheduled Caste, would be to integrate these people into the general .community. The Scheduled. Tribes must be elevated from their tribal condition. It is tragic that in this year of Grace, 1967, we should hear of members of the scheduled Tribes using their bows and arrows in order to defend their rights. We should take them out from the primitive stage of bows and arrows into the stage of nourishment, into the stage: of complete clothing, into the stage of decent housing, into the stage, in fact, of civilisation and culture. And the Scheduled Castes also must be turned into classes. The object of all social progress in this country ought to be the conversion of caste into class because the caste is rigid. It is based upon birth whereas class is more fluid; it is based upon merit. So that ought to be the endeavour of all social policies and programmes, the conversion of the Scheduled Tritbes into civilised communities and the Scheduled Castes into classes. And in this matter of the promotion of social welfare of the Scheduled Castes and Scheduled Tribes may I nay that the Government should not hesitate to have their efforts supplemented by the work of voluntary associations, wherever they may be and to whatever religious persuasion thuy may belong because

and Scheduled Tribes

Reports of Commissioner

rapid solution of this problem the services of all kinds of voluntary organisations should be taken by thu Government? These organisations should be encouraged by the Government. Government cannot do it alone in this sphere as in so many other spheres. Therefore, all encouragement should be given by the Union Government to call in voluntary voluntary services and organisations. It is the Work of the Government supplemented by the work of the voluntary services and organisations that will really bring about the early integration of these people with Ihe people of India.

श्री महाबबीर दास (बिहार) : मैडम डिप्टी चेयरमैन, मैं सर्वप्रथम सोशल वैलफेयर के मंत्री महोदय को धन्यवाद देता हं कि उन्होंने 1965-66 की जो रिपोर्ट प्रस्तन की है वह बड़ी उत्तम ग्रीर संक्षिप्त में है।

मैं यह ग्रापके सामने रखना चाहता हं कि 508 स्थान 31 मार्च, 1966 के ग्रनसार लोक सभा में हैं. उनमें से 76 हरिजन हैं श्रौर 31 श्रादिवासी हैं। परन्तु राज्य सभा में 238 स्थान हैं ग्रीर उनमें से हरिजन हैं 13 श्रीर ग्रादिवासी हैं 3 । श्रगर उस हिसाब से मिलान किया जाय ग्रीर इन को रेप्रिजेन्टश : दिया जाय या सुरक्षित स्थान इनमें होते तो संभवत: राज्य सभा में 34 स्थान हरिजनों को मिलते ग्रीर 14 स्थान म्रादिवासियों को मिलते। स्राप देखें गें कि रिपोर्ट में साफ कहा गया है पेज 64 पर, मैं इस से सहमत हं। पेज 64 पर कर्मा वनर न रिकमेंड किया है:

In order to raise the Scheduled at Castes and the Scheduled Tribes to the general standards of the society within period envisaged in Constitution, very strenuous and serious arter 1 efforts will have to be made by all concerned in Government and by nonofficial agencies. Political parties in ने संविधान की धारा 146 (1) के मुताबिक India can play a wery significant role in this respect

the problem is so great, so difficult that for a by (i) chalkig out suitable programme through their organisations for the allround development of the Scheduled Castes and the Scheduled Tribes and making arrangements Scheduled Caste and the Scheduled Tribe persons to stand for elections from their platforms from general constituencies."

> तो यह सुझाव जो है, रिकमेंडेशन जो है यह बहत उत्तम है ग्रीर में यह ग्राशा रखता हं ग्रीर ग्राशा करूंगा कि अब भिन्न-भिन्न राज्यों में भिन्न भिन्न पार्टियों की गवन मेंट बनी है ग्रीर वे लोग ग्रधिक से ग्रधिक हरिजन ग्रीर ग्रादिवासी चनकर के राज्य सभा में भेजेंगे।

1964-65 की रिपोर्ट पर ग्रभी विचार करने में हम कोई फायदा नहीं समझते हैं क्योंकि 1965-66 की रिपोर्ट हमारे सामने प्रस्तत है। इस लिये मैं 1965-66 की रिपोर्ट पर ही विचार इसमें हमने देखा है कि चैप्टर 5 में यह लिखा हुन्ना है कि मध्य प्रदेश, उडीसा ग्रीर बिहार में कैबिनेट रैक का कोई मिनिस्टर हो इस वैलफेयर वर्क के लिये क्योंकि काँस्टीट्यशन का ग्राटिकल 164 यं कहता है कि कैबिनेट रैक का मिनिस्टर इसके लिये होना चाहिये। पेज 61 में हमारे कमी एनर साहब ने और माननीय मंत्री महोदय ने इस सम्बन्ध में रिकमेंड किया है। वे लिखते हैं :

e intention of article 164 of the Constitution appears to be that the Minister in charge of Tribal Welfare in the States of Bihar, Madhya Pradesh and Orissa, should be of Cabinet rank'.'

इस से मालुम पड़ता है कि कमें। श्नर साहव जो रिकमेडेंशन करते हैं वह वास्तव में ठीक है और उसका इम्पलीमेंटेंशन होना

मैं गह मंत्रालय को धन्यवाद देता है कि उन्हीं-सप्रीम कोर्ट ग्रीर हाई कोर्ट स को यह लिख Reports of Commissioner

[श्री महाबीर दास]

कर भेजा है कि वहाँ के कर्मचारियों में, उनकी नौकरियों में हरिजन और आदिवासियों को स्थान दिया जाय और इसके लिये उन्होंने यह रिकमेंड किया है:

"According to clause (1) of article 146 of the Constitution, appointments of officers and servants of the Supreme Court are made by the Chief Justice of India or such other judge or officer of the Court as directed by him. The question as to whether it was obligatory on the part of the Supreme Court, or the High Courts to follow the Government of India's orders regarding reservation for the Scheduled Castes/Tribes was examined consultation with the Ministries concerned and it was considered that there was nothing to prevent the Supreme Court and Hig,h Courts from framing their own rules of recruitment, providing for reservation of vacancies in favour of members of socially and economically backward communities, in accordance with the provisions of articles 16(4) and 335 of the Constitution."

तो इसको मद्देनजर रखते हुए मैं समझ ता हूं कि गृह मंत्रालय ने जो यह कदम उठाया है वह उचित है। मैं उनको धन्यवाद देता हूं कि जो कदम बहुत दिन पहले उठना चाहिए था वह देर से उठा है, लेकिन उठा है ग्रीर वह कार्यान्वित होना चाहिए।

1963-64 की रिपोर्ट में जो 277 सिफारिशों की गई थों उनमें से सिर्फ 70 सिफारिशों पर राज्य सरकारों ने कार्य किया और कार्य करने की सूचना दी, जिसका पूर्पे डिक्स 19 में उल्लेख किया गया है। मेरे विचार से 277 सिफारिशों के पूर्ण रूप से अमल में आने से हरिजनों और आदिवासियों की जो प्रगति होती वह संतोष-जनक होती। 277 सिफारिशों में स

सिर्फ 70 सिफारिशे कार्यान्वित हुई, यह बहुत थोड़ा मालूम पड़त है । मैं समझता हूं कि वेलफेयर मिनिस्ट्री इसके लिए राज्य सरकारों को ताकीद करेगी कि सारी की सारी सिफारिशों को ग्रमल में लाया जाय।

रिपोर्ट के एनेक्चर 4 के पेंज 35 को देखने से मालुम पड़ता है कि रेलवे में क्लासीं वन सर्विसंज में 1-1-1966 तक भिन्त-भिन्न रेलवे में हरिजन सिर्फ 63 ग्रीर आदिवासी 6 पदों पर थे और क्लास टु के पद पर हरिजन 59 और ग्रादिवासी 7 थे। इस के ग्रतिरिक्त रेलये बोर्ड दिल्ली में क्लास वन के पद पर हरिजन केवल 2 थे ग्रीर क्लास ट के पद पर 7 थे। जो मैं यह बता रहा हं यह उचित नहीं है। रेलवे बोर्ड में बहुत ज्यादा संख्या में कार्यकर्त्ता हैं ग्रीर उसमें इतना छोटा नम्बर हरिजनों ग्रीर ग्रादिवासियों के लिए उचित लगता नहीं यदि ग्राप गौर करें तो पता लगेगा कि कल क्लास वन पदों पर काम करने वालों की संख्या 197 श्रीर क्लास टू के पदों पर काम करने वालों की संख्या 137 थी। यदि साढे 12 परसेट के हिसाब से नौकरी दी गई होती तो हरिजनों को 97 में कम से कम 24 स्थान मिलते और ग्रादि-वासियों को 9 मिलते, क्लास ट के पदों पर हरिजनों को कम से कम 16 स्थान ग्रीर ग्रादिवासियों को 7 स्थान मिलने चाहिए थे इस तरफ भी थोडा ध्यान देना जरूरी है। इसके श्रतिरिक्त सभी रेलवेज में क्लास बन के 2714 पद हैं और क्लास ट के 2286 पद हैं जिनमें से हरिजनों को क्लास वन में 326 ग्रीर ग्रादिवासियों को 135 मिलने चाहिए। मेरा ख्याल है कि इसकी ग्रोर भी सरकार ग्रीर वेलफेयर मिनिस्टी का ज्यादा ध्यान जाना चाहिए।

इसी प्रकार से केन्द्रीय सरकार के अन्य विभागों में श्रीर राज्व सरकारों में भी हरिजनों श्रीर श्रादिशासियों को कोटा

के ग्रनुसार स्थान नहीं मिलते । यदि कहा जाय कि पढे-लिखे हरिजन उम्मीद-वार नहीं मिलते हैं तो यह सलत होगा क्यों कि एनेक्सचर 6, पेज 39 से मालूम होता है कि 1961 से 1965 तक में **एम्प्लायमेंट एक्सचें** ज में जिन्होंने रजिस्ट्रेशन कराया है उनकी संख्या क्ल 21 लाख 18 हजार 69 थी जिसमें स सरकारी म्रीर ग़ैर-सरकारी मिलाकर कुल नियुक्तियाँ हुई 2 लाख 84 हजार 589 और बेकार रह गये 18 लाख 33 हजार 480। यह बड़ी संख्या है, इसे कम होना चाहिए, दो लाख रहना चाहिए, 18 लाख है, इसकी ग्रोर ध्यान जरूर जाना चाहिए । बेकारों की इस संख्या को देखकर दुख महसूस श्रोता है क्योंकि ये 18 लाख से ग्रधिक पढे-लिखे ंरिजन बेकार होकर लोकतंत्र का लाभ कुछ नहीं पासकते क्योंकि उनके पास कुछ भी साधन नहीं हैं। वे सरकार के उत्साह ग्रौर स्कालरशिप से पढ़ कर यहाँ तक पहुंचे हैं लेकिन पढ़ने-लिखने के बाद बकार होना उनके लिए श्राप हो गया है। इसकी तरफ वैलफेयर मिनिस्ट्रो का ध्यान जाना भ्रावश्यक है।

पेज 113 को देखने से मालुम पड़ता है कि सेन्ट्रल सेक्टर में हरिजनों को फर्स्ट <<ान में 37 हजार 396 श्रीर ग्रादिवासियों</p> को 8711 छात्रवितयाँ दी गई, सेकिन्ड **∗लान** में हरिजनों को 1 लाख 57 हजार 793 भौर म्रादिवासियों को 23 हजार 79, भौर थर्ड प्लान में हरिजनों को 3 लाख 17 हजार 110 ग्रीर ग्रादिवासियों को 59 हजार 405 छात्रवृत्तियाँ दी गई। पेज 116-117 में राज्य सरकारों ने कितनी स्कालरशिप दी उसका ग्रांकडा नहीं दिया गया है, वह स्रवश्य देना चाहिए। 1965-66 में बताया गया है कि हरिजनों के लिए 1012.39 लाख रूपये और ग्रदिवासियों **के** लिए 1592.70 लाख रुपये खर्च हुए। राज्यों द्वारा जो खर्च किया गया वह हरिजनों पर भादिवासियों से कम हुआ

है। स्रतः इस स्रोर मैं स्नापका ध्यान स्नाकित करना चाहता हूं कि हरिजनों को शिक्षा दिलाने में खर्च में कमी नहीं होनी चाहिए। रिपोर्ट के पेज 117 में कहा गया है कि—

"In so far as the spread of literacy is concerned, the following figures would show that there has been rise in the percentage of literacy among the Scheduled Castes and Scheduled Tribes, but not to the extent achieved in the country as a whole."

इसलिए हरिजनों के सम्बन्ध में छातवृत्तियाँ ज्यादा हों, उनके रुपये ग्रीर बढ़ें, रुपये ग्रधिक न बढ़ें तो कम से कम ग्रादिवासियों के लिए जितना खर्च करते हैं उतना रुपया हरिजनों के लिए भी दें।

एक बात यह भी कही गयी है, मीन्स टेस्ट छः त्रवृत्तियों में रखा गया है हरिजन छात्रों के लिए। बाप टेस्ट भले ही लगाएं पर हम इसके पक्षपाती नहीं हैं। मोन्स टेस्ट बगर हो ही तो लड़िकयों को जिक्षा के सम्बन्ध में छूट हो। जहाँ लड़िकयाँ पढ़ती हैं, चाहे धनी की या किसी की, वहां उनके लिए छूट दें क्योंकि इसी रिपोर्ट में कहा गया है कि—

"The education amongst the Scheduled Caste and Scheduled Tribe women is lagging behind."

इसकी ओर ध्यान देना होगा कि एजूकेशन महिलाओं में बढ़ें। इसके लिए आवश्यक है कि बिना किसी डिस्किमिनेशन के, बिना पाबन्दी के, बिना झंझट के लड़कियों को स्कालरशिय मिले ताकि लड़कियों को पढ़ने की सुविधा मिल सके।

श्री शीलभद्र याजी (बिहार) : लखपति को भी ?

श्री महाश्रीर दात: लखपित हरिजन नहीं हैं। यह श्रावश्यक है कि हमारे मिनिस्टर जो हैं उनकी लड़की पढ़ती है तो वे स्कालरिशप के लिए एप्लाई नहीं करेंगे श्रीर विना एप्ली-केशन दिए श्राप स्कालरिशप नहीं देंगे। श्रिं। महाबोर दास]

रिपोर्ट में मैंने पाया है कि हाई कोर्ट, सुप्रीम कोर्ट की बात तो कही गई है, लेकिन यनिवर्सिटी को छोड दिया गया है।जहां कालेज है वां भी कर्मवारी होते है, लेकिन उसे छोड दिया गया है। वहाँ एक भी एम्प्लाई हरिजन नहीं होगा । मैं निवेदन करूंगा कि इस ग्रोर वेलफेयर मिनिस्ट्री का ध्यान जाना चाहिए, यनिवर्सिटी की पोस्ट्स में जरूर रिजर्वेशन होना चाहिए ताकियां हिलान का एप्याइन्टमेन्ट हो. वे ग्रीर लोगों से मिक्स करें। ग्राप जानते हैं कि ये युनिवर्सिटी कालेजेज जो हैं लिटरेरी समाज या इन्टेलीजेन्शिया को पैदा करने की फैक्ट्री हैं। उस फैक्ट्री में आप हरिजन को घुसने ही नहीं देंगे, उसका दरवाजा बन्द रखेंगे तो उसकी अक्ल कहाँ से बढ़ेगी और लोगों के बीच कैसे मिलजल सकेंगे। इनलिए यह ग्रावश्यक है कि यनि-विसटीज में इन लोगों को जगह मिलनी चाहिए ग्रौर लेक्चरर या ग्रसिस्टेंट लेक्चरर के पदों पर भी उनकी नियुक्तियाँ होनी चाहिए।

गह मंत्रालय ने सुप्रीम कोर्ट ग्रीर हाई कोर्टम के लिए तो रिकमेंडेशन की है लेकिन सेन्ट्रल गधर्नमेंट का जो इंडियन इंस्टीट्यट आफ एडमिनिस्ट्रेशन पव्लिक उसकी फैलोशिंग के लिए हरिजनों के लिए कोई रिजर्वेशन नहीं किया गया है। मैं निवेदन करूंगा कि कम से कम इस साल स्टेपन लिए जाएं कि जिन हरिजनों ने एप्लाई किया है, जो एम० ए० हैं क्वालीफाइड हैं उन्हें फेले शिप दी जाय।

में ग्रनटचे बिलिटी की ग्रोर ग्रापका ध्यान ले जाना चाहंगा। ग्राप देखेंगे कि ग्रनटचे-बिलिटी ग्रमी तक दूर नहीं हुई है। ग्रमी तक वामिक खुपाछात का बातावरण मौजूद है. हरिजनो को बहत प्रकार के ग्रपमान सहने पडत हैं । फलस्वरूप अनुसूचित जा-तियों तथा अनुसूचित आदिम जातियों के

अ.युक्त के सगडन कायलियों में 1965-66 में 3051 शिक पतें ग्राई हैं। इसके ग्राधितक बहुत ो मुकदमे चल रहे हैं और आगे भी चनों। रिपोर्ट में जो यह िफारिश की गई है 9. पेज में उसका कार्यान्वित करना वहत जरूरी है। उस में कहा गया है:

"The various authorities to whom cases of harassment etc. are referred, take, very long time in furnishing facts to Commissioner's Organisation. Suitable instructions should be issued to the authorities concerned so that prompt action is taken by them to furnish facts of such cases to Commissioner."

तो में ग्रापसे निवेदन करूंगा कि ग्रभी छग्रा-छ्त का मामला खत्म नहीं हुआ है इसे दूर करने के लिए हर तरह की कार्यवाही करना ग्रावश्यक है।

(Time bell rings.)

में दो मिनट में यह बता देना चाहता हं कि तीन योजनायों में शिक्षा यौर ग्राधिक विकास के लिए जो खर्च हम्रा उसमें हरि-जनों के प्रति बहुत कम खर्च हुआ। रिपोर्ट के चेप्टर 13 को ग्राप देखेंगे तो पता चलेगा कि हरिजनों में प्रथम योजना में 7.08 करोड रुपया, दितीय योजना में 27.48 करोड ६० और ततीय योजना में 40.33 करोड रुपया खर्च हुआ लेकिन आदिवासियों के लिये प्रथम योजना में 19.83 करोड़ रू०, द्वितीय योजना में 42.92 करोड़ ६० ततीय योजना में 52,37 करोड रुपया खर्च हुआ और डिनोटिफाइड कम्यनिटीज पर प्रथम योजना में 1.10 करोड रु०, द्वितीय योजना में 3.55 करोड रु० ग्रौर तुनीय योजना में 3 86 करोड़ ६० आहर्च हमा । इन ग्रांकड़ों को देखने से मालुम पड़ता क्या है, मैं यह नहीं कहतः कि म्रादिवासियों पर क्यों खर्च किया जा रहा है, उन पर खर्च हो ग्रीर उसमें भीर भी तरक्की हो, वह भीर भी

Reports of Commissioner

बढ़ाया जाय, लेकिन मेरा यह कहना है कि हरिजन इतनी बड़ी संख्या में हैं और फर्स्ट प्लान, सैकेंड प्लान घीर थर्ड प्लान में इतना कम खर्च हुग्रा। फोर्थ प्लान का भी जिक सुनिये । पोस्ट मैट्रिक स्कालरिशाप एंड ग्रदर एजकेशन स्कीम्स में हरिजनों के लिए 30 करोड़ रुपये और आदिवासियों के लिए 22 करोड़ रुपये रखा है, हाउस साइट्स में हरिजनों के लिए 15 करोड़ ग्रीर ग्रादिवासियों के लिए 10 करोड़ रुपया रखा है, एकानामिक हेवलपमेंट में हरिजनों के लिए 15 करोड़ ग्रीर ग्रादिवासियों के लिए 68 करोड़ रखा है ग्रीर इसके ग्रतिरिक्त हरिजनों के ग्रन्य मदों में 6 करोड़ ग्रीर दिखाये गये हैं। हरिजनों पर कुल खर्च 66 करोड़ ग्रौर ग्रादिवासियों पर 100 करोड रु० खर्च करने की योजना है। तो इस तरफ भी जरूर ध्यान देना है।

मझे ग्रन्त में दो चार सर्जेशन देना है और वह यह कि शिक्षित हरिजन और आदि-वासियों को या तो नौकरी या किसी ब्यापार में लगा देना चाहिये, उनके बेकार रहने से समाज पर ब्रा प्रभाव पड़ता है। दूसरा यह कि हरिजन और ग्रादिवासियों को साढे बारह परसैंट ग्रौर पांच परसैंट ब्यापार ग्रादि में लाइसेंस के रोजगार धन्धों में काम दिया चाहिये, क्योंकि ग्राज ब्यापार, सारा कारोबार हाथ में हैं। तीसरा यह कि छुग्राछ्त ग्रादि णिकायतों को दूर करने के लिये समरी हायल की पद्धति लागु की जानी चाहिये नहीं तो लांग टमं ट्रायल जो होता है उसमें दो या चार चार वर्ष हरिजनों को इंसाफ नहीं मिल पाता। चौथा यह कि ग्राई० ए० एस० की शिक्षा के लिये दिल्ली में इलाहाबाद के जैस! इंग्टी-टयशन खलनः चाहिये ग्रीर हर एक राज्य के हेडक्वार्टर में अवश्य ही ऐसा इंस्टीइयट खोला जाना चाहिये ताकि हरिजन ग्रीर ग्रादि-वासी उसमें ब्राई० ए० एस० की देनिंग पा सकों। छठा यह कि फेलोशिप के लिये स्थान अवश्य सुरक्षित किया जाना चाहिये और यह कि जो इंडियन प्रश्लिक एडिमिनिस्ट्रंशन का इंस्टीट्यूशन है यहां इसमें भी रिजर्बेशन होना चाहिये।

श्रंत में मैं माननीय सोशल वेलफेयर मिनिस्टर को धन्यबाद देता हूं और विश्वास करता हूं कि इनके नेतृत्व में हमारे जितने प्रावलम्स हैं वे दूर होंगे और जब हम दूसरे साल इस पर विचार करने के लिये बैठेंगे तो हमारे जितने दुख हैं उनका ग्रधिकांश रूप में श्रंत हुआ होगा।

धन्यवाद ।

श्री राजनारायए। (उत्तर प्रदेश) : माननीया, श्री गायकवाड़ जी ने श्रीर ग्रभी हमारे माननीय सदस्य ने जिन भावनाश्रों को ब्यक्त किया है मैं उन भावनाश्रों का पूर्णत: समर्थक हूं, उनकी कद्र करता हूं श्रीर चाहता हूं कि उनके जो जजबात हैं, जो भावनायें हैं, वे भावना ही बन कर रहन जायं बल्कि वह ग्रमल में श्रांयें।

एक बात चूंकि हमारे बुजुर्ग साथी श्रीग्रशोक मेहता साहब यहां बैठे हैं मैं बिना छिपाये साफ साफ वह देना चाहता हूं।

श्री महेदवर नाथ कौल (नाम निर्दे-शित): कब ग्रापने छिपाया है।

श्री र जनारायणः हमारा ऐसा दृढ़ मत है कि पिछड़ी जातियों के उत्थान सम्बन्धी जो नीति है उस जाति नीति को कार्यान्वित करने में यह सरकार पूर्णतः नाकामयाब रही है। पहला वाक्य। एक चेतावनी भी श्रीर दे दूं कि चूंकि हरिजन श्रीर पिछड़ी जातियों के उत्थान सम्बन्धी नीति को यह सरकार कार्यान्वित नहीं कर सकी है इसलिये इस सरकार की जो जाति नीति है वही इस सरकार को खा जायेगी। दूसरा कैंटोगारिकल स्टेट-मेंट। श्रव हमें डर क्या है। श्रगर इस सरकार को ही खा जाती तो बात कोई बहुत चिनता

[श्री राजनारायण]

की नहीं थी मगर डर यह है कि अगर हमारे यह के हरिजन और पिछड़ी जातियों के उत्थान के लिये ग्रविलम्ब समिचत कदम नहीं उठाये जाते और इस सरकार की यही नीति कायम रह जाती है तो कहीं हमारे देश की यह जाति नीति न खा जाय । यह हमारा डर है। इसलिये मैं चाहता हूं कि ग्रब तक इस सरकार ने जो धनस्चित जन-जातियों ग्रौर धनस्चित जातियों के सम्बन्ध में कायंवाही की है उसमें ब्रामल परिवर्तन करे और ब्रामल परिवर्तन कर के संविधान के धनवार जो सरकार को हक हासिल है इन जातियों की तरक्की के लिये उससे ग्रामें भी बढ़ कर काम किया जा सकता है, सेवार्थों में उनको संरक्षण दिया जा सकता है और इसके लिये विशेष कायदे कानून बनाये जा सकते हैं, बहुत लांछन मार कर अब इस सरकार को यह करना है।

तो ये तीन महे मैंने बता दिये। पहली बात कि सरकार की नीति की असफलता पिछडी जातियों के उत्थान के सम्बन्ध में, दूसरी बात कि यही असफलता जो सरकार की है वह इस सरकार को खायेगी और तीसरी बात कि हमको डर है कि देश को कहीं कांग्रेस सरकार की यह जाति नीति न खा जाय । इन्हीं से प्रभावित हो कर मैं अब आगे चल रहा हं।

यब जहां तक यांकड़ों का सम्बन्ध है हमारे पूर्व वक्ताओं ने बहुत कुछ कह दिया है, यों थोड़ा बहुत मैं पढ़ दूंगा। यह जो 3 लाख 42 हजार 479 ह० की यानी 342479 ह० की जो धनराशि अनुसचित जातियों की शिक्षा पर खर्च की जायगी वह केन्द्र और राज्यों ^{में} शिक्षा पर खर्च होने वाली सम्पूर्ण रकम की कौन सी प्रतिशत है ग्राज तक यह सरकार ने नहीं बत या। हमारा कहना है कि आज हरि-जनों की शिक्षा के सम्बन्ध में जितनी रकम निश्चित है उस रकम को कई गुना बढ़ा कर हरिजनों के ग्रन्दर से ग्रशिक्षा को सनाप्त करना हो तो इस सरकार को करना चाहिये।

यह प्रतिशत बहुत कम है। वजी के के बारे में सरकार आंवडे जो दे दे कि इतना इतना बर्ज,फा दिया, ऐसा ऐसा दिया, मगर में अपनी निजी जानकारी की बनियाद पर बहुना चाहता हं कि जो बजीफा का रूपया हरिजनों को देते है वह भी पुरा नहीं मिलता, लोग खा जाते हैं जहां में रहता हं वहां हमारे यहां हरिजन कल्यण विभाग का दपतर है, जब वहां लड़कों को मालुम हो जाता है कि मैं आया हं तो बेचारे घेर लेते हैं, वर्भा उनको लंकर के दफ्तर में भी अला जाता हं, राय रोते हैं कि इतने महं ने का नहीं मिला, इतने महीने वा नहीं मिला बहां तमाम प्रफर्शरों का बंधा रहता है ग्रफसर तो ज्यादातर द्विज है और ये अद्विज हैं, इनका चौथाई, तीसरा हिस्सा या छठा हिस्सा बंधा रहता है कि इतना दो ग्रीर जब नहीं दोगे तब तक वर्जाफा का पैसा नहीं देंगे । इसको सरकार को देखना चाहिए कितनी जबरदस्त नाकामय बी सरवार को हुई है, मैं बिल्कुल अपनी जानकारी की बनि-याद पर यह कहने को तैयार हं।

for Scheduled Castes

and Scheduled Tribes

यह सही है कि अनुसूचित जन जातियों के लोग अनस्चित जातियों से ज्यादा पिछडे हये हैं क्योंकि ये समाज के बाहर रहते हैं समाज के अन्दर नहीं रहते हैं, तो इन दोनों का भी कोई रिश्ता कायम होना चाहिये।

ग्रव यहां पर ग्रगर देखा जाय तो जो इस रपट के पुष्ठ 46 पर सैनिक स्कलों का विवरण है उसमें अनुसुचित जन जातियों के विद्यार्थी का नम्बर शत्य है, नहीं के बराबर है। सरकार कहेगी कि हमको मिलते ही नहीं। सरकार की तरफ से यह बहुत सफाई दी जा सकती है। अब जैसे कि नौकरी का सवालं ग्राया तो जैसा कि मैं उत्तर प्रदेश का देखता हं ग्रावादी की बनियाद पर 18 फीसदी हरिजनों को सरकारी सेवाग्रों में संरक्षण प्राप्त है मगर भंगी को छोडकर यह प्रतिशत कहीं पूरा नहीं हुआ है, भंगी हैं क्योंकि पाखाना साफ करने में ब्राह्मण का

बच्चा डरता है जो पैसे वाले हैं वह समझते हैं कि यही स से बरा काम है। मैं विलकुल सफाई के साथ ग्रापसे कह दं कि भारत वर्ष में जो ग्रपने को समाजवादी कहता है और जनतंत्रीय कहता है अगर उसे दूसरे का पाखाना ढोने में गरेज होता है तो मुझे शक होता है कि वह समाजवादी है कि नहीं, क्योंकि ग्रब तक जो समाज के ऊपर छाये हये लोग ये उन्होंने काम से जातियों का भी निर्धारण कर दिया-जो काम जितना कठिन है, जितना ही मश्किल है, उस काम के करने वाले को उतना ही छोटा और पिछड़ा ना रखा और समाज ने इसको ग्राज तक माना। मैंने तो ग्रपना नियम वना दिया है, जहां हमको मौका मिलता है, जैसे जेल में जब मैं जाता हं, वहां पाखाना साफ करता हं ग्रीर जितने हमारे साथी होते हैं उनको भी पाखाना साफ करना जी होता है।

विश्वविद्यालयों ने इस दिशा में आज तक कोई कदम नहीं उठाया। यह मेरी भाषा नहीं है, उनकी भाषा है-रिपोर्ट के पष्ठ 50 और 65 में लिखा है। उसमें भी माना है कि यहां के जो विश्वविद्यालय हैं वे हरिजनों के उत्थान के लिये कोई समचित कार्यवाही नहीं कर पाये हैं।

हिन्दुस्तान के अन्दर इस समय अगर आंकड़ों को देखा जाय तो कुल जो बिना जमीन वाले खेत मजदूर हैं उसमें 33 प्रतिशत अनसुचित जातियां हैं और 10.47 प्रतिशत जन जातियां हैं। ग्रगर उनका टोटल मिला दिया जाय तो करीब 45 फीसदी अनुसूचित जाति ग्रौर जन जातियों के ग्रांकडे ग्रा जाते हैं। मैं जानना चाहता हूं कि इस गरी जिन जमीन खेत मजदूरों के लिये जो 45 फीसदी हैं, इस सरकार ने क्या कार्यवाही की है। उनके जीवन निर्वाह के लिये सरकार ने क्या साधन उपलब्ध किये हैं। इसका भी उत्तर नहीं दिया गया है। ग्राज भी वाराणमें शहर में और जिले में ऐसे स्थान हैं जहां ग्रगर चमार के घरका लडका चला जाय ग्रौर ग्रगर कुएं से पानी खींच ले तो उसके घडे को फोड दिया जाय। शायद स्रशोक मेहता जी जानते हैं कि 1956 में विश्वनाय मंदिरों में हरिजनों के प्रवेश करने पर प्रति न्ध्र लगा, हमने उत्तर प्रदेश के मख्य मंत्री को लिखा कि यह संविधान में कहीं भी इस प्रकार हरिजनों के जाने के लिये वर्जित नहीं लिखा हुआ है और उत्तर प्रदेश में अनटचेबिलिटी कान्न दना हथा है। नहीं मानी सरकार । हमने कहा, हम जायेंगे। हरिजनों को लेकर में विश्वनाथ मंदिर में प्रवेश कर रहा हं, वह वह चप्पल गंजी हुई है.... यानी मेरी दाढी ग्राज से लम्बी थी उस समय, उसको पकड कर डेड फर्नांगं सरकार की पुलिस खींच ले गई। विश्वनाथ मंदिर में रांड ग्रौरतें पहले से भर दी गई थीं और जब हम गये तो चप्पल मारे यह कह कर कि विश्वनाथ को छुने ग्राए, विश्वनाथ जी का दर्शन करने ग्राए । ग्रब कितने मंदिर हैं जहां पर हरिजन अगर जाना चाहता है तो उसे जाने नहीं दिया जाता है उसके ऊपर मार पड़ती है, घसीटा जाता है, जेल ले जाते हैं। हरिजन विश्वनाथ मंदिर में जाने का हक रखता है. उसको कोई रोक नहीं सकता, यह मांग करने पर उत्तर प्रदेश में कांग्रेस राज ने हम को जेल में बंद िया 23 मार्च 1956 को। क्या यह सरकार हरिजनों का उत्थान करेगी? इस सरकार के रहते रहते हमारे मित्र गायकवाड क्यों यह उम्मीद लगाये हैं कि इससे हरिजनों का भला होगा, इससे पिछडी हुई जातियों का भला होगा । मैं कांग्रेस पार्टी के श्रंदर जो हरिजन और पिछड़ी हुई जातियों के लोग हैं जो सही मानों में हरिजनों का ग्रौर पिछडी हुई जातियों का उत्थान चाहते हैं उन से घदब से कहना चाहंगा कि : आप अगर उत्थान चाहते हैं तो कांग्रेस को छोडो जब तक उस कांग्रेस में पड़े रहोगें उस दरे में पड़े रहोगें उस

for Scheduled Castes

श्री ाजनारायण] दलदल में फंसे रहोंगे तब तक न हरिजनों का उत्था- कर सकते हो न पिछड़ी हुई जातियों का उत्थान कर सकते हो। 1947-से 1967 का सारा हिसाब देख लिया जाय । हम एक एक राज्य के ग्रांकड़े ग्रगर ग्राप समय दें तो बता सकते हैं । जहां पहले हरिजनों के लिए स्थान था भी वहां भी हरिजनों को स्थान नहीं है। ऊपर कौन बैठा हम्राहै ? ग्रगर कोई हरिजन क्वालिफाइड है ग्रीर पुलिस सर्विस में है, कभी भी उसे पुलिस सुपरिन्टेन्डेन्ट नहीं वनने दिया जायेगा। हम इस बारे में लड़ते लड़ते और कहते कहते थक गये । इसलिये अब मैं एक ही अपील करना चाहता हं। जो ऐसी तादाद है जो अपने को कांग्रेस पार्टी के ग्रन्दर उन लोगों की जो ग्रपने ग्राप को हरिजन कहते हैं जो ग्रपने को पिछड़ी जाति का कहते हैं और जो सही मानी में उत्थान चाहते हैं उनका परम पुनीत कर्त्तंव्य है उस बेड़ी को तोड़ें ग्रौर तोड़ कर दसरी तरफ जाएं तब कांग्रेस की सरकार को पताचलेगा।

हर स्टेट में जो जमीन सम्बन्धी कानून बने हए हैं उनको देख लिया जाय यानी हम संशोधन रखकर उत्तर प्रदेश की विधान सभा में लड़ते लड़ते थक गये जुमींदारी उन्मलन का बिल चल रहा है। उस में एक क्लाज पर ग्रमेन्डमेंट लिखा कि जो जमीन फालतू है, बंजर है, उपर है, परती है, पानी से ढकी है, अगर यह जमीन पहले किसी को दी जायगी तो हरिजन को दी जायगी। हमारा संशोधन गिराया गया है ग्रीर कांग्रेस के हरिजन ने बड़ा हल्ला मचाया जो कांग्रेस के टिकट पर असेम्बली में गये हए थे हम ने माननीया, सुझाव दिया कि ग्राप्त यह सरकार निश्चित रूप से कानून बनाये तो हरिजनों के निवास के लिये घर के लिये जहां भी जमीन उपलब्ध होगी वह

Reports of Commissioner

जमीन जिसके कब्जे में होगी उनको लेकर दे देगी। हरिजनों की क्या क्या दुईशा जरा देखा तो जाय । एक एक गांव चलें हमारे मित्र अकबर अलीखां साहब तो मैं उनको दिखाऊंगा -- मैं उनकी बड़ी इज्जत करता हं -- कि वहां पर कहीं ग्रगर एक ब्राह्मण ठाकर का खेत है वहां अगर हरिजन घर की ग्रीरतें निकल जाती हैं तो पैर कटवा देते हैं डंडे से पैर तोड देते हैं । (Interruption) य० पी० ग्रौर बिहार की मैं जानता हं बोलो मत । तो वह हरिजन जेल में ले जाया जायेगा दसरे ग्रहरिजन नहीं ले जाये जायेंगे । यह हालत है उन के ला एन्ड ग्रार्डर की । यह हालत है हरिजनों के उत्थान की।

इसी के साथ आज जरा देखा जाय राज-दुतावासों में। राजदूतावासों में कितने हरिजन हैं। एक भी हरिजन राजदूत बन कर गया है क्या ? राजनियक स्थानों में हरिजनों का प्रतिशत क्या हैं ? जब कि थर्ड रेट मंतियों के थर्ड डिवीजन में फेल लडके भी पास मान लिये जायें तो वह हरिजन बेचारा क्या इस योग्य नहीं है कि राजदूत बनाया जाय । पवलिक सर्विस कमीशन में हरिजन सदस्य नहीं रहता । पबलिक सर्विस कमीशन में एक हरिजन रहे इसके लिये लडते लडते हम लोग थक गये । मर गये और ग्रब जब उत्तर-प्रदेश में गैर कांग्रेसी सरकार आई तो उसने ऐलान किया कि हम पबलिक सर्विस कमीशन में हरिजन को रखे हैं। ग्राज मैं कांग्रेस पार्टी के लोगों से कहना चाहता हं कि ग्रौर दूसरे पार्टी के हरिजन मिल्रों से ग्रीर ग्रपने मिल्र गायकवाड जी से भी कहना चाहता हं ग्रदव के साथ कि भाई दृष्टि को ग्रोझल न कर दो, इस मुल्क में अगर आज कोई सिद्धान्त पर, उसूल पर चलने वाली पार्टी रह गई है तो वह एक पार्टी संयुक्त सोशलिस्ड पार्टी है । हमने बिहार की गैर-कांग्रेसी सरकार को कह दिया : ग्रगर फलां ारीख तक तुम एक हरिजन नहीं रखते हो Eपने मंत्री मंडल में तो हम अपने को BEI

and Scheduled Tribes

लो। बिहार की सरकार को निश्चित तिथि पर वावजद अभोजिशन के फैसला करना पड़ा कि हम हरिजन रखेंगे, उत्तर प्रदेश में गैर कांग्रेसी सरकार बनने जा रही थी। याननीया, यहां से हमने मख्य मंत्री की चिटठी लिखो, हर पार्टी को कहा कि अपनी पार्टियों में से 7 प्रतिशत पिछड़े लोगों को लो। यह ्हों है कि विश्वहों में हमने हरिजनों को रखा, हमने द्विज न कही जाने वाली जातियों को, मसलमानों को रखा, ग्रौरतों की रखा । जब हम पिछडा हम्रा वर्ग कहते हैं तो ग्रीरतों ग्रीर मसलमानों दोनों को शामिल करते हैं। सोशलिस्ट पार्टी का पांच का कोटा था, उस पांच में से हमने अपना चार दिया जो पिछड़े के जाते हैं ग्रौर एक दिया जो घगले क बाते हैं। इसरे लोगों ने नहीं दिया, तो हमने कह दिया ग्रगर 60 फी सदी नहीं हम्रा तो हम पांच के पांच देंगे। वही स्थिति बिहार में है, वही स्थिति मध्य प्रदेश में है। । लोगों ने शपथ लिया हमारे यहां सवाल श्राया, हमने फहा हरगिज नहीं, हमारे यहां से दोनों पिछड़े जायेंगे। इसलिये हमने एक मुसलमान दिया, एक श्रादिवासी दिया। यही दिया हमने मध्य प्रदेश में। जो कहेंगे वह करेंगे। हम जोखिम उठा रहे हैं। हम अपनी ऊंगली थोडी सी कहीं दबे तो उस दाव से डर कर हमने सिद्धांत ग्रीर उसुल को तोड़ने वाले नहीं हैं। इसलिये मैं माननीय वजर्ग साथी अशोक मेहता से जो एक मर्तवा हमारे नेता थे, ग्रीर जिनके हाथ में यह विभाग ग्राया है, ग्रदब से पूछना चाहता हं क्या समाजवाद ऐसा होगा?

I P. M.

मैं ग्राज जानना चाहता हं--छोड़ दीजिये सारी किताबों को, सब ग्रांकडों को, क्योंकि इसमें देर होगी--कि दिमाग बनाने का काम जिसमें एक पैसा सर्च न हो, उसके सम्बन्ध में इस सरकार ने क्या किया और किसका दिमाग बना ? श्रो ग्रकबर ग्रली स्वां ग्रपने को मुसलमान मानते हैं, श्री राजनारायण प्र ने का हिना मानता है, बाद्मण अपने को बाह्मण मानते हैं, चमार ग्रपने को चमार क्या कांग्रेस पार्टी इन लोगों को अपनी परिधि से अलग करती है ? एक दिन इस सदन में बड़ा हल्ला मच गया जब मैंने कह दिया, ठीक है, ग्रगर कोई हमसे ईमानदारी के साथ पुछेगा, दार्शनिक विवेचन करके कि हमारा बाप कौन है, तो हम नहीं जानते हैं क्योंकि हम दार्शनिक दृष्टि से बात करते है और दार्शनिक दष्टिसे सरकार को मुझाव देते हैं। तो मैं यह जानना चाहता हं कि जब हिन्दुवाद , ब्राह्मणवाद, प्रतिक्रिया-वाद हमारे देश में छाया हुआ है, हजारों वर्षों से छाया हम्रा है। तो इस जातिवाद ग्रौर रूढिवाद को हटाने के लिये सरकार ने क्या कदम उठाया है ? श्राज तक एक भी कदम सरकार ने इस सम्बन्ध में नहीं उठाया है।

and Sche.1-1" Tribes

माननीया, ग्राप गौतम बुद्ध को जानती होंगी, ग्राप इंसा का नाम जानती होंगीं महम्मद का नाम जानती होंगी ग्रौर दूसरे लोगों का नाम जानती होंगी ? मैं श्री ग्रकबर ग्रली खान साहब से जो यहां पर बैठे हुए हैं उनसे जानना चाहता हूं कि क्या उनको महम्मद के बारे में जानकारी है, वे ग्रपने को मसलमान कहते हैं। मगर मेरी समझ में यह नहीं ग्राता है कि हि यहां पर हिन्द. मसलमान ग्रीर ईसाई कौन है ? न कोई सच्चा हिन्दु है, न कोई सच्चा मुसलमान है ग्रीर न कोई सच्चा ईसाई ही है। ग्रगर हमें कोई कसौटी में कसना चाहे तो हम किसी मनलमान से कह सकते हैं कि मैं ज्यादा मसलमान हं, किसी हिन्दू से कह सकता हं कि मैं ज्यादा हिन्दू हं, लेकिन इस सेन्स में नहीं हं, इस ग्रर्थ में नहीं हूं। मैं सिख हूं, लेकिन उस ग्रर्थ में नहीं हं। ग्राज गुरु गोविन्द सिंह को कौन पढ़ता है और बुद्ध को कौन पढ़ता है, कबीर को कौन पढ़ता है और नानक को कौन पढ़ता है। मैं समाजवादी ग्रौर कल्याण मंत्री जी से यह

[थी राज ना । यण] जानना चाहता हं कि उनकी सरकार ने शिक्षा की व्यवस्था में कोई परिवर्तन किया है ग्रौर उनको पढ़ाने के लिये क्या उपकरण किये हैं? माननीया, एक गौतम सुत्र का एक ब्लोक है ग्रीर जिसने वह 22 वां याद कर लिया है तो हमारे देश में आज जो संकट है वह हल हो जायेगा। उसमें जात की परिभाषा है । उसमें कहा गया है कि जिनकी जननी किया समान है, उनकी जाति एक है। क्या हिन्दू, चमार, ब्राह्मण और दूसरेलोग एक ही से पैदा नहीं होते, यह हमारा सवाल है और इस विचार धारा फैलाने के लिये भी ग्रशोक मेहता ने क्या किया ? श्री ग्रशोक मेहता की ग्रबतक वही विचार धारा चल रही है कि ब्राह्मण ब्राह्मण रहे, चमार चमार रहे, भंगी भंगी रहे ग्रीर जात पात के दाढ़ मेढ़ों में, ताल तलियों में बांधकर कांग्रेस सरकार ने सारे समाज को कठित कर दिया है तथा उसकी प्रतिभा को मार दिया है और उस के गौरव को गिरा दिया है। हमारे तारिक साहब बड़ी लम्बी तकरीर करते हैं, भगवान ने, खुदा ने, उनको बोलने के लिए जबान दी है। मगर हम भी कुर न के विद्यार्थी हैं। कांग्रेस राज्य में जब हमें जेल काटने को मिल जाता है तो हमें ग्रच्छे ग्रच्छे पंडित मिल जाते हैं। (Time bell rings)

माननीया, कुरान ने हमको हक का कतबा दिया है और उसके क्या माने हैं? उसका मतलब है कि गुलामी की मजबूरी की मजबूरी की बेड़ियों को काटने के लिए तुम्हारा दीन है। तुमको मालूम है कि तुम्हारा रास्ता क्या है? तुम्हारा रास्ता यह है कि जिस रास्ते पर चलकर पड़ोसी को भूखा मत रहने दो। अपने पास खाने से ज्यादा अनाज मत रखो। अपने लिए रहने लायक मकान रखो और मकान मत बनाओ। ये

ारी चीजें उसमें हैं। अगर एक मंत्री

को एक रिपोर्ट मिल जाती है तो वह 2 लाख , 5 लाख अपने पास बना लेता है ग्रीर सरकारी खजाने में नियम के ग्रनसार पैसा जमा नहीं करता हैं । यह यहां का ब्राचरण है। जिनको ग्राज देश को बनाना है वे आज इस तरह का आचरण करके चल रहे हैं। ग्रीर सिर्फ मीखिक शिक्षा की टात करते है। ग्राज कबीर को कितने लोग जानते हैं ? कबीर ने डंके की चोट पर कहा था । कवीर ने कहा था कि सारे मानव समाज की सष्टि एक नारी और एक पुरुष के संयोग से हुई है। कहां भेद है ? कबीर ने कहा है कि है ब्राह्मणों तुम अपने लिए विशेषाधि र मांगते हो, जननी के पेट से पैदा हुये हो ग्रीर ग्रगर तुम विशेषाधिकार वाले हो तो तुम दूसरे रास्ते क्यों नहीं .ग्राये । फिर कबीर कहता है : तुम कहते हो कि मुसलमान , मुसलमान के पेट से क्यों पैदा हुआ और ध्या मां के पेट में तुम्हारा खतना कटा था। फिर हिंदू, मसलमान का झगड़ा क्यों होता है, चमार ग्रीर बाह्यण का झगड़ा क्यों होता है । इसलिये ब्राह्मण ग्रपने बाह्मणवाद को तोड़े, चामाः ग्राने चमारवाद का तं.हे, भंगी अपने भंगी-बाद को तोड़े, जब इस तरह की होगी तब हमारा देश ग्रागे बढ़ने वाला है। ग्रगर इस तरह की बात होगी तो हमारा देश जहन्नम जाने (Time bell rings)

माननीया, श्रापने दूसरी घंटी बजा दी है, चूंकि हमारे दूसरे साथी बोलने वाले हैं, इसिलये मैं एक मिनट में ही समाप्त कर दूंगा। मैं श्रापसे सिर्फ यह निवेदन करना चाहता हूं अगर सरकार हरिजनों का उद्धार करना चाहती है, पिछड़ी जातियों का उत्थान करना चाहती है, आदिवासियों की श्रवस्था को सुधारना चाहती है, तो उसे दूसरे मदों के खर्चों को बन्द करके इस अगेर लगाना चाहिये। अगर सरकार इस संबंध में पैसा चाहिये तो हम उसे के लिए तैयार हैं। जब तक हमारे यहां

रुढिवाद की नीति और जातिवाद नीति को सुनियोजित ढ़ंग से ठीक नहीं किया जातियों जाता तब तक हम पिछड़ी हुई को विशेषाधिकार नहीं दे सकते हैं और ग्रागे बढा सकते हैं। उनको श्री अशोका मेहता जी कहते हैं कि वे समान सिद्धान्त की नीति को मानते हैं। तो मैं जानना चाहता हूं कि समान सिद्धान्त की नीति ग्राज कहां है ? ग्राज जो समाज-बादी हो गये हैं, जो श्रपने को समाजवादी कहते हैं, उनको चाहिये कि हमारे देश में जो पिछड़े हुए हैं उनको जबतक सहायता देकर हम आगे नहीं बढायेंगे तब तक वे समाजवादी नहीं कहलाये जा सकते हैं। इसलिये मेरा कहना है कि उन्हें ग्रपने सिद्धान्त पर चलना चाहिये । मैं चाहता हूं कि इस तरह के लोगों को 60 प्रतिशत स्थान हर जगहों पर मिलने चाहिये चाहे मंलिमंडल हो, चाहे वह सरकारी हो, चाहे कोई भी विभाग हो, शिक्षा का विभाग हो, उसमें 60 प्रतिशत हरिजनों ग्रौर पिछड़ी हुई जातियों को 1 (Interruption) जगह मिलनी चाहिये में तो कहता हं कि 90 परसेंट को, सब को मिलनी चाहिये, लेकिन कम से कम 60 परसेंट को तो भ्रवश्य मिलनी चाहिये। चृति व्दिज लोग सत्ता रूढ़ है, सत्ता में जमे हुये हों, वे वैस्टेड इन्टरेस्ट वाले हैं। अगर वे 40 और 60 प्रतिशत की बात को मानते हैं तो वे नहीं रह सकते हैं। लेकिन वह समय आ रहा है कि ग्रगर वे इस नहीं मानंग तरह की बात ध्वंस कर दिये जायेंगे।

SHRI KOTA PUNNAIAH (Andhra interest taken and for accepting some of the is a sin to observe untouchability. amendments suggested in the Lok Sabha.

(THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) in the Chair.]

This is a very big problem. If anybody says that it is an easy problem, I will humbly say that he does not know anything about this problem. This problem is in no way less important than important problems that confront any of the the country. It is as important as trie food problem. 'This is a problem which concerns 1/5th of the country's population. These people may be 10 crores now, but in the. past they were crores. These Scheduled Caste and Scheduled Tribe people, these downtrodden people, are suffering for ages now with many disabilities. Only since the last 30 or 40 some philanthropists and some reformers have taken up this cause of working for upliftment of the Scheduled Castes and Scheduled Tribes. But Mahatma Gandhi took this up very seriously when he started the Non-Co-operation movement. He started Non-co-operation movement on four pillars: (1) un-touchability, (!2)prohibition, (3)Hindu-Muslim unity and (4) Khadi. That is the importance which Gandhi-ji gave to problems. But nowadays, understand, I think every one of us can understand, what kind of importance are giving to untouchability, to Hindu-Muslim unity, to prohibition and to the khadi movement. One can very well understand. That is why I say that this is the most important problem, and the most neglected one, too. ever we talk about untouchability, We talk about untouchability. When-we recite parables, principles what not, everything to convince the people.

Janmana, Jayate Sudraha, Karmana jayate dwijah. Vedapathantu Vibrahnam, Brahma Jnanautu Brahmanah: We recite these slokas, we recite poems, we narrate principles. But we do not like to observe them. We know that it is Pradesh): Madam Deputy Chairman, at the a bad thing to observe untouchability. We know outset I congratulate the Minister for the that it is j a sin. People have realised that it I

[Shri Kota Punnaiah.] They have passed Acts. But the Acts are there in the books only. There is no implementation or anything of that sort. Untouchability is rampant in the villages. If you go to villages, you will see that untouchability is observed. In towns and cities also, \heve is untouchability. But they cannot observe untouchability because they do not know who is who. Unless I say I am so and so, unless anybody says that he belongs to such and such community, nobody can say that this man is a Scheduled Caste man and. therefore, untouchability should he observed towards him. So in towns' and cities, untouchability cannot be observed. I am at a loss to understand people who are saying that there is no untouchability in the towns and cities. In towns and cities, they cannot find out to which •caste a particular man belongs. That is the whole point. Unless I myself tell hon. Members here, nobody can say that Punnaiah is a Scheduled Caste man; similarly nobody can say that Dr. Dharam Prakash or Mr. Gaikwad belongs to the Scheduled Caste if they do not say it themselves. Nothing is written on the forehead of anybody. But Jr. the villages, they know the caste and community of each man. And I am very sorry to say here that nowadays caste is playing a predominant role in politics and in o+her fields also. This should be taken note of. If at all you want to eradicate unlouch-ability, you have to imoart sufficient education not on!v to the Scheduled Caste and Scheduled • Tribe people, but also to tho caste Hindus just to make them realise and understand that they should treat their own brethren as they treat nth°rs. equally. So that should h° rlon^D. And if you are not wins 'r tek' radical measures, nothing is going to happen.

We know. Mr. Vice-Chairman, that there are certain Constitutional safeguards. Mere provision of safeguards in the Constitution is not going to help. Let us see whether the Gov-

ernment is equipped with all the information they require. I would like to know from Government whether they have conducted any survey or any study in this regard. We have the Untouchability Act. But how many have been prosecuted under that Act? Nobody. But that does not mean that there is no untouchability at all. So I will request the Government to take serious note of this and see that remedies are found out.

These Scheduled Castes people, and the Scheduled Tribe people particularly, live in hill areas and forests; the Scheduled Castes are, of course, outcasts; they cannot live with the caste Hindus. Now people sa^, that their houses also should be constructed by the side of the caste Hindus. But it is very dime tit to do so. Even if graduates and M.As., who are educated and who know all about cleanliness and all that, go to villages to serve as teachers or as Tahsildars or as Deputy Collectors, they will not be able to get houses if they say that they are Scheduled Caste people. They have to bluff if they want to have a house in the locality of caste Hindus. That is the position. So this problem has ?.lsu tO be tackled seriously.

Then I will come to drinking water. Mr. Vice-Chairman, in the last SO years after Independence, there have been many schemes. But what is the result? The schemes are there only in books and papers. If we are to be satisfied only with schemes, then it is a different thing. So to see that the schemes are implemented, the Government should take drastic actions. Even to-day, Mr. Vice-Chairman, people have to go for two or three miles to get a pot of water. One can see this particularly in the tribal areas. People are still walking a distance of two or three miles to get a pot of water. You can see the Lambadis, the Chamchus and the Banjaras carrying one over the other half a dozen pots on their head. They

practise it. It is because they want water and water is not available. Even the State Governments are not giving the importance they should give to the drinking water problem. In this 20th Century, in the year 1967, we talk of socialism, we talk of democratic socialism, we talk of Communism, we talk of epicurism and what not; but we are not able to provide drinking water for the poor Scheduled Caste and Scheduled Tribe people in the villages.

Then I will say a few words about .housesites. You kindly ask the Government, Mr. Vice-Chairman, to ascertain how many sites have been acquired every year and given to the Scheduled Caste and Scheduled Tribe people. For nine long years, Mr. Vice-Chairman, I have fought one case. The villagers refused to give us land. Now if you want to solve this house-site problem, you have to work on a war-footing. They are acquiring lands for the railway lines, they are acquiring lands for some other purposes, in no time. But where the Scheduled Caste people are concerned, it takes them 10 years, 12 years, 13 years, 14 years like that. A colleague of mine, Mr. Das, who is a Member of the Lok Sabha, applied for a house-site 11 years sgo. Still no housesite has been given to him. This is the problem so far as house-sites are concerned.

Then, regarding food, nobody hothers about the Scheduled Caste and Scheduled Tribe people. People will take care of other people but not the Scheduled Castes and Scheduled Tribes. I had recently been to some tribal areas. The tribals there prepare gruel out of tamarind seeds and they are taking that gruel. Nobody cares for these Scheduled Caste and Scheduled Tribe people.

With regard to education, the Government is giving some amount. There is no doubt about it. I do accept that the Government is giving them some help. And for the help that the Government is giving, the

people will always be Scheduled Caste thankful. But it is a very meagre slum, Mr. Vice-Chairman—only Rs. 20 per boy. I ask the Ministers or the Members of Parliament or the outside people who are maintaining dogs what their expenditure on the dogs will Even for this twenty rupees they are grudging. I may tell the Government, Mr. Vice-Chairman, that if there are 10 or 15 per cent, educated people among the Scheduled Castes, we do not want any reservations, we do not want any facilities and we do not want any amenities that the Government is providing now. So far as jobs are concerned, Shri Gaikwad and the other gentlemen have spoken. Even if there are vacancies they are not filled You prescribe the qualifications to become a Superintendent or Tehsildar or a Lower Division Clerk. You prescribe Matric, B.A., M.A. etc. The Scheduled Caste people can get themselves educated to that extent but how to fulfil the intention? If they appear before the Service Commission, they say: 'He is not suitable'. Nobody can question their How do they fulfil the intention? verdict. They can fulfil the qualifications required but they cannot fulfil the intentions the people who select. We request you to see that the posts reserved for the Scheduled Castes are filled up by them.

Regarding lind distribution lakhs of aires are there. All these lands are available in every State but nobody cares to take note of these lands and distribute them to the Scheduled Castes who are the tilers. We say that the land should belong to the tiller but we do not like to implement it. What is lacking is implementation. I request the Minister to look into this because I know he believes in socialism. He wants *to* see all the people in the country, whether they are Muslims, or Christians or Harijans or Brahmins, all, should flourish in this country. Unless all flourish, there is no salvation for this country.

Motion re. Reports of Commissioner

[Shri Kota Punnaiah.]

Now taking advantage of the poverty and ignorance and also the innocence of these people, they are exploited. These Scheduled Caste people are changing their faith also and going to other faiths. Why? It is because they are suffering from penury and poverty. They are suffering from illiteracy and they do not know what is what. They cannot understand either of the religions. That is taken advantage of-their ignorance and poverty-and they are made to change their faiths too. So I would request the Government to look into these things and see that something is done about it.

Lastly, a section of the people are vigorously working to take back the Schedueld Caste people to the preindependence social order. If movement is going to get momentum, I do not know what will happen. I do not believe in revolutionary methods but I only plead and request the Government to see about all these things.

The Temple Entry Act is there but the legislations may be there, schemes may be there but the implementation required is not there. Effective implementation would definitely help the upliftment of the Scheduled Castes and the Scheduled Tribes. Thank you.

KESAVAN (THAZHAVA) SHRI (Kerala): Sir, several safeguards are provided in the Constitution for the betterment of the Scheduled Castes and the Scheduled Tribes. Reading this report I felt wonder-struck. Though we got independence 20 years ago and so many safeguards were provided in Constitution, the condition of Scheduled Castes and the Scheduled Tribes remains as before. In several States they are not given the rights which even the animals enjoyed. In this report the condition of the Scheduled Castes and the Scheduled Tribes is described.

Taking State by State, in Andhra Pradesh, the Scheduled Caste students are made to sit separately in the schools. They cannot approach the public drinking water and they are not allowed to wear dhotis below their knees. What I have to say is that even though there are various safeguards and even though the Central Government and the State Governments have tried to give reservations in the public services and also pecuniary help to them, the spirit of the Constitution has not been accepted by the so-called Caste Hindus and that is the case everywhere; otherwise, all these social inequalities would not have been there. For the removal of these social inequalities, the leaders of the Caste Hindus and also the political leaders must play an important part. Otherwise, it is impossible to change the mentality that remains among the Caste Hindus. I come from Travan-core, a part of Kerala State. Originally I was a member of the Scheduled Caste. When I saw a Brahmin I had to walk at a distance of 36 feet from him. I had no right to walk on the public roads. I was not allowed to-enter public schools. Though I am a Hindu. I was not allowed to enter the temples. I was not allowed to enter the public service. There were several disabilities for me at that time. While I was a student I had no right to go along the public road. I had to take a roundabout road to reach the school. In Travancore, and also in Kerala, the community to which I belong—the Ezhava community— forms the single major community in the State. Though they were not allowed to enter public schools, there were educated people in my community and there were rich people also in my community. We organised ourselves. At that time we had our religious head, Sri Narayana Guru, in whose memory on the 21st of this month a stamp will be issued by the Central Government. He came forward and said: 'One caste, one religion and one God for man'. We heard" it and we got light from his teach-

i«gs and we also came to know from nim that we are also men. We organised. In spite of our pious wishes and humble prayers to the then Government, the disabilities not removed. Then we fought. Really there was a tight between the non-Caete Hindus including the Ezhavas arid the Caste Hindus in which several persons prosecuted. I was also one of them who took part in that agitation. Finally, some 31 years ago, we got the temple entry. At that time Mahatma Gandhi was not even dreaming of such a thing. But we could not succeed because of the organised fight that we put up and as. a result of it we got it. After that time I am not a member of the Scheduled Caste. got. a promotion to. the Backward Community. What I say is this. During that fight some leaders of the Caste-Hindus also came and joined with us in that fight remove these disabilities. I find that, is also the case in Andhra, that there also the noncaste Hindus suffer from a number of disabilities. I ask Mr. Reddy, why don't you organise the non-caste Hindus and go to the well and take water? If anybody opposes you, you should stand firm and Why do you blame fight against them allthe Government? You can take the matter own hands and eradicate these disabilities. 'They are also men. A dog can go to the well and drink. It can go to the river and drink, but not this man. A dog can go along the public road, but a man cannot. Why is this? Who ape these Scheduled Tribes and You study history these Scheduled Castes? and you will find that they were the real owners of India. These Scheduled Castes and Scheduled TribeB were the real the owners of India. But they were driven out into the jungles. When the Aryans came from the north these people were driven off from their lands into the jungles and they still remain in those jungles-They are now landless. But they were previously enjoying the lands in India and they were enjoying the prosperity of India. When 954 RSD-3the more educated ana. more organised people from outside came to India, they were driven to the forests where they still remain. But they form one-fifth of the population of India. How can you neglect them? Here in this House itself I heard that certain Christian missionaries are trying to convert to Christianity. My humble submission is if they go to the Christian fold, then the next day they wiE be allowed to walk along the public road, they will be allowed to diraw water from the public If they become Muslims, they will be allowed to go along the road and they will be allowed to draw water from the public wells and they will be allowed to wear cloth that will extend below the knee. This is the position. Why do you agitate yourself? Why should you get agitated if these missionaries go and convert them, promising salvation and freedom to these people who are, in fact, considered by the caste Hindus as worse than animals? Even Hie consideration that one gives animals is not given to these people. You may see some caste Hindus taking up a dog and kissing it. But those men, their fellow creatures made by God, these sons of Bharatamata, are not allowed to go on the roads, to go to the well. A certain gentleman here question: How can we assimilate asked the these people? I know there are hon. Members in this House who caste-Hindus. There is Mr. Jagjivan Ram. Lask them: Are you prepared to give in marriage Mr. Jagiivan. Ram's daughters to sons? I know you are not prepared to do that. Why i3 that? There are Congress leaders. I ask these leaders whether they are prepared to take in Shri Jagjivan Rasm as the Prime Minister of India. There-will be something wrong there. That is the position and there is no need to hide these facts.

Reservations are given in all the States, reservations of posts in the public services are there. So also.

Reports of Commissioner

[Shri Kesavtan (Thazhava)] there is reservation in medical and other colleges for these Scheduled Castes and Scheduled Tribes. But is thio enough? Who is to give these posts to these people? The caste Hindus have to do it, and they will find something wrong somewhere, some ground or reason for not giving these posts to them. Minimum qualifications are prescribed for appointment in the public services. There is no doubt that this is necessary. But when the candidates from these Scheduled Castes and Scheduled come after completing this minimum qualification they will conduct examination or some interview and they will say that the candidate disqualified, that there is something I say there wrong with him. nothing wrong with the candidate, but there is something wrong with the mind of these so-called high-caste people. That is the difficulty. They will say they are not qualified persons. I say there are qualified persons available. At least for these clerical posts and such other posts there are a number of them available. If there are no qualified persons in one State there are qualified persons in others. I can supply from Kerala any number of these Scheduled Oaste people who are qualified for appointments as clerks and as police constables and such other posts. I may tell Mr. Asoka Mehta one thing. Please appoint these Castes people as police Scheduled constables, which does not require much If a Scheduled of a qualification. Caste man becomes a police constable, he gets the right to arrest even 'a caste-Hindu and this gives him some When courage. a caste-Hindu happens to be arrested by a non-caste Hindu constable, I mean, a Scheduled Caste, man, then that will bring some change in the mind of the Caste Hindu. So I say appoint such people to posts of police constables. But who are to appoint them? There lies the whole difficulty. Even if a Scheduled Caste man is appointed, say, as a clerk his conidential reports will always against him. He never sees these re

ports, but they are against him and his promotion will be barred and there will be ever so many complaints against this man, slaying that he is inefficient, that he is corrupt and so on. But from my experience I feel that these Scheduled Caste employees in government service are more honest because they have not the courage to receive bribes or to do some unjust thing. They are more honest than the others because there is none behind to support them. But there will be complaint after complaint "against them because hey happen to be non-caste Hindus, So these facts have to be taken into consideration. I submit that however much the Central or the State Governments may try it is not possible for them to change the minds of the people. I may say that in Travancore in Kerala State there have been many intercaste marriages, marriages between caste Hindus and non-caste Hindus. I know of a retired Chief Justice of the Kerala High Court who married a Savama lady. Nothing happened. He happened to be a High Court Judge and she was a Nair lady. She became his wife and she was not kept off from the society. After the marriage they lived as husband and wife and children also were born. So I say if a non-caste Hindu marries a caste Hindu lady and they live as husband and wife children also will be born.

My humble request is that in spite of provisions contained in Constitution, nothing can be achieved unless the minds of the people are changed. For that purpose the political leaders, the leaders of caste-Hindus, must come forward. They must organise and lead the people against these disabilities. Only the* can this evil be eradicated from our society and only then will the unity of India remain firm. Otherwise my request will be to allow these people to get themselves coverted into Muslims or Christians. Let them save themselves by this method. Even if they are converted they will be citi-

Motion re Reports of Commissioner

zens of India. Otherwise the caste Hindus must take it into their heads that these men also are their brothers. If this is not done, it will not be a caste war but a class war and that will be brought about by the Communist friends. If this condition is allowed to continue, there will be Naxalbaris arising in every part of India. There are nine crores of these Scheduled Caste and Scheduled Tribe people. Along with them you will And crores and crores of backward classes also. They are 'all landless people. You must take that fact into consideration. They are starving people. They are the people who work for the prosperity of India and not the caste-Hindus. The caste-Hindu is safe at home. He enjoys life. Those who work in the fields and factories are these Scheduled Caste people and these backward class people. So their interests must be protected.

My only request is that the Government must have more seats reserved in the public services for these people and also in the public undertakings. They should give these Scheduled Caste and Scheduled Tribe people more and more places in the Police Department and also in the Reserved Police forces and in other departments where they can wield more power. In all these places these Scheduled Caste and Scheduled Tribe people msut be entertained on a larger scale and they must be given all facilities and pecuniary help for their education. They must be given reservation in medica¹, engineering and other colleges and also their entire expenses must be met by the Government. When they have the minimum qualifications, certainly no further test is required and they must be appointed in services straightway. Then alone will the Government achieve the ends as required in the provisions of the Constitution.

श्री दयान दाल कुर्रे (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, कमीश्नर शिड्युल्ड कास्ट ग्रौर शिड्यूल ट्राइब्स ने दोनों वर्गों की समस्या का निराकरण करने के लिये सदन के सामने अपनी रिपोर्ट प्रस्तुत कर के रखी है। ग्रगर हम दोनों की समस्याग्रों के निराकरण के पहलुओं को मद्देनजर रखते हुए विचार करें तो देखेंगे कि शिड्यल्ड कास्ट ग्रीर शिड्युल्ड ट्राइब्स दोनों की समस्यायें ग्रलग हैं। उनमें अंतर को हम देखें तो णिड्युल्ड कास्ट की समस्या उसकी जाति पर निर्भर करती है ग्रीर समाज से वह सदियों से बहिष्कृत है। साथ ही साथ जिसको हम सामाजिक समस्या कहते हैं, उसके सामने ग्राधिक समस्या भी है ग्रीर ग्रीक्षणिक समस्या भी एक बहुत बड़ा सवाल है। इस रिपोर्ट में इन दोनों चीजों का विवरण मिलता है।

दूसरा वर्ग है ग्रादिवासियों का , शिड्-यल्ड टाइब्स का । उनके साथ सामाजिक समस्याएं नहीं हैं। समाज में जिस प्रकार से सवर्ण वर्ग लोग हैं, या जिस प्रकार अन्य वर्ग के लोगों को समाज में ग्रपनाते हैं, उसी प्रकार ग्रादिवासी भी उनमें सम्मिलित हैं। उनकी सामाजिक समस्या नहीं है। हां, उनकी निवास सम्बन्धी, रहने के स्थान की, ग्रीर श्राधिक समस्यायें जो हैं **गैक्षणिक** उन दो पहलुग्रीं पर हम देखें तो दोनों में थोडा सा अन्तर मालुम पड़ता है और वह है सामाजिक। इस पर विचार करें कि आज स्वतंत्रता के बीस वर्ष समाप्त होने जा रहे हैं, इन बीस वर्षों में सरकार ने सामाजिक भिन्नता को दूर करने के लिये जो कदम उठाये हैं उसमें कहां तक सफलता मिली, रिपोर्ट में उन चीजों का दिग्दर्शन है। कमीश्नर ने विशेष प्रयास करके उन सब बातों को प्रकाण में लाने की चेण्टा की है और केन्द्रीय सरकार ग्रौर प्रांतीय सरकारों, दोनों का ध्यान इस ग्रोर ग्राकिषत किया है। तो उस हद तक केन्द्रीय सरकार ने उन समस्याधी को पूरा करने का प्रयास किया है किन्त प्रांतीय सरकारों से जितनी अपेक्षा की जाती थीं उतना नहीं हम्मा। कुछ प्रांतों न इस ग्रोर कदम उठाया है ग्रीर कुछ ने इसकी Reports of Commissioner [श्री दवान वास कुरें]

बड़ी अक्टेलना की है। ग्राज हम देखें तो समाज का 25 प्रतिशत भाग शिडयरुड कास्ट्स के रूप में इस देश में बसता है और उनकी समस्या एक कठिन समस्या हो गई है। इसको हम अपने संविधान के अनुसार एक सामाजिक स्तर पर लाना चाहते हैं लेकिन आज उतना नहीं कर पाये हैं। कांस्टीट्युशन को हम देखें तो उसमें थोड़ा सा इसका प्राविधान यह है कि उनकीज्याख्या दी हुई है इसमें यह बात जरूर रखी गई है कि शहरों में नाई-बारबर-धोबी ब्रादि अनसुचित वर्ग के लोगों का काम करें, पर इसमें फितने आते हैं ? मश्किल से ऐसे 5 प्रतिणत लोग शहरों में रहते हैं। I interruption) भायद ग्रापको मालम हो, जहां तक मेरा ख्याल हैं. धोबी सवर्ण वर्ग में ग्रा गया है, हरिजनों में नहीं है। मैं यह अर्ज कर रहा था कि गांवों में 55 प्रतिशत आबादी शिष्टयल्ड कास्ट की रहती है। वहां की समस्या एक ग्रजीब है, जैसा हम स्वतंत्रता के पहले छोड़ आए आज वहां पर वैसी की वैसी है। वह समय की प्रतीक्षा कर रहे हैं कि हम कब ग्रागे श्रायेंगे। उनकी सामाजिक भिन्नता के बारे में थोड़ा ना मैं ग्रापके सामने रखना चाहता हं। उनकी सवणीं के साथ शादी ब्याह होने की कोई रूपरेखा दिखाई नहीं देती । पंडितों के पूजा पाठ, धार्मिक उत्सवीं ग्रीर त्योंहारों ग्रीर सामाजिक ग्रवसरों पर उनका समावेश नहीं होता और जो मौसमी त्योहार ग्राते हैं, होली, दिवाली, दशहरा, जिनकों गांबों के लोग मिल कर मनाया करते हैं उससे भी उनकों दूर रखा जाता है। जब कभी कथा पूजा, रामायण पाठ स्नादि बातें गांव में होती हैं जो एकता झलकती है, उन सब बातों में भी वे लोग ग्रलग रखे जाते हैं। तो उसकी ग्रोर सरकार ने ध्यान देना है। इसमें संदेह नहीं सरकार ने उसके बारे में बहुत कुछ प्रयास किये हैं, पर वे नगण्य हैं।

वहां पर ग्रस्पश्यता निवारण के सम्बन्ध में पुलिस की कार्यवाही का विवरण ग्राया है। हमारे पूर्ववक्ता महोदय गायकवाड जी ने जो बताया वह सही है कि पुलिस को स्पिर्ट करने की हिम्मत किसी को नहीं होती हैं क्योंकि वह ग्रामीण जीवन से वहिष्कृत हो जाता है। तो इस डर से कि मुझे तो भविष्य का जीवन इन सवर्ण लोगों के बीच में निभाना है किसी की हिम्मत नहीं होती कि पुलिस स्टेशन तक चला जाय और अपनी शिकायत कह सके। अभी पिछली दफा 25 अर्जेल 1967 की बाल है। मैं एक जगह गया था तो शिड्युल्ड कास्ट्रस लोगीं की कुछ बात मेरे सामने आई । वह एक सार्वजनिक तालाव में स्नान करने गये थे। यह बिलासपूर, मध्य प्रदेश की बात है। उनको बहां नहाने से रोका गया । कुछ उत्साही नवयवक थे, उन्होंने जाकर पुलिस में रिपोर्ट की । पुलिस तक कार्यवाही हुई, वहां तक बात पहुंची लेकिन ग्राज तक ग्रस्प्स्यता का उतना वड़ा मामला, जिसको इन्सपेक्टर ने खद स्वीकार किया कि यह प्रथम अवसर है जब कि ग्रस्पम्यता निवारण का यह मामला मेरे सामने आया हैं, लेकिन वह दबा हमा है। एक तरफ ऐसी बात है ग्रीर दूसरी तरफ ग्राप देखें सवर्ण वर्ग की तरफ रें दबाने के लिये, दबाव डालने के लिये कार्य-वाही होती है। उस मामले में थोड़ा मेरा भी हाथ है, मैंने देखा कि वह मामला ग्राज भी दवा हुआ है, उठ नहीं पा रहा है, पुलिस स्टेशन से ग्राज तक कुछ नतीजा निकला नहीं है। यह तो एक उदाहरण हैं। हम सचमच में देखें तो यह पायेंगे कि ये जो भिड्युल्ड कास्ट के लोग हैं उनमें ज्यादा हिन्द्स्व है जब कि वे समाज के विभिन्न भागों में विभक्त हैं. लेकिन हिन्दू वर्ग के जितने सामाजिक त्यौहार हैं, कया है, श्रीमर्भागवत हैं, पूजापाठ इत्यादि है, उन सब धारिक कृत्यों को ग्रपने अंग में लिपटाये हुए हैं जितना कि हम हिन्दुओं के उच्च वर्ग में भी नहीं पाते हैं क्योंकि उन्हें एक ग्रास्था है, उन्हें एक विश्वास है कि वे भी हिन्दू वर्ग के एक अंग हैं और यदि शाज हमारे Reports of Commissioner

भाई हमें भल गये हैं ती कल वे हमें अपनाएंगे । इस लिये में केन्द्रीय सरकार से मिबंदन करांगा कि पुलिस कार्यवाही के संबंध में कड़ाई बरती जाय क्रीर प्रान्तीय सरकारों की ये शादेश दिये जा में कि अस्पश्यका के मामले सामने जाते हैं तो उस पर कड़ाई से काननी कार्यवाही गीं हा-तिशीच कराने की व्यवस्था भासन की तरफ से की जाय। इस विषय में मेरा दूसरा सझाव यह होगा वि: विन्द्रीय शासन की तरफ में जो मोबाइल बैन सिनमा के एवं में ग्रामीण लीगीं को और जहरी लोगों की दिखाने के लिये जाते हैं उनके कार्य म कुछ शीधाता लायी जाय ग्रीर कुछ नवीनता लाग्नी जाय जिससे लोगों के दिल छोर दिमाग पर एक असर पड ग्रीर भमाज को, भारतवर्ष के सारे वर्गों को, एक सूत्र में बांधने का प्रशास उसमें हो।

तीसरा सुझाव इस विवय में मेरा यह रहेगा कि लोक समामें माननीय सदस्यों ने इस डिबेट पर बहमत से चर्चा की थी कि अन्तं-जातीय विवाह को प्रोत्साहन दिया जाना चाहिये। (Interruption) सुधार का प्रथन है। जो नक्स्वक इस दिशा की श्रीर श्रप्रसर होता है, उसको प्रोस्साहन दिया जाय, जो ग्रामीण भाई इस दिमा की ओर अप्रसर होता है, उन्हें जमीन दी जास, जो विद्यार्थी इस क्रोर क्रप्रसर होता है, उसको शिक्षा वित्त दी जाय ग्रीर उसकी शिक्षा को आगे बढ़ाने में मदद दी जाय । यदि वे लोग ऋगे आते हैं तो उन्हें नोकरियों में प्रवम स्थान दिया जाना चाहिये । ग्रगर हमने ऐसा किया तो इससे सामाजिक एकता आयेगी और शिड्यल्ड कास्ट की तरफ से जो इस तरह के जिद्यार्थी आयेंगे, वे एक सूत्र में बंध जायेंगे और इस तस्ह से समाज में एकता लाई सकेगी।

चौबी बात में यह कहना लाहता हूं, ल्कि मैं गांव से ब्राता हूं इस लिए मैंने देखा है कि ब्रिडयल्ड कास्ट के लोग ऋण से दबे जा नहे हैं नयोकि साहकार उनसे बहुत ज्यादा व्याज

लेता है। हमारे यहां सहकारी बैंक खल गये हैं लेकिन उत्तम भी 6 से 9 प्रतिशत तक व्याज लिया जाता है। 1960 से इस संबंध में जांदा गांब थे एक जांच किमशनर द्वारा हुई थी, इसमें बतलाया गया था कि गांवों में लोगों की इस ब्याज दर से ग्रीर इन बैकों के होने से जैसा कि उनके वारे में यह ग्राशा थी कि उनकी दशा सुधर जायेगी मगर ऐसा मालुम पड़ता है कि इससे उनकी दुईशा हो गई ग्रीर जो उनकी जमीन है वह साहकारों वे: पास जा रही है, । इसलिये मेरा न**म्न** निवेदन है कि जहां तक कर्ज देने की बात है, उसमें मुझे कोई यापत्ति नहीं है, लेकिन जो व्याज की दर है, उस पर विचार करता होगा।

इसके बाद जो दूसरे लोग हैं उनके संबंध से कहना चाहता है । मैं मध्य प्रदेश से बाता हं और बहां के एक बहुत बड़े भाग में हमारे पंजाबी भाई रहते हैं जिनकी कि हवेलिया बनी हुई हैं। वे लोग छोटे वर्ग के लोगों को रुपसा ज्यादा ब्याज पर उद्यार देते हैं ग्रीहर इसका परिणाम यह हो रहा है कि वे गरीब लोग गरीबी की ही छोर जा रहे हैं। पंजाब से जो लोग कुछ लेकर नहीं श्राये थे, उनकी तो वहां पर हवेलियां बन गई हैं लेकिन हमारे जो लोग हैं वे बैसे के बैसे ही पड़े हए हैं। इसलिए मेरा नम्म सज्ञाव रहेगा कि जिस प्रकार आपने आदिवासियों की सुरक्षा के लिए, उनके कर्ज निवारण के लिए एक बिल तैयार किया का जिसके द्वारा श्रादिवासियों की जमीन नहीं दी जा सकती है उसी प्रकार केन्द्रीय सरकार के भी यहां बिल पेश करना चाहिये (Interruption) अगर यह स्टेट सब्जेक्ट है तो प्रान्तीय सरकारों को यहां से इस संबंध में हिदायत जानी चाहिये जिससे हरिजनों की जमीन बन्ती रहे। इस लिए मेरा निवेदन है कि उनको कर्ज देने के संबंध में यहां पर कोई बिल बनाया जाना चारिये जिसमें इस तरह की व्यवस्था हो कि उनकी जमीन बची रहे और उनकी जो इस समय गरीकी की हालत है, उसमें सुझार हो जास ।

श्री दयाल दास करें।

दूसरी बात मैं यह कहना चाहता हं कि ग्रादिवासियों की जमीन दूसरे लोग न खरीद इस संबंध में मध्य प्रदेश ने एक प्रस्ताव पास किया है ग्रीर मैं समझता हं कि दूसरे प्रदेशों ने भी ऐसा ही किया होगा। इसका फायदा यह होगा कि उन लोगों की माली हालत ठीक बनाये रखने के लिए उनकी जो अपनी जमीन है वह कोई दूसरा आदमी जो दूसरी जाति का हो न खरीद सके। इसलिए मैं केन्द्रीय सरकार से प्रार्थना करूंगा कि वह इस बात की ग्रोर प्रान्तीय सरकारों का ध्यान दिलाये जिस से उनकी जमीन उन्हीं के पास रहे ग्रीर साहकार ग्रीर दूसरे लोग जो उनको कर्ज देते हैं वे खरीदने न पार्थे। जो लोग उनका रक्त चुसते हैं वे लोग उनकी जमीन को न ले सकें क्योंकि इन लोगों ने बड़ी मेहनत से थोड़ी जमीन को श्रपने पास रखा है ग्रौर उसी को वेकमाते तथा अपना जीवन निर्वाह करते हैं। इसलिए मेरी प्रार्थना है कि इस तरह की हिदायत प्रान्तीय सरकार को दी जानी चाहिये कि हरिजनों तथा भादिवासियों के पास इस समय जो जमीन है वह उनके ही हाथ में रहे।

ग्रव मैं ग्राप से शिक्षा के संबंध में कुछ बातें कहना चाहता हूं । इस संबंध में केन्द्रीय सरकार ने और उनके संरक्षण में काम करने वाली प्रान्तीय शासनों ने इस ग्रोर विशेष प्रयास किया है। ग्रादिवासियों की शिक्षा के संबंध में सरकार ने तन, मन और धन से उनकी सहायता की है और इस पर हमें गौरव है। हमें इस बात की खुशी है कि हमारे शासन की आंखें खुली कि उसने ग्रादिवासियों के संबंध में, जो जगलों में रहते थे. उन्हें उत्तम नागरिक बनाने के लिए हर तरह के प्रयास किये और वह इस ग्रोर अग्रसर हो रही है।

में हरिजनों के लिए छात्रवृति के संबंध में भी कुछ कहना चाहता हूं। अनुसूचित

के विद्यार्थियों को खासकर जो मध्य प्रदेश से ग्राते हैं, वहां मैंने देखा है कि इन लड़कों को छात्रवृति देने में शासन में ग्रादर है। प्राथमिक शिक्षा, फी शिक्षा ग्रौर स्कालरशिप हरिजन विद्यार्थियों को दी जाती है श्रीर ग्रधिकांश मेडिकल कालेजों ग्रौर हाई कालेजों में उन्हें यह चीज दी जाती है। इसलिए मेरा यह निवेदन है कि इस समय इन विद्यार्थियों को जो धनराणि पहने के लिए मिल रही है वह बहत कम है और इसमें कुछ ग्रौर बढ़ोतरी कर पायेंगे तो वे ग्रपना खर्चा पुरा पढ़ाई का कर सकेगे। कालेजों भौर पोस्ट मैदिक में जो छात्रवृतियां हैं, उसके संबंध में प्रान्तीय सरकारों ने विशेष प्रयास किया है ग्रौर जितने विद्यार्थियों ने छात्रवृति के लिए ग्रावेदन पत्न दिये थे वे सब के सब स्वीकृत किये गये हैं । इस बारे में विलासपुर के संबंध में मेरी कमोश्नर से बातचीत हुई थी ग्रौर मुझे यह जानकर खुशी हुई है कि शासन ने जो कदम उठाया है वह बहुत ही सराहनीय है। लेकिन मैं इस संबंध में ग्रापके सामने दो सुझाव रखना चाहता हूं। विद्यार्थियो को स्कानरिशप प्राप्त करने के लिए सार्टिफिकिट की ग्रावश्यकता होती है ग्रीर गांव में जो विद्यार्थों रहते हैं उन्हें शहर में कलेक्टर, तहसीलदार या डिप्टी कलेक्टर से सार्टि-फिकेट प्राप्त करने में कठिनाई होती है। गांव के सन्पंच ग्रीर पटेल के सार्टिफिकेट को शिक्षा विभाग वाले नहीं मानते हैं। इसलिए मेरी प्रार्थना यह है कि उस क्षेत्र का जो एम० एल० ए० हो एम० पी० हो, वह अगर किसी विद्यार्थी को सार्टिफिकेट दे देता है तो उसको शिक्षा विभाग को मान लेना चाहिये ताकि उसको फिर कलेक्टर, डिप्टी कलेक्टर श्रौर तहसीलदार के पास जाने की कठिनाई त हो ।

जहा तक सर्विसेज का सवाल है, उसके संबंध में मैं यह निवेदन करना चाहता हं कि इस रिपोर्ट से ऐसा मालम पड़ता है कि फर्स्ड क्लास ग्रीर सेकेन्ड क्लास सर्विसेज में श्रिड्युल्ड कास्ट वालों को ग्रभी प्रतिशत ग्रौर सेकेन्ड क्लास में 2.59 प्रतिशत ही मिला है। मेरा जहां तक ख्याल है कि इम स्थानों में शिड्युल्ड कास्ट वालों को ही जगह मिलनी चाहिये भौर 12 प्रतिशत जगह उन्हें मिलनी चाहिये।

2 P.M.

ग्राज हमारी इस स्वाधीनता के 20 वर्ष हो गये और हम अभी इस परसेंटेज को देखते हुये बहुत ही दूर है अपने लक्ष्य को पाने में। तो इस घोर भी शासन निगाह करे जिससे कि ज्यादा प्रतिनिधित्व शैड्युल्ड कास्टस के विद्यार्थियों को सरकारी नौकरियों में मिल करने के लिये यु० पी० एस० सी० में एक भैडयल्ड कास्टस का प्रतिनिधि होना चाहिये। जो उनकी इन सब चीजों की सुरक्षा को देखे और जहां खामियां हों वहां भी वह निगाह डाले । इस लिये मैं भ्राप से निवेदन करूंगा कि ग्राप इसकी भी व्यवस्था करने की कृपा

पब्लिक स्कल्स में श्रैड्युल्ड कास्ट्स ग्रीर भीडवल्ड टाइब्स का साढ़े 7 सैकड़ा भीर ढाई पर सैट स्थान सुरक्षित रखा गया है। इसमें मैं प्रार्थना करूंगा कि यह परसेंटेज बहामा जाय । पन्लिक स्कुल्स में जो भैडयल्ड कास्ट भीर भैडयल्ड टाइब के विद्यार्थी SHRI M. V. BHADRAM: Mr. Vice-Chairman, this is the Report of the Commissioner on the Scheduled Castes and the Scheduled Tribes. Before going into that, it is generally known that the Scheduled Tribes are known as may say so, have Adibasis and in the southern parts the Scheduled Caste is known as Adi Andhra or Adi Dravida. It

means that the Adibasi is the first inhabitant in India and similarly the Scheduled Caste man is the first Andhra or the first Dravidian in the southern parts of the country. But the fate of these two sections is well known and obvious. Taking their economic and social conditions into consideration, the Constitution guaranteed certain things to them, t» be administered by the Centre as well as the States. But one should be ashamed that for the last twenty years their conditions have not improved to the extent it is possible. Something has been done but it is not sufficient. Therefore, Mr. Gaikwad was very angry and he was also fru»-trated to some extent, and it is fully justified not only on the part of Mr. Gaikwad but also other Schedule* Caste Memberg of this House.

What is their economic and social condition? हम चाहेंगे कि इस मांग को पूरा I was born in a village. In that particular village when I was a boy, no Harijan, I prefer to call him Adi Andhra, was allowed to go through the main street of the village. I also come from an orthodox Brahmin family. we became students, we fought against social oppression and allowed Harijans pass through that main street. Not only that, we were the first family in the village to get a Harijan inside in our house, and thereby incur the displeasure of the entire Brahmin section of the village. Therefore, we boycotted for some time.

> I will tell you one thing, Gandhiji was the leader who started the national movement to fight against the British. When he started the movement, he foresaw that one-fifth of the population were away from the rest of the society and unless they were brought within the framework of the national movement against the British, we could not advance in our movement against the British. So he coined the word "Harijan" and tried to bring them together into the national society. But after independence the Congress, if I

Motion re. Reports of Commissioner

[Shri M. V. Bhadram]

betrayed them, have .not lived up to the expectations of Gandhiji. Even today how many Congressmen lare there, whether they are Parliament Members or Congress leaders, who are allowing Harijan_s to come into their houses to dine with them?

AN HON. MEMBER: Hundred per cent.

SHRI M. V. BHADRAM: We are only trading in the name of Gandhiji.

R. T. PARTHASARATHY (Madras): Why should he charge the Congressmen? We «re interested in all flections including what they call the Harijans. It is not that we are not applying the principles of Gandhiji. Why should he blame the Congress?

SHRI M. V. BHADRAM: Because the Congressmen swear by Gandhiji day in day and out, but they themselves are not practising it in their day-to-day practical life.

SHRI M. GOVTNDA REDDY: They are quite tew. Do not worry about them.

SHRI M. V. BHADRAM: But I am referring to them, not all.

SHRI M. GQVINDA REDDY: That is insignificant.

SHRI M. V. BHADRAM: Why do you get angry with me when I say some Congressmen?

(Regarding the economic aspect of it, the Central and State Governments have been allotting certain monies for the amelioration of the conditions of both the 'Scheduled Castes and the Scheduled TribeB. I may girate one or two figures from the Commissioner's ftcport itself, 1985-166, page 186:

The money allotted for the Scheduled Castes hi Andhra Pradesh for the Third Plan period for education is not available. But this is "the Central sector, but money is act available. For economic development, nil For housing, Rs. 60-84 lakhs. In the corresponding State sector, it is Rs. 137-41 lakhs allocation in the Tirird Plan period; spent Rs. 114-67 lakhs So, it is about Rs. 13 lakhs which is not spent during this period. Similarly regarding Scheduled Tribes, the Central sector allocation for economic uplift is Rs. 114-72 lakhs; spent only Rs. 98-76 lakhs. The entire money is not sP^{en}t even in the Central sector. In the State sector for education the allocation is Rs. 41-56 lakhs; lpent Rs. 13-74 lakhs. For economic uplift, allocation Rs. 80 86 lakhs; spent Rs. 57-For 17 lakhs. hearth, housing, communications, etc., 'allocation Rs. 112-19 lakhs; spent Rs. 107-78 lakhs. It shows that neither the Cen-. tral Government nor the State Government is serious. The money that has been allocated even in the Third Plan period is net fully utilised for 1fhe purposes for which they have allocated it. Therefore, they are not serious according to me.

1 will confine myself to the tribal 'areas. When the Government is contemplating certain measures io ameliorate their living conditions, what is the position? Probably neither the Commissioner nor the Government officials have the factual data on the problems facing them and how to tackle them. I might give one or two examples. When the monsoon sets in the tribal peasant is in rfiire need of money for investment for agricultural purposes. If the money is not forthcoming, nnder the conditions in which he lives, he is T«ady to accept any condition for a loan. There are two types of loans prevalent in ChintapaHi Agency in Vtaa-khapatnam District in Andhra Pradesh. One is Namoo loan. It is given back in double, in kind. When "hfe takes a loan of Rs. 190, Rs. 290 worth of crops-not. cash but in kind-tore to be repaid at the next year. If he fails to repay fhe loan in kind, 'that year, the next year 'he has to -pay four times; 'ttie loan in fcinS to crops. Shnitei'ly, there is amfthar

ranging from 25 per cent to 200 per cent, which was far above the limits prescribed by the Regulations."

Similarly, there is another loan called Napha loan. If Rs. 100 are taken as loan, the principal and the interest have to be paid in kind to the extent of 1J quintals of crops, in kind. If he is unable to repay the loan along with the interest in that current season, it becomes double, the next year. So, in the Agency 'area, the main problem is the money-lender. I may quote from the same Report to show the moneylender's grip on these peop[^] page 173. Two hundred and twentyeight families were surveyed. The Report says:

"Out ol ;i28 indebted families. 15-78 found to be having hsndper cent were received loans from the Government, that an enemy of the tribal people there. Pradesh Scheduled Finance and non-tribal money-lenders.."-

We find the same feature 175 and 177-

"The State Government have been expressing the view that these regulations .

Regulations restricting money-lending—

".. .wen, being satisfactorily implemented and that the tribal_s are adequately protected^l from exploitation by the money-lenders. The findings of the survey conducted by the Tribal Cultural Research and Training Chirttapalli Tribal Institute in the Development Block of the District of Visakhapatnam, however, throws an adverse light on the •working cl! the Regulations, it was found in (he course of the survey *hat though the Money-lenders' Re-.gulation ciune into force in 1960, not a single money-lender had obtained >a lioece hi tfhe Motik area and the money-lenders operating there had been changing exorbitant interest

I am quoting from the same Report written by the Commissioner. This is the crux of the problem dn the Agency area. What happens? Even though there is prohibition of alienation of lands, benami transfers take place of large pieces of agricultural lands. In the records they will be in 'the name: of the tribal peasants. But the entire possession and everything is in the of the people who have g«n«> there from the plains and who are dominating 'the entir_e scene. That is the main problem there. To relieve this, the Government has proposed loans borrowed from neighbours, relatives a Corporation. Though this Corporation was and sahukars. 13-16 per cent of families intended to help the tribal people, it has become Block Development Officer and the Andhra Corporation finances the purchase of tribal Tribes Co-'O.perative products— soap-nut in one season, tamarind Development Corporation. in another season, dry leaves in some other 40'3fi per cent families obtained loans from season, fruits and ginger and a11 these things in yet some other season. They purchase these things. Monopoly of purchase is retained by the Corporation, private dealers are prohibited. So far so good. But the Corporation is not within the reach of the tribal people. A tribal man has to walk IS or 20 miles to the centre where he has to sell and deliver lids goods to 4be Corporation. The Corporation does not have any retail shops, it has distribution machinery. After purchasing all these materials, w.bat , «re they doing? They are selling these to the wholesale traders or the monopoly traders. 1 may tell you of .one instance. This is what happened. Tamarind which was purchased by the Corporation at the rate of Rs. 10 per maund, now in Visaghapatnam Town is gold at between Rs. 36 to Rs. 40 per maund. This is exorbitant rate, because the Corporation has become a handmaid of the wholesale dealers. It has not opened any shops in the cities nor does it have any distribution machinery. So it is purchasing at a cheaper rate from the tribal people and is giving them to the wholesale dealers, ena-

[Shri M. V. Bhadram] bling them to charge exorbitant prices. Another thing is, even though some shops are here and there which are opened, the requirements of the tribal people are not taken care of. Salt, rice, onions, oil, gur, all these things are n.ot produced in the forest; all these things have to go to the forest area from the plains. There is no machinery. The Corporation has not set up any machinery for the distribution of these things to the tribal people. The tribal people are peasants only in name but actually they have been reduced to the level of labourer;!. They pick up tamarind and other things in the forest and bring them to the centre; they have to sell the products at the rate fixed by the Corporation. The Corporation. in turn, fixrs its own rate at the dictates of the monopoly traders. So, the whole Corporation is under the clutches of the wholesale trader; it is squeezing the tribal people on the one hand and it fe also squeezing the consumers on f;he other hand. Therefore, I suggest that as far as the Corporation is concerned, the Corporation should open purchasing centres for every four or five villages in every nook and corner of the entire forest area and they should be within the reach of the tribal people. Another point is that they have to open retail shops in towns or distribution centres in other places through the pancha-yats. The Corporation should also undertake to supply salt and other articles whuh are necessary for the tribal people, articles which are not available for them and for which they have to go to other places.

Another thing is, panchayats have also come into the forest areas. They have no income of their own because for every 500 of the population, there is a panch.ayat. In the tribal areas, where will be the income? Therefore, I suggest that on every sale to or purchase by the Corporation, one paisa or two paise should be levied by those panchayats. Only then will those panchnyats be able to stand on their own legs-

I may here add one morepoint. There must be some investigation into the functioning of the Corporationfunctioning not in the sense of corruption and all those things—but as to how it has not been able to assist the tribal people in getting their various products to the market.

Another point which I would urge is this. There is a community called Agnikula Kshatriyas in Andhra; they are in no way less than the tribals or the aborigines. Their main occupation is Catching fish. They are on the coastal regions from Srikakulam right up to Madras. Even people living in cities and towns, they are almost separately living. with only a piece of cloth to cover their bodies. They live in a very backward state. They have been agitating that their community should be declared or classified as a Scheduled Tribe. In this connection I would like the attention of the hon. Minister to be drawn to a letter written by the Government of Andhra Pradesh. There are two different classes of these Agnikula-kshtriyas living in two different places. In one area they are known as Pallis and in the other area they are called Jalaris. Their main job is fishing. The Government, in their letter dated 18-8-66, recommended to the Central Government to classify them as Scheduled Tribes.

(Time bell ringa)

Thank you.

श्री नेकीराम (हरियाणा) : ग्रादरणीय उपसम्मन्यक्षजी, ग्राज सदन के सामने ग्रन-सुचिव जातियों भौर अनुसुचित जातियों के ग्रायक्त के चौदहवें ग्रीर पन्द्रहवें प्रतिवेदनों पर विचार हो रहा है, तो मैं इस सरकार को बधाई देता हं कि इतनी बड़ी रिपोर्ट बना कर के रखी और उस एजेंसी को भी बचाई देता हूं जिसने इतनी बड़ी रिपोर्ट बना कर हमारे सामने और हाउस के सामने रखी है। हम देखते हैं कि जब विदेशी सरकार थी तो दोनों हाउसों मे 40 या 50 मेम्बर हुआ करते थे, भारतवर्ष का राज चलाने के लिये, लेकिन अब दिल्ली में और प्रदेशों में सब मिला करके— मैट्टोपोलिटन कौंसिल को छोड़ कर— 4,852 मेम्बर हैं और इननें से अनुसूचित जाति के जो हैं वे 611 हैं, इसलि यह नहीं कहा जा सकता कि इस सरकार ने कुछ नहीं किया है।

अभी बहत से विचार हाउस में आये हैं, स मैंने सुने हैं। गवर्नमेंट को, सरकार को यह कहना तो बड़ा श्रासान है कि कुछ नहीं कर रही है लेकिन यह कोई नहीं देखता कि हम खुद इसमें कितना योगदान देते हैं, देश को आगे ले जाने के लिये। यह एक मनोवैज्ञानिक सवाल है। ग्रभी इस हाउस में सबसे पहले हमारे बुजुर्ग साथो गायकवाड जी बोले थे ग्रौर उन्होंने कहा कि देश में हरिजनों के लिये ग्रलग बस्ती बनाई जाये । यों मेरे दिमाग में हरिजन ग्रौर गैर-हरिजन मे, उनके बीच में, कोई फर्क नहीं है, सारा भारतवर्ष एक है, यह में मानता हूं। हां, समाज में कुछ हिस्सा कमजोर है और उसके लिये हमें बहुत कुछ करना है, लेकिन हम सिर्फ गाली वकें और कुछ करें नहीं, सरकार को बरा भला कहें भीर कुछ करें नहीं, यह ठीक नहीं, सरकार तो हमारी है ग्रीर ग्रगर सरकार को गाली बकते हैं तो फिर अपने लिये वह कहते हैं। उन्होंने कहा कि सरकार कुछ कर नहीं रही है। उन्होंने यह मुझाव दिया कि देश में हरिजनों के लिये ग्रलग से इस्ती होनी चाहिये भ्रौर वह सरकार ने किया भी है। मैं श्रापके द्वारा, सभापति जी, हाउस के मेम्बरों को यह कहना चाहता हं कि ग्रगर वह इसका नतीजा देखना चाहें तो बिहार में जा कर पटना गहर में देख लें, वहां पालनागृह चल रहा है, च्चे इकटठा रहते हैं और उडीसा में, कटक में, जा कर देखा लें, वहां पर भंगी का पेशा जो करते हैं उनके लिये अलग से इस्ती इन गई है और वह जा काम पर जाते हैं तो एक औरत दनके बच्चों की देखभाल करती है, 20, 25,

30 या कुछ बच्चे उसके पास होते हैं। मैं ग्रपने बुजुर्ग से यह पूछना चाहूंगा कि ग्रगर इसी तरह वह रोजाना रहते हैं तो उनको क्या पता है कि उनका । प कौन है, उनकी मां कौन है, वह तो मां उसी को कहेगा जो कि चपन से उसे पालती है। तो सवाल इस चीज का है कि उनकी वित्तीय हालत, ग्रायिक हालत कमजोर है, उनको वहां से हटा करके किसी जंगल में इसा दें तो क्या हो, उनको तो ऐसी जगह बसाना चाहिये जहां वह कुछ कमा सकें। म्युनिसिपैलिटी के सहारे तो उनकी घामदनी िल्कुल थोड़ी होती है तो इस तरह से कैसे वह मालदार बन सकते हैं। तो ऐसे समाज के लिये ब्रापके जरिये से प्रार्थना करूंगा मिनि-स्टर साहब से कि पालनागृह बन्द करने चाहियें। पाल घर चल रहा है, ठीक है, लेकिन ग्रागे चल कर क्या होगा, इसका नतीजा इहत बुरा निकलेगा । इसलिये उन रच्चों को किसी ऐसी जगह डालें जहां कि उनका विभाग अंचा हो, उनकी शिक्षा हो सके, वहां कुछ काम करने का क्षेत्र हो, कुछ काम सीखें, तो ऐसी खली जगह पर उनको रखना चाहिये।

दूसरे, यह कि इस सरकार ने बहुत कुछ किया है, कर रही है, तालीम के बारे में भी किया है, लेकिन जो उनको छात्रवृत्ति मिलती है—मैं सारे हिन्दुस्तान की ात करता हूं किसी एक प्रदेश की बात नहीं करता—वह बहुत देर से मिलती है, बच्चों को वह वक्त पर मिल जाये, तो एक मदद समझी जायेगी लेकिन उसके लिये भी चार पैसा खर्च करना पड़े तो यह ग्रच्छी ात नहीं है।

तो मैं यही कहूंगा कि पढ़ाई पर बहुत ध्यान दें। हम लोग मर ही जायेंगे, 20, 25 साल में मरेंगे ही, लेकिन जो नई पीढ़ी आयेंगी उनको हम पढ़ा सकते हैं और उनको कुछ काम सिखा सकते हैं, उन्हें तालीम दे दें और उनको काम दे दें तो इससे समाज के अन्दर जो कमजोर दे दें तो इससे समाज के अन्दर जो कमजोर

3719

श्री नेकी रामी

लोग हैं, चाहे वह कुछ भी कहलाते हों, वह ठीक हो जायेंगे। हरिजन ही कमज़ोर नहीं हैं। पहले जहां-जहां दुर्भिक्ष का सवाल था तो बिहार और य०पी० में हरिजनों की हालत कुछ ग्रच्छी ही होगी लेकिन जो हिन्दू कहलाते हैं उनकी क्या हालत थी। जो दूसरी पार्टी के लोग हैं, उनका नाम तो मैं नहीं लूंगा, वह बड़े जोर से चिल्लाते हैं, गवर्नमेंट को धम-काते हैं जेकिन वह खद देखें कि उनके प्रदेश में क्या हो रहा है। मैंने यू० पी० में एक जगह बिलया में एक से पूछा कि एक खेत के मजदूर को क्या मिलता है, वह वहां से एम० एल० ए० थे तो उन्होंने अपनी जवान में कहां, कहने लग कि अरे दद्या काहे को पूछत ही एक मजदूर की मिलत है पगार में पाव भर सतुद्रा।

व्यी राजनारायरा : ग्राप हमसे पूछिये ।

श्री नेकीराम : ठीक है, मैं श्रापसे पूछ्ंगा कि हिसार और बीकानेर डिवीजन में वारिश होती है छ: इंच और सात इंच के भीतर मगर हमें यह बारिश मिल जाये, तो हम तीन साल का गल्ला पैदा करते हैं ग्रीर श्रापके यहां चालीस इंच की बारिश होती है तो आप भुखे मस्ते हो, यह बात समझ में नहीं आती । इसलिये मुझे कुछ ऐसा लगता है कि कथनी और करती में अन्तर है, कहने और करने में फर्क है।

श्री राजनारायमाः जरा माननीय सदस्य को मैं जवाब दे दूं।

श्री नेकीरान : आप जरा मुझे सुन लीजिये, इमने आपको बिल्कुल डिसटर्ब नहीं किया । अगर आप में कमी है तो उसको ठीक कीजिये, आप बोलिये नहीं, हम और आप दोनों मोटे तगड़े हैं, तिक दोनों लड़े तो देखें....

क्यी लाजनाराध्रमः इस लड़े न्यों, इम तो जाउद्दे हैं।

श्री नेकीरानः : ग्राप ग्रपने को सुधारिये । सारा हाउस ग्रापको गरू मानता है, मैं भी म्रापको गुरू मानता हं। जरा अपने को ठीक कीजिये।

तो चेयरमैन साहब में यह कह रहा था कि विद्या और काम का क्षेत्र हमें चाहिये। जो कमजोर लोग हैं और जिनको काम नहीं है, वे बेचारे बैठे हैं, तो जहां बड़े-बड़े जंगल हैं उन जंगलों को साफ करके वहां पर उनको बैठाइये, इससे वह देश की भी दौलत बढायेंगे ग्रनाज भी बढ़ायेंगे ग्रीर उन लोगों को भी मदद होगी, उन लोगों को रोजगार भी मिलेगा ग्रीर जो चारों तरफ लोग हमारी तरफ ग्रांख उठा कर देखते हैं, उसका भी मकाबिला हम कर सर्केंगे, हमें दूसरे देशों की थ्रोर नहीं देखना पड़ेगा, जैसा कि श्रव **बाह**र से अनाज आ रहा है। दूसरी तरफ नहीं देखना पड़े, जैसे यह बाहर से ग्रानज ग्रा रहा है। जो यह कहा गया है कि दो साल के बाद यह रिपोर्ट हाउस में बाई है, तो मैं मिनिस्टर साहब को इसमें दोषी नहीं पाता और न सरकार को । देश के ऊपर संकट था इसलिये हमारे दिल में यह था कि इस रिपोर्ट का ग्राका उसना जरूरी नहीं है, पहले हमारी आजादी है; आजादी है, तो हमारे सब काम क्लेंगे वरना कुछ भी नहीं चलेगा । ऐसी बात बहीं थी कि सरकार कुछ करना नहीं चाहती बी। पहले चीन का झगड़ा था फिर पाकिस्तान का झगडा आया । तो गवर्नमेंट तो अपनी खोर से बहुत कुछ कर रही है।

इन शब्दों के साथ में गवर्नमेंट को वधाई देता हं और यह मान कर चलता हं कि कमजोर और दबे लोगों की ज्यादा से ज्यादा मदद सरकार करेगी।

भी निरंगत वर्मा (मध्य प्रदेश) : श्रीयन आज बहत ही महत्वपूर्ण विषय पर चर्चा हो रही है । यह प्रश्न भारत सरकार के सम्मने केवल दो चार नर्भ का दस नर्भ का नद्वी है

बहुत भी णताब्दियां हो गई इस प्रश्न को सुलक्षाने सुलझाते ग्रौर सुलझाने में बहुत काफी समय भी लगेगा । बहुत से हमारे माननीय सदस्यों का ऐसा खयाल है कि यह समस्या केवल भारतवर्ष में है ग्रीर कहीं नहीं हैं। संसार में ये समस्याएं सब जगह हैं, धर्म के आधार पर और जाति के आधार पर। यसीप में भी हैं और यरोप में रोमन काल से फ्लिबियन्स बहत नीचे के दर्जे के समझे जाते

श्री ग्रक्बर ग्रबी खान (ग्रान्ध्र प्रदेश) : अब नहीं है।

श्री निरंजन वर्मा: मझे वड़ा दृःख हैं कि हमारें योग्य मित्र ग्रकबर ग्रली खान साहब ने शायद परिस्थितियों पर ध्यान नहीं दिया । मैं उनका ध्यान ग्राकषित करना चाहता हं, जब मसलमानों ने हमारे देश पर ब्राकमण किया दसवीं शताब्दी में, तो हमारें बहां के लोग जो भाग कर गये वे बेलजियम में रह रहे हैं, रूमानिया के प्रदेश में ग्राज भी रह रहे हैं, उनको जिप्सी कहा जाता है। उनके साथ इतना बरा व्यवहार होता है कि उनके लिये ठहरने का कोई स्थान नहीं है, उनको कोंई मामुली ग्रधिकार नहीं दिया गया है।

श्री ग्रहबर ग्रबी खान : मैं निहायत अदब से कहंगा कि आपकी मालमात ठीक नहीं है। उस वक्त क्या हम्रा मैं नहीं जानता। जो मस्तलिक वहां रह गये हैं उनके साथ हर किस्म की बरावरी है। यह मैं नहीं कहता कि सब एक लेइल में हैं लेकिन जो हमारे यहां के गये थे वे नहीं हैं।

श्री निरंजत वर्मा : थोमन्, मुझे दृ:ख है, ग्रगर कोई छोटा बालक कहता कि उसकी यह जानकारी है तब दूसरी बात थी, लेकिन हमारै मित्र सरीखें वरिष्ठ सदस्य युरोप के बारें में इतनी कम जानकारी रखे तो खेद का विषय है। क्रुपा करके जिप्सी जाति के

वार में अनसवान का पता और कहीं न चल सके तो भिक्ष चमनलाल नाम के भारतीय याजी लेखक की पुस्तक की पढ लें।

श्रोमन्, हमें गौरव है कि हमारी ग्राय जाति ने कभी किसी को नोचा नहीं समझा, कभी किसी को सभागा नहीं समझा और ग्रार्य जाति ने कभी शृद्धों को नीचा नहीं समझा । कहीं पर देख लें उन्होंने पूरे देश की ग्रखंडता के लिये और संगठन के लिये काम किया । बंगाल के चैतन्य महाप्रभ से लेकर गजरात के नरसी मेहता और दक्षिण के वल्लभाचार्य ग्रीर जगदगुरु शंकराचार्य को लेकर जहां हमने उनके चरणों में सिर अकाया तो हमने तलसी वास को ऊंचा समझा हो और रैदास को नीचा समझा हो. ऐसी बात नहीं है। हमने तुलसी दास की श्रेणी में रैदास को समझा ग्रीर बराबर जंगलों में भटकने वाले वाल्मीकि को वैसा ही उच्च स्थान दिया । हम तो यह कहते हैं कि कांग्रेस के पिछले दशक में हरिज़नों के लिये यत्न किया गया था और हमारे मिल श्री ग्रकवर ग्रली खान साहब को मैं एक निवेदन करता हं। वे शायद बाद रखते हों दो बदर्स थे, मोहम्मद ग्रली ग्रीर शीकत ग्रली हमारे देश में । कीकीनाडा में 1927 में जब कांग्रेस का ग्रधिवेशन हम्रा तो मियां मोहम्भद ग्रली ने प्रस्ताव रखा कि हिन्द-स्तान में कोई समस्या नहीं है स्वराज्य पाने के निये । हिन्द ग्रीर मसलमान दोनों ले सकते हैं लेकिन सबसे बड़ी तमस्या हरिज़नीं की है. इसलिये ग्राधे हरिजनों की हिन्द ले लें और ब्राधे हरिजनों को मसलमान ले लें ग्रीर काम चल जायेगा। यह कोको-नाडा में कांग्रेस के प्रेसीडेन्जियल एडेन में मन् 1927 में कहा गया । श्रीभन, उसके बाद से यह समस्या चलती है। जहां तक वामिक समस्या का प्रकृत है ग्रीर जहां तक ब्राधिक समस्या का प्रश्न है, निश्चित रूप में हम उसे मुलझाने का यतन करेंगे लेकिन

श्री निरंजन वर्मा

जहां पर राजनीति बीच में घस ब्राती थी, हम समझते हैं कहीं न कहीं गल्ती जरूर हो गई. . .

श्री तारकेश्वर पांडे (उत्तर प्रदेश) : यह कोकोनाडा कांग्रेस का प्रस्ताव था या मौलाना मोहम्मद ग्रली ने ग्रपने प्रेसीडेन्श-यल एड्रेस में कहा

श्री निरंजन वर्मा : प्रेसीडेन्शियल एड्रेस में कहा और ऐसा समझा जाता है कि जिस संस्था का ग्रध्यक्ष होता है वह अध्यक्ष कोई बात कहें तो उस संस्था की बात मानी जाती है।

श्री तारकेइवर पांडे : मैं ग्रापकी जान-कारी के लिये इस ग्रादरणीय सदन को सूचित करना चाहता हूं कि यह दंतकथा है। ग्राप कृपाकरके मेरी प्रार्थनापर उन का प्रेसीडेन्शियल एड्रेस स्वयं पढ लें ग्रौर यदि वह न मिल सके तो मुझे ग्रादेश दें और मैं आपके पास भेज दूं। श्रापकी बात नितांत भ्रामक है।

श्री निरंजन वर्मा : मेरे मित्र भ्रामक कह रहे हैं लेकिन उनकी बात सही नहीं है। मैंने जो कहा बिलकुल सत्य है ग्रार में उनका बड़ा आभारी हंगा अगर वे मेरी भ्रांति मिटायेंगे इसमें मुझे बडी प्रसन्तता होगी।

श्रीमन्, इसके पश्चात् हमारे देश में हरिजनो और उनके अधिकारों के लिये विवाद छिडा । इस संबंध में थोडा सा मैं उस एक शब्द की ओर भी ध्यान आकर्षित करता हं, क्योंकि हमारे योग्य मित श्री गायकवाड जी ने उसके संबंध में एक बात कही है कि हरिजन नाम लेना अच्छा नहीं था। मैं दूसरी बात कहता हूं। कांग्रेस के कर्णधारों के मन में कौन सी बात आई कि जो उन्होंने जंगल में रहने वाले वनवासियों का नाम ग्रादिवासी रखा। ग्रादिवासी भव्द से यह मतलब

निकलता है कि भारतवर्ष में ये लोग पहले के रहने वाले हैं, भादिवासी हैं और बाकी दूसरी जातियां बाद की आई हुई हैं। कुछ हमारे राष्ट्र के विरोधी हमारे विरोध में जो प्रचार करते थे उस प्रचार का शिकार खद ही ये कांग्रेसी हो गये और इसका कितना बरा परिणान निकला । मैं एक निवेदन करता ह । मध्य प्रदेश में एक उपमंत्री थे श्री शिवभान सिंह सोलंकी, वे जनजाति के हैं। मैंने उनसे पूछा हमें यह बताइये जो यह ग्रादिवासी शब्द बराबर उपयोग करते हैं इसका मतलव क्या है। उन्होंने कहा वर्मा जी (उस समय मैं पहले अपो-जिशन लीडर था) : मैं इस वात को सही समझता हूं और वह यह है कि भारतवर्ष की जनता ने हम लोगों पर भयंकर ऋत्याचार किये, हम लोग मुलतः यहां के लोग थे, हम लोगों को जंगल में जाने पर विवश किया गया ग्रीर हम जंगलों में फंस गये। तो यही जो जहर फैल रहा है यह मीजोलेंड ग्रीर नागालैंड से कम नहीं है। इसकी तरफ ध्यान नहीं दिया गया तो अभुभ बातें होंगी।

श्रीमन, पिछले बीस वर्षों में इस समस्या को सुलझाने के लिये जो कुछ भी कार्य किया गया, निश्चित रूप से कुछ कार्य उनके लिये हजा लेकिन इस बात की आवण्यकता अब भी है कि उनका स्तर समाज के दूसरे स्तरों के मकावले में लाया जाये । इसी प्रकार जो वनवासी लोग हैं उनका स्तर भी सुधारने के लिये यत्न किया जाना चाहिये । केवल यह कह देना कि उनके लिये इतने कुओं का इतजाम कर दिया है या नाइयों की दुकान पर हजामत बनाने की सुविधा दे दी गई है या किसी मंदिर को खोल दिया गया है, ये पूर्णता में सुविधाएं नहीं हैं जिनके ग्राधार पर सरकार यह कहे हमने इनके लिये बहुत कुछ कर दिया है। अभी बहुत कुछ करने को शेष है, उदाहरण के लिये, जितनी ये छोटी जातियां हैं इन छोटी जातियों में लोग ऋण से इतने ग्रस्त हैं कि उनके ऋण को दूर करने के लिये सरकार ने

Reports of Commissioner साइस के साथ कोई कदम नहीं उठाया है। उसी प्रकार से ये जो जातियां हैं वनवासी श्रीर छोटी श्रनसूचित जातियां, इनमें मद्य-पेय का बडा भारी प्रभाव है, प्रात:काल से नेकर सायंकाल तक काम करके वे जो कमातं हैं उसका बड़ा हिस्सा मद्यपान में हो जाता है उसका परिणाम यह होता है कि उन्हें आर्थिक कठिनाइयां हो जाती हैं उसके कारण वे सामाजिक जीवन इतने ऊंचे स्तर का नहीं व्यतीत कर सकते जितना समाज में और लोग व्यतीत करते हैं । ग्रसली संकट क्या है, श्रीमन? संकट यह है कि हर एक चीज़ को राजनैतिक दिष्ट से ही नहीं देखा जाना चाहिये। हरिजनों के प्रश्न को हमारे यहां राजनैतिक दष्टि से देखा गया है। हरिजनों को अधिक से अधिक सुविधायें देकर वोट लेने का यत्न किया जाता है। में कहता हं, ग्रगर इसको दूसरे दृष्टिकोण देखा जाता तो जैसे सौवर्ष पहले हमारे महर्षि दयानन्द ने इस देश में हरि-जनों को अपने साथ लाने का यत्न किया. उस समय कोई वोट की बात नहीं थी ग्रौर ताकत के साथ हरिजनों को वे अपने साथ लेकर चले, ग्राज उस ताकत के साथ, उस स्नेह के साथ, उस प्रेम के साथ हरिजनों को ग्राप ग्रपने साथ नहीं ला सके, यह ात सही है। इसका परिणाम यह हुआ कि देश के हरिजनों को मुर्ख बनाने के लिये राजनैतिक मशीनरी का उपयोग करना चाहा । हरिजनों में वहत से विद्वान थे, वे हमारे झांसे में नहीं श्राये लेकिन कुछ पर तो बरा प्रभाव पड़ा । हरिजन यह समझने लगा कि हमारा जन्म केवल इसलिये हुआ है कि मैं काउंसिल का सदस्य वनं या असेम्बली का मेम्बर बनुया कहीं से एम० पी० बन्। श्रीमन् एक गुरुकुल के बड़े बड़ स्नातक थे, जिनको हम लोग शास्त्री के नाम से नकारते थे और उनका भ्रमाज में वडा

भ्रादर करते थे। एक बार जब ग्रसेम्बली के

कार्म पर दस्तखत करने का समय आया तो

उन्होंने ग्रपनी जाति के स्थान पर चमार जाति लिखना उचित समझा। एक बड़े विद्धान् वहां पर बैठे हुए थे ग्रीर उन्होंने कहा कि हमने जीवन भर तुम को पंडित बनाने का यत्न किया तुम्हारे नाम के पीछे शास्त्री शब्द लगाया ग्रौर फिर तुमने ग्रपने नाम के पीछे हरिजन शब्द लिखना उचित समझा। इस पर वे चुष हो गये ग्रौर उन्होंने कुछ नहीं कहा। यह तो एक उदाहरण मात्र है ग्रौर ऐसे म बहुत से उदाहरण दे सकता हूं जितसे इस तरह की बात प्रकाश में ग्रा सकती है।

श्रीमन, मुझे अपने हरिजन मिलों से यह निवेदन करना है कि ग्राज भी उन के मन में जो हीन भावना है, उसको उन्हें मिटा देना चाहिये। वे जो यह समझते हैं कि हम हीन हैं, इस तरह की बात उन्हें ग्रपने मन से मिटा देनी चाहिये। उन्हें यह सोचना चाहिये कि वे अब आगे बढ़ गये हैं। उनके लडकों ने पढ लिख लिया है, उनके लड़के क्लेक्टर बन रहे हैं, उनके लडके ग्राई० ए० एस० ग्रीर इसरे इम्तिहानों में बैठ कर दूसरों के समान नौकरी प्राप्त कर रहे हैं। अगर वे अपने मन में हीन भावना को जीवन पर्यन्त रखेंगे तो इस से उनको हानि होने वाली है। उनको अपने मन में अच्छी भावना, महत्वाकांक्षा की भावना रखनी चाहिये ताकि वे और उनके लडके आगे बढते चले जायें। मैं यहां पर एक और उदाहरण देना चाहता हं ग्रीर वह यह है कि जब कोई हरिजन मेम्बर भाषण देने के लिये खडा होता है. तो ग्राप लोगों ने ग्रधिकांश यह देखा होगा, आपने इस बात पर ध्यान दिया होगा कि ग्रसेम्बलीज में जितने भी हरिजन ग्रीर बनवासी सदस्य होते हैं, वे प्राय: ग्रपने भाषणों में अपनी जाति की सुख-सुविधा की ही बातें करते हैं। जब कोई हरिजन भाई बात करेगा तो वह यह कहेगा कि हमारे यहां के नायब तहसीलदार कितने हैं,

and Scheduled Tribes

Reports of Commissioner

[श्रीनिरंजन वर्मा]

हमारे यहां के मंत्री कितने हैं और इसी तरह की वे अक्सर बातें करते हैं । उनके मन में जो यह इच्छा अक्ति है, उसका मैं स्वागत करता हूं, आदर करता हूं, लेकिन सदैव इस तरह की रट लगाना न कोई अच्छा है और न हों में इसको उचित समझता हूं।

ग्रभी पिछले समय ग्रपने यहां एक विवाद उत्पन्न हका और वह विवाद यह था कि जो पिछड़ी हुई जीतियां हैं, जो शिष्टयल्डटाइब्स हैं. उनमें से किन-किन को वैकबडं क्लांस माना जाय ? श्री काका-नाहब वालेलकर की ग्रध्यक्षता में एक कमेटी वा निर्माण ह्या था और निर्माण होने के बाद उस कमेटी के सदस्यों में बड़ा मतभेद रहा। मतभेद यह रहा कि ग्राधिक इष्टि से हम किसी को बैकवर्ड माने या सामाजिक दप्टि में किसी को बैकवर्ड मानें ? अंत में, इस बात पर कोई निर्णय नहीं हो यका कि बैंक वर्ड क्लास का क्या स्तर रखा जीव । जब हम साज इस बात पर बहस कर रहे हैं, तो मैं समझता हं कि: संबंध जी। इस बात पर प्रकाण डालेंग ।

हमारे यहां कुछ जातियां है श्रौर वे श्रादिवासं। श्रीर वनवासी जाती हैं। इन जातियों में कुछ जातियां ऐसी। भी हैं, जिनकों हम अभी तक ऊंचे स्तर पर नहीं ला मके हैं श्रीर इन सब जातियों की तरफ हमको ध्यान देना होगा। मैं यह समझता हूं कि इन 20, 25 वर्षों के भांतर हमने इन जातियों के संबंध में बहुत उपलब्धियां की हैं। मैं ऐसा नहीं समझता है कि हमारा कांग्रेस सरकार ने इस दिशा में कुछ नहीं किया है। श्राज हमारे देश के कुछ स्थानों में श्रीर बाहर भी इस तरह के संबर्थ हो रहे हैं। श्रोरिका में निश्री जाति के लोग श्रपने

ग्रधिकारों के लिए संघर्ष कर रहे हैं। यह हमारे सामने एक ज्वलन्त उदाहारण है कि वे अपने अधिकारों को पाने के लिए कितना यत्न कर रहे हैं। अगर यहां पर भी हमारे हरिजन भाई या अविवासी भाई इस तरह का थोड़ा बहुत संघर्ष करते हैं, तो हम उसे दब!ने वा प्रयत्न नहीं करते हैं। लेकिन इससे देश में एक घणाका बाताबरण फैलता है जो कि एक ब्री चीज है। ग्रर्भ तीन चार वर्ष पहले उत्तार प्रदेश में घणा का वातावरण फैला था, जिसमें हमारे कुछ हरिजन भाई बाह्मण, बनिय म्रोर दूसरी जाति के खिलाफ हो गये थे म्रीर उन्होंने समृह समृह के रूप में बुद्ध धर्म को ग्रहण कर लिया । हम समझते हैं कि बृद्ध धर्म मा हमारे धर्म की एक इकाई है स्रीर उनके प्रति हमारे दिलों में किसं प्रकार का ग्रसंतोय नहीं है। लेकिन हम समझते हैं कि जो ग्रादिवासी या हरिजन इतने जानकार हैं कि ग्रपने स्तर को ऊंचा उठाने के लिये धर्म परिवर्तन ार सकते हैं, तो फिर ऐसे व्यक्तियों को हस्जिन या ग्रादिवासी नहीं माना जाना चाहिये अर्थात जो व्यक्ति जान बझकर बद्ध हो गया है, उनको हरिजन वर्ण में नहीं आना चाहिये। ठं,क उसी प्रकार जो स्नादिवासी विद्रोह करने की बात करते हैं, हमारे खिलाफ चलते हैं, अगर अलग स्टेंट बनाने की बात करते हैं, कभी-कभी ऐसी निरर्थक बातें करते हैं, तो उनको इस प्रकार का दर्जा नहीं दिया जानाचाहिये। ग्राखिर, वे लोग भी भारतवर्ष के एक राज्य में रहने के अधिकारी हैं। अगर बे समझते हैं कि यहां पर रहने पर अञ्जाई है, तो उन्हें समाज का एक ग्रंग बन कर रहना चाहिये। अगर उस समाज का ग्रंग बन कर वे अपने लिये विशेषाधिकार मांगते हैं ग्रार उसके लिये कोई ग्रान्दोलन करते हैं, तो वे कर सकते हैं। मगर वे हमारे समाज को नष्ट करने के लिये भिन्त-भिन्न प्रकार की दहाइयां देने लगें, तो यह

उचित मालूम नहीं देता है। अभी अधने जा कमीशन बैठाया है, उस कमीशन द्वारा यह तय हुआ है कि भारतवर्ष में जो हरिजन की संख्या है, अदिव सियों की जो संख्या है, उस संख्या को देखते हये उन्हें वैटेज दिया जाना चाहिये । ग्रपने यहां संविधान में भी इस संबंध में कुछ कहा गया है। उनको उनकी जाति संख्या के आधार पर 14 प्रतिशत तक रिजर्वेशन दिया जाना च।हिये नौकरियों में । किन्त तय यह हम्रा कि उनको 12 प्रतिशत तक ही रिजर्बेशन नौकरी में दिया जाये । इसी प्रकार ग्रादि-वासियों को जाति संख्या के आधार पर 7 प्रतिशत तक रिजर्वेशन होना चाहिये था, लेकिन उनको केवल 5 प्रतिशत ही रिजवशन नौकरियों में अब तक मिल है। प्रथम, द्वितीय और तृतीय श्रेणी के कर्मचारियों में जितना प्रतिशत उनको इस जनसंख्या के ग्राधार पर मिलना चाहिये था, उतना हमने इन लोगों के लिए प्राप्त नहीं होने दिया। लेकिन चौथी श्रेणी के कर्मचारियों को रिजर्वेशन 12 प्रतिभव से 17 प्रतिशत तक पहुंच गया और इसमें उन्हें सफलता मिली है। लेकिन ग्राज हरिजन और भ्रादिवासी जातियों के बीच में कुछ भेद है। हरिजन भाई तो निश्चित रूपसे प्रगति के पथ पर आगे बढ़ रहे हैं। बे पढाई की दिव्टिसे भी और ग्राधिक दिष्ट से भी दूसरी जाति के साथ समान स्तर पर ग्राने में सफलता प्राप्त कर रहे हैं। लेकिन में अपने हरिजन मंत्री जी से यह निवदन करना चाहुंगा कि हमारी जो बनवासी जाति है, उनका स्तर ग्रभी नीचे ही है। उनके लिये सभी सावागमन की स्विधा भी नहीं है । उनके बहुत से स्थान ऐसे हैं, जहां पर पानी की भी व्यवस्था हमने अभी तक नहीं की है जो कि प्रथम बात संसार में करनी होती है। हम उनके लिये अभी तक कुएं तक भी नहीं बना पाये हैं। अबुधा और बस्तर के बहत से इलाके ऐसे हैं, जहां के बहत से आदि-954 RSD-4

वासियों ने ग्रामी तक मोटर के दर्शन तक नहीं किये हैं। ग्राप ही खयाल कीजिये कि हमारे देश में ऐसे स्थान हैं, जहां पर रेल से उतरने के पश्चात अगर किसी बड़े शहर में जायें, तो 186 मीज तक पैदल या मोटर से जाना पड़ता है, रेलवे लाइन ही नहीं है। इस प्रकार हम एक बहुत पूराने यग में आज भी चल रहे हैं और ऐसे हमारे इलाके हैं। तो मेरा श्रापसे ऐसा सझाव है कि ग्रगर हम ग्रादिवासी ग्रीर बनवासियों की हालत सुधारना चाहते हैं, तो हमें शीघ्र कार्यवाही करनी होगी श्रीर यहां पर जिस तरह की हम ग्रालोचना कर रहे हैं, उससे तो हम अपने देश को बल-शाली बनाने वाले नहीं होंगे और जिस तरह की हम झालोचना और मांग कर रहे हैं उससे तो देश खंडित हो जायेगा।

for Scheduled Castes

and Scheduled Tribes

इसलिये मैं भ्राशा करता हं कि सरकार ग्रीर शासन इन लोगों की दशा सधारने की तरफ शीघ्र ध्यान देगी ग्रीर उचित व्यवस्था करेगी।

श्रीमती पष्पाबेन जनार्दनराय मेहता (गुजरात): श्रीमान्, उपसभाध्यक्ष महोदय, यह दो साल की रिपोर्ट बांच कर मैं कमीशन को धन्यवाद देती हं कि शैड्युल्ड कास्ट्रस ग्रीर शैड्युल्ड ट्राइब्स की जो योजनाएं हैं, उनको सफल करने के लिये ग्रीर उनको मूर्तस्वरूप देने के लिये ग्रच्छी तरह से उन्होंने प्रयत्न किया है। शिक्षा, सर्विसेज, विधान सभा, पलियामेंट वगैरह में जो उनको परसेंटेज दिया है, उससे उन्नति हो रही है, उसके लिये एक दरवाजा खुला है ग्रीर वे ग्रागे बढ़ रहे हैं । किन्तु इस समय एक प्रश्न हमारे सामने याता है कि इतने प्रयत्न करने की वजह से ग्राज ग्रनटचेविलिटी ग्रस्पश्यता को जितनी जोर से निकलना चाहिये उतनी जोर से वह नहीं निकल रही है और इसी से हम सब चितित हैं ।

Motion re Re/torts of Corrwaissioner

[श्रीमती पुष्पाबेन जनार्दनराय मेहता] मेरे दिल में एक बात आती है कि जो समाज कल्याण का यह कार्य है गेंड्यूल्ड कास्ट्स और गैंड्यूल्ड ट्राइब्स का, यह सीधा राज्य सरकारों के स्तर पर होना चाहिये । ग्राज जहां जहां पंचायती राज है, वहां वहां समाज कल्याण श्रधिकारी पंचायतों के नीचे काम कर रहे हैं। जहां ऐसा नहीं है वहां थोड़ी बाधा आती है। तो मैं यहां से प्रार्थना करती हूं कि हर जिले में जो समाज कल्याण अधिकारी है. वह सीधे राज्य के नीचे ग्रा जाने चाहियें । इससे उनका काम ज्यादा अच्छा होगा ।

दूसरी बात यह है कि जिस फ्रेमवर्क के नीचे हमारा कमिशन काम कर रहा है, जो पहले से निश्चित नीति है, उससे आगे दूसरी कोई नीति के लिए इन रिपोर्टस, में कोई सझाव नहीं है, तो जें। फ्रेमवर्क है उसी फ्रेमवर्क के ग्रन्दर हम काम करते हैं ग्रीर ग्रागे पीछे जा नहीं सके हैं। इसलिये मेरी प्रार्थना यह है कि ग्रव क्या करना है, इसके लिये कमीशन और सोशल बैलफेयर मिनिस्टर दोनों को सोचना चाहिये।

टाइबल वक्सं बहुत से चल रहे हैं मगर जो गैहयल्ड एरियाज हैं या जहां ट्राइबल्स की जनसंख्या ज्यादा है, वहां वे चलते हैं, मगर जहां उनकी जनसंख्या कम है ग्रीर जहां शैइयुल्ड एरिया जाहिर नहीं किया है, वहां भी उनको कुछ न कुछ देना चाहिये। ग्रभी तक बीस साल हो गये इतना ट्राइबल का काम हो गया, मगर सौराष्ट्र में जो हमारा गिर फारेस्ट है, बरडा फारेस्ट है, वहां दो तीन शालाग्रों के ग्रलाबा कुछ उनको लाभ नहीं मिला है। तो मेरी प्रार्थना है कि जहां जनसंख्या कम है, वहां के लिये भी कुछ न कुछ ऐसी योजना बनानी चाहिये,

जिससे उन लोगों की भी उन्नति हो सके ! मैं जानती हुं कि मद्रास स्टेट में ऐसी कुछ सुविधा है कि वहां जो ब्लाक्स हैं, उनमें कुछन कुछ काम दिया जाता है ग्रौर उनकी कुछन कुछ उन्नति होती है तो मेरी यह प्रार्थना है कि गिर का जो फारेस्ट है, बहां कुछ नहीं मिला है, वह मिलना चाहिये ।

दूसरे मुझे ज्यादातोयहकहनाहै कि हमारे शैड्यल्ड ट्राइब्स की इतनी प्राब्लम है, मगर उनके साथ जो मिले हये हैं बैकवर्ड क्लासेज के लोग, नोमैडिक, सेमीनोमैडिक और डिनोटिफाइड, उनके लिये अभी तक हमने कोई इफेक्टिव काम नहीं किया है। ग्राज बीस साल हो गये। ग्रीर भी हमारे यहां दो चार ऐसे कमीलन काका कालेलकर ने अच्छी रिपॉट पेश की। रेणका रे कमेटी ने भी कुछ किया ग्रीर देवर कमीशन ने भी थोड़ा बहुत इधर उधर का इशारा किया है। आज मैं सोचती हं कि काका साहव की रिपोर्ट से जितना लेना चाहिये, उतना नहीं लिया गया है । स्राज बैंकवर्ड क्लास का हमारे शेडयुल्ड कास्ट्स ग्रौर शैड्युल्ड ट्राइब्स का जितना गहरा प्रश्न है, वह वैसे का वैसा बना हम्रा है। हमारे देश में जहां जहां बैकवर्ड हैं, वहां यदि दो चार साल या कुछ पीरियड में हम उनकी कुछ मदद करते, तो जो उनकी इकोनामिक बैकवर्डनेंस है या शिक्षा में बैकवर्डनैस है उससे वे ग्रागे या जाते ग्रीर उनका जो जीवन है, उसमें कुछ काम हो जाता । तो ग्राज हमारी यह प्रार्थना है कि जो बैकवर्ड या उपेक्षित वर्ग है, उसकी उन्नति के लिये कुछ सोचना चाहिये।

नोमेंड्स दो तरह के होते हैं। एक तो हमारे कैंदिल बीडसं हैं, जिनको रीजनल ग्रीर सीजनल तौर से भ्रमण करना पड़ता है पानी के लिये या घाम के लिये ।

Motion re

व संस्कार में पिछड़े हुये नहीं हैं। मगर ग्रार्थिक तौर से ग्रीर सामाजिक तौर से उनका पिछड़ापन है। उनके लिये आज कोई सुविधा नहीं है। दूसरे जो नोमैड्स हैं, वे उद्योग करते हैं या तो लोहारी का काम करते हैं या टोकरी बीनते या कुछ ग्रीर काम करते हैं। मगर उनको ग्रपनी ग्राजीविका के लिये भ्रमण करना पड़ता है । तो दोनों नोमैइस के लिये ग्राज हमारे पास कोई भी योजनाएं नहीं हैं। ग्राज हजारों की हिमाचल प्रदेश, पंजाब, जम्मू काश्मीर, यू० पी०, महाराष्ट्र के धनगर जिनको बोलते हैं वे, सौराष्ट्र **ग्रौर उत्तर गुजरात के जो नोमैंड** हैं, वे अपनी शीप, गोट या गऊ या अपने और जो पशु हों उनको ले कर के बराबर श्रमण करते हैं। मैं मानती हूं कि कमीशन को उनके लिये कुछ सोचना चाहिये कि क्या करना है। उनके लिये भी शिक्षा अबन्ध करना चाहिये, उद्योग के लिये लोन देना चाहिये या उन है के लिये कुछ करना चाहिये। प्रबन्ध कि जो मेरी यह प्रार्थना लिये होते ग्रादिवासियों ग्राथम हरिजनों के लिये हं ते हैं, श्राश्रम शालाएं ऐसे नोमैडिक कैटिल ब्रीडर्स के बच्चों के लिये आरम्भ की जानी चाहियें। अगर आप ऐसा करेंगे तो उनके लिये शिक्षा का अच्छा प्रबंध होगा और इसके अलावा और कोई प्रबन्ध हो सकता है तो करना चाहिये।

डिनोटिफाइड के लिये मुश्किल बात है । कई ऐसी हमारी जातियां हैं, जो डिनोटिफाइट होती हैं और उनके लिये कोई सुविधा अभी तक नहीं है । मैंने ग्रभी इस रिपोर्ट में पढ़ा कि सब के लिये लाखों रुपये की बात होती है। मगर डिनोटिफाइट के लिये पहले प्लान में एक करोड़ 10 लाख, दूसरे प्लान में 2 करोड़ 55 लाख और तीसरे प्लान में 3 करोड़ रुपया सिर्फ खर्च किया गया और वह भी सिर्फ डिनोटिफाइड के लिये नहीं, उनके साथ दूसरे काम में वह पैसा खर्च हो गया ।

[THE DEPUTY CHAIRMAN the in Chair.]

ग्रव परिस्थिति यह है कि जिनको हम डिनो-टिफाइड या एक्सिकिमिनल बोलते हैं, उनके उत्थान के लिए हमारे पास कोई स्पष्ट कल्पना नहीं है। यह बड़ी मुश्किल की बात है। इस रिपोर्ट में 156 पेज पर लिखा है कि हमें पापुलेशन बेसिस पर मालूम नहीं है कि डिनोटिफाइड लोगों की कितनी जनसंख्या है, 1971 में हमारा सेंसस होगा ग्रौर उस सेंसस के बाद हम तय करेंगे कि उनकी जनसंख्या कितनी है और फिर उनके उत्थान के लिये जो योजनायें होंगी, उनके लिये सोचेंगे। मुझे दुख है कि क्या 1 971 तक हम राह देखेंगे कि उनकी कितनी पापुलेशन है और फिर उसके बाद गवर्नमेंट सोबेगी, कमीणन सोबेगा कि क्या करना है । इसके लिए स्टेट गवर्नमेंट्स के पास से कि डिनोटिफाइड जातियां कौन कौन हैं ग्रीर उनकी कितनी जनसंख्या है, यह इक्ट्रा करके यह सोचना चाहिये कि क्या करना है। जो म्राज हम दावा करते हैं कि डिनोटीफाइड नोमैडस, सेमीनोमैडस और बैक्वर्डस के लिये यह कमीशन है, तो कमीशन से मैं यह पूछना चाहती हूं कि उन्होंने इस बारे में कितने कदम उठाये और उनके उत्थान के लिये, उनके विकास के लिए कितने काम किये। यह हमारे लिये एक वड़ा चिता का सवाल है। मैं समझती हूं कि कमीशन यह सब सोचेगा। यदि हम यह सोच न सकें तो हमें यह सोचना चाहिये कि हमें क्या करना है।

काका साहब की रिपोर्ट को हमने लिया ही नहीं। मैं सोचती हुं कि उस पर डिस्कशन भी नहीं हुआ है। 1 964-65 और 1 965-66 की इतनी बड़ी नेड़ी रिपोर्ट्स में इन जातियों के लिये सिर्फ तीन पैजेज का स्थान मिला है ग्रीर इससे ज्यादा उनका स्थान नहीं है। यह Re/torts of Corrwaissioner

[श्रीमती पुष्पाबेन जनार्दनराय मेहता] जो प्लान प्राविजन है, उसमें भी उनकी कोई गिनती नहीं है। वे न इधर के रहे थ्रौर न उधर के रहे । उनके लिये न इबर कोई प्रबन्ध होता है श्रीर न उधर कोई प्रबन्ध होता है। यह बड़ी मुश्किल की बात है। तो मेरा सुझाव है कि या तो कमीशन और सोशल वैलफेयर मिनिस्ट्री इस प्रश्न को अपने पास ले कर के कुछ सागे उनके लिये कार्य करे या तो मैं यह सोचती हूं कि यह कमीशन सिर्फ शैडयूल्ड कास्ट्स और शैंड्युल्ड ट्राइब्स के प्रश्न को हल करे और इसके लिये एक अलग डिपार्टमेंट बनाया जाय ग्रीर इसके लिये ग्रलग तौर से सीचा जाय । यहां हम दावा क ते हैं कि हम उनका काम करने वाले हैं, लेकिन ग्रगर हम उनके लिये काम नहीं करते हैं, तो इससे ज्यादा बड़ा द्ख द्निया में नहीं होता है।

मेरी यह भी मान्यता है कि इनके लिये आरोग्य सेवा की बहुत जरूरत है। आज आप जानते हैं कि नोमैंड्स ग्रपने बच्चों के साथ, अपने पण्यों के साथ और जो उद्योग करते हैं, वे ग्रपने उद्योग के साथ इधर उधर घूमते रहते हैं और उनको कोई ग्रारोग्य की सेवा नहीं मिलती है और न उनके बच्चों के लिये पढ़ाई का प्रबन्ध होता है। मैं बार बार बोलती हं, मैंने 1963, 64 की रिपोर्ट पर भी कहा था डिस्कशन के समय कि उनके लिये कुछ आश्रम शालायें होनी चाहिएं। वेश्रमी एक वचे को अपने कथे पर और एक को अपनी बगल में बैठा कर चलते हैं ग्रीर इस तरह से उनका जीवन चलता है । तो उसके लिये ग्राश्रम गाला होनी चाहिये और उद्योग की सुविधा भी होनी चाहिए।

3 P.M.

सबसे बड़ा प्रश्न उद्योग का है । कैटिल बीडिंग उनके लिए बहत अच्छी है, जो वह करते ही हैं और जिसे करने की उन्हें सूझ भी है। में जानती हं कि सौराष्ट्र में हर साल तीन करोड़ रुपए का भी हम पैदा करते हैं और बेचते हैं. मगर आज किसी की गाय मर जाय, बुफालो मर जीये, तो उसको लोन नहीं मिलता है। कोई ऐसा तरीका नहीं है कि ऐसा प्रबन्ध करें, जिससे उनकी गुजर हो सके। कालेलकर की रिपोर्ट में बताया है कि कैटिल इंश्योरेंस करना चाहिए श्रौर राजस्थान, पंजाब, यू० पी०, सौराष्ट्र ग्रौर उत्तर गुजरात में जहां के लोग कैटिल ब्रीडिंग पर गुजर करते हैं, उनके लिए कुछ प्रवन्ध करना चाहिये । ग्रभी कोई सुविधा उनके उद्योग के विकास के लिए नहीं है और उनके जिन्दा रहने के लिए भी नहीं है।

दूसरी बात है रिहेबिलिटेशन के बारे में। हमारे यहां उदयपुर में गाउनीया के लिए भी ये योजना बनाई थी और पंडित जी को भी ग्रामंत्रित किया था, बड़ा उत्सव मनाया था। किन्तु उत्सव के साथ कोई उद्योग वगैरा की योजना के ग्रमाव से यह योजना फलीन नहीं हुई । भ्राज वो लोग लोहारी का काम करते हैं। इन नौमड़स के बच्चों को लेकर कोई धन्धा सिखाएं, उद्योग सिखाएं, उसके बाद उनका रिहेबिलिटेशन हो सकता है। ग्राज दस साल से गिर फारेस्टस में जो रहने वाले पशुपालक हैं, उनके रिहेबिलिटेशन की बात चल रही है। लेकिन ग्रमी तक कुछ नहीं हुआ है, क्योंकि हम सोचते हैं कि कहां से पैसा श्राए। पैसे की बात होती है, तो दूसरी टैक्नीकल मुश्किलें होती हैं। दिल और दिमाग लगा कर उनका प्रश्न हल करने का प्रयत्न करें, तो रिहेबिलिटेशन का प्रश्न ग्रच्छी तरह से हल हो सकता है और जो इधर उधर पड़े हैं और बसे हुए हैं, उनके जीवन में भी कुछ नई उन्नति, नई ताकत ग्रा सकती है, पैदा हो सकती है।

एक ग्रीर प्रश्न है। हमारे यहां जो मच्छी-मार हैं, फिशरमैन हैं, जो सी-फेयरर्स हैं, जिनका जीवन पानी में ही गुजरता है वे शिप लेकर चले जाते हैं, मालुम नहीं कि वापस ग्राएंगे, उनके लिए कोई सोचता नहीं। मैं समझती हुं कि जो सी-फेयरसं हैं ग्रीर जिनका जीवन हमेशा ब्राफत में ही बीतता है, मालुम नहीं कि दरिया में तफान ग्राएगा, मर जायगा या जिन्दा 3737

ग्राएगा, उनके बाल-बच्चे होते हैं, उनके लिए हमारे पास कोई प्रबन्ध नहीं है। मैं प्रार्थना करती हुं,—हमारी प्राइम मिनिस्टर भी यहां हैं—मैं भी सी कोस्ट की रहने वाली हूं, वहां पर बहुत से सी फयरमं ग्रौर फिशरमेन क्लास के लोग हैं, उनके लिए कुछ ऐसा प्रबन्ध करना चाहिए कि सोशल वैलफेयर भी हो, उनके बच्चों की पढ़ाई का भी प्रबन्ध हो, कुछ ऐसा मिल जाय जिससे वे ग्रपने जीवन में कुछ न कुछ कर सकें।

हमारे गुजरात में मेसाना डिस्ट्रिक्ट में एक चानसम्मा ताल्लुक है, वहां ठाकुर लोग रहते हैं, जहां के हमारे रिव शंकर महाराज, गुजरात के बड़े कार्यकर्ता हैं—उन्होंने कार्य-किया था यह ठाकुर जाति एक्स-किमिनल हैं। जब गायकवाड़ राज था तब मालूम नहीं किसी अमलदार ने एक कागज पर लिख दिया कि ये लोग डिनोटीफाइड नहीं है, एक्स किमिनल नहीं है, वे अभी भी चोरी करते हैं, उनके पास उद्योग नहीं हैं, कुछ नहीं है, । इस लिए मैं यह प्रार्थना करती हुं कि इसके लिए जांच होनी चाहिये, केन्द्र सरकार गुजराज सरकार को कहे कि जांच करके इनको एक्स किमिनल लिखना चाहिए और उसके अनुसार उनके अच्चों के लिए उद्योग और शिक्षा का प्रबन्ध करना चाहिए।

लोकूर कमीशन ने कई जन-जातियों को निकाल दिया है। सीदीं को निकाल दें सारे गुजरात राज्य से जो शहरों में रहने वाले हैं, देहातों में रहने वाले हैं क्योंकि उनको तो वहां काम मिल सकता है, मगर गिर के फारेस्टस में जो सीदी लोग मिलते हैं वे सही माने में ट्राइब्ल हैं और आज भी उनका रहन-सहन जो है, जैसा वे न्त्य करते हैं आदिवासी जैसा ही है, उनको न निकाला जाय और उनके लिए कुछ किया जाय।

इससे ज्यादा मुझे नहीं कहना है। एक-दो बातें रिपीट करना चाहती हूं। बैकवर्ड क्लासे ज के लिए कुछ करना चाहिए, या तो उसको अलग निकाल दें और उनके लिए अलग समाज कल्याण डिपार्टमें बना दें। इसके साथ ही जो नोंमेड, सेमी-नोंमेड और डिनोंटी-फाइड हैं उनका भी कुछ प्रनेन्ध करना चाहिये क्योंकि These are the most neglected people of India इस तरफ कोई ध्यान ही नहीं दिया सारे प्लान पीरियड में तीन करोड़ का खर्चा रखा, ग्रव 1971 के सेन्सस के बाद उनका टर्म फिर ग्राएगा कि उनके लिए क्या काम करना है या नहीं करना है। ग्राज जो लोग हैं उनके लिए ज्योग की सुविधाएं की जायं और उनके लिए ग्राध्मम शालाएं हो जायं तो किसी न किसी तरश से हम उनके जीवन में नई उन्नित्त ग्रीर प्रकाह ला सकेंगे। थैंक य।

for Scheduled Castes

and Scheduled Tribes

THE PRIME **MINISTER AND** MINISTER OF ATOMIC **ENERGY** (SHRIMATI **INDIRA** GANDHI): Madam Deputy Chairman, I want to take just a very few moments of this House because I feel the subject is an extremely The welfare of the important one. Scheduled Castes and Scheduled Tribes was one of the banners of our national movement and it was Gandhiji's special to us to serve the Harijans iniunction and the Adivasis. In fact I myself as a small school girl at the time when Gandhiji undertook his historic fast in Yerwada prison remember taking an interest in this matter and going to the Hari-jan colony to work there as one of my very first activities in social work. At that time this point of view was confined to very few people and I remember that we were made fun of and even abused when we went to the Harijan colonies. It is a matter of some satisfaction that now objective is common to all parties; in fact one can call it a truly national objective and Government yields to none in their resolve also to work in this direction. True uplift means firstly ending the traditional prejudices and discrimination and secondly

[Shrimati Indira Gandhi]

to afford the fullest opportunities to our Harijans and Adivasi brothers and sisters for education, employment and land ownership. One of the basic problems of this country has been that of the landless, the bulk of whom are the Scheduled Castes. The unfortunate drought of the last two years has caused a great deal of suffering to many people but specially hit the landless and amongst them the Harijans. Now, many steps have been taken in the last 20 years for the relief of this problem and some results have been achieved but we know that they are not enough. There is considerable concern in this House as there was in the other House about the year being cut allocations for this down but I should like to draw the attention of hon. Members to the fact that allocations for everything, even very important matters, have been cut down this year for lack of resources. We sincerely hope that it will be possible to raise them in subsequent years. I hope that our new Planning Commission will give considerable time and thought to this problem and will suggest speedier solutions to the problem of the landless and to step up economic programmes for our Scheduled Castes and Scheduled Tribes.

I am greatly interested in their welfare and also in the welfare of the Hill people and the Adivasis. The problem of the Hill people is of course not so much that of discrimination, I feel, as that of isolation. Because communications have not been good it has made it more difficult to initiate or to carry on programmes for their

development.

While I am fully conscious of the slowness of the work, I do not think we should belittle the progress which has been made In the last twenty

years. There is, for example, remarkable achievement in the field of education and we have today large numbers of doctors, engineers, administrators, professors, all from. these groups. coming Within a few years they will also be in the top rung 01 the professions. Even in politics they have important positions in all Parties and I have no doubt that they will hold a much larger number of such positions as time goes on. In fact, I think that it is their active role in the Legislatures and in Government which has done so much to wipe out many of the old prejudices. The growth of industries and urban development is also helping to loose, the barriers. Yet, we realise only poignantly that much, much more needs to be done. I fully share the feelings of the hon. Members which have been expressed in this House and the other House. There was a suggestion that a Committee of MPs should go into this question and make recommendations. am happy that my colleague, Shri Asoka Mehta, has accepted this suggestion in the other House. But I do not think that we should subscribe to the feeling that only a person coming from the Scheduled Caste or Scheduled Tribe can deal with their problems. I think it is a duty which we all share. Similarly we expect them to help us in solving our other problems. We are all citizens of India and although it is true that there has been inequality between one citizen and another, it should be the duty of all of us to try and create more equal conditions by giving better opportunities those who have been denied these opportunities earlier. It will certainly be my endeavour to ensure that more and more of our Harijan and tribal brothers and sisters are put in positions of authority and in positions where they can help to solve their own problems as well as others' problems.

As I have mentioned earlier, I regard the question of the welfare of Scheduled Castes, the tribals, the hill areas and all backward people as my very special concern and I have re-

Motion re

peatedly pointed this out in Government and outside. I think that we must work especially hard now to 'be able to achieve something positive by 1969, when we are celebrating the Gandhi Centenary. I think this would be one of the best ways of remembering Gandhiji and of bringing at least one of his dreams nearer to reality. While we will make very genuine efforts in this direction, I am sure h&n. Members will realise that the full redressal of ancient wrongs cannot be achieved so quickly, no matter how much we desire it, but we should certainly make every effort to see that the time in which such redressal can take place is reduced to the minimum. I pledge my unceasing attention and effort to this cause.

श्री निरंजन सिंह (मध्य प्रदेश): उप-सभापतिजी जो रिपोर्ट हमारे सामने है उसको मेने देखा ग्रीर जो बातें गवनैमेंट की तरफ से कही गई उनको सुना ग्रीर मैं इतना ही कहना चाहता हं कि बीस साल के बाद भी हम ग्रभी तक कुछ परिवर्तन नहीं कर सके। गांधी जी की जो ग्रिभिलाषा थी वह सेपरेट मेंटै-लिटी की नहीं थी सेपरेटिज्म की नहीं थी लेकिन हम आज पा रहे है कि भिन्नता की कड़ियां अलग अलग होती जा रही हैं। जब इस रिपोर्ट को हम देखते हैं तो यही खयाल आता है। मैंने एक दो बार यहां भी ग्रौर कमेटियों में भी जब यह बात आई तो कहा कि काम असली यह है कि हम इन पिछड़े हुये लोगों को इन पिछड़े हुये व्यक्तियों को ग्रागे कैसे बढ़ायें यह देखें कि उसमें कौन से तबके ऐसे हैं जो कि पिछड़े हुये हैं और कौन से पिछड़े हुये नहीं है। मैंने इस हाउस में भी कहा कि कोई जाति-विशेष से भ्रादमी पिछड़ा हम्रा नहीं हो सकता यह संस्कृति संस्कार धावागमन के साधन रहन सहन कई चीजों पर अबलम्बित होता है और उसके आधार पर जब तक यह गवर्नमेंट काम नहीं करेगी तब तक कुछ नहीं होगा । यह कार्य गवर्नमेंट के अकेले

करने का भी नहीं है जब तक सेवा करने वाले ग्रीर सेवायों को उपलब्ध कराने वाले ग्रादमी काम नहीं करेंगे तब तक यह समस्या हल नहीं हो सकती है । ग्रापने हरिजन सेवक संघ बनाया, ग्रापने ग्रीर जितनी संस्थायें वनाई उनमें क्या हो रहा है ? हो यह रहा है कि जो देखने और सुनने वाले हैं, परखने वाले हैं वे ग्रपने ग्राप को ज्यादा सुपीरियर समझते हैं बनिस्बत उन ग्रादिमयों के जो कि ट्रेनिंग देते हैं। तो अगर यह मतभेद रहे, यह भावना रहे तो कभी कुछ नही हो सकेगा । हरिजन श्रगर किसी स्कल में जाता है तो वह अपने श्चाप को उस हरिजन के माफिक नहीं समझता जो कि उसके भाई हैं उसके रिश्ते-दार हैं। वहां पर वह दूसरे ढ़ंग से सोचता है। मेरे भाई ने जैसा कि एक उदाहरण दिया कि एक ग्रादमी ने ग्रपने को शास्त्री बनाया ग्रीर उसने ग्रपने ग्रागे वह जाति लगा दी वह खराब हुआ ऐसी बात नहीं है, ग्रगर उसने लगा दी तो इसका मतलब यह तो नहीं है कि वह अपनी जाति से परे हो गया, ग्रगर इसका मतलव जाति से परे होना है तो फिर उसमें ग्रीर भी फर्क होगा ग्रीर ग्राप कोई सुधार नहीं कर सकते हैं।

तो ग्राज हमने देखा कि हरिजन सेवा संघ है या आप जितनी भी कमेटियां वगैरह बनाते हैं, उसमें सब कुछ लोग अपने लिये किया करते हैं उन पिछड़े हुये ब्रादिमयों के लिये वे क्या किया करते हैं कुछ समझ में नहीं ग्राता। जो ग्रादिवासी सेवा मंडल है वह जो काम कर रहा है उसमें अपने लिये क्या कर रहे हैं और उन आदिमयों के लिये जितकी सेवाका वडा भारी दावा करते हैं उनके लिये क्या कर रहे हैं। बस्तर का ग्राप उदाहरण ले लीजिये, सारे हिन्द्स्तान का उदाहरण ले लीजिये, श्रंदमन ब्राइलैंड का उदाहरण ले लीजिये। ब्रापकी सरकार का कितना कितना पैसा खर्च होता है परन्तु उसका कितना दुरुपयोग ही [श्री निरंजन सिंह]

रहा है इसको कभी सरकार ने नहीं सोचा और सरकार ने ही नहीं बिल्क जो संस्थायें हैं उनने नहों सोचा जो कि ग्राज सेवा करना चाहती हैं, जो कि ग्राज इसका बड़ा दम भरती हैं कि हमयह करेंगे, वह करेंगे। वह कितना करते हैं। उसके ऊपर ग्रापका ग्रीर समाज का कितना प्रतिबंध है। इसके ऊपर ग्रापका ग्रीर समाज का कितना प्रतिबंध है। इसके ऊपर ग्रामी तक हमने ध्यान नहीं दिया। तो जब तक इसके ऊपर हम ग्रामे नहीं सो बेंगे जब तक समन्वय ग्रीर विकास को कार्यरूप में परिणत नहीं करेंगे तब तक ये चीजें होती रहेंगी और एक रिपोर्ट नहीं दस रिगर्ट नहीं 20 रिपोर्ट नहीं कितनी भी रिपोर्ट रख दी जांय उनका विकास नहीं होगा।

इस देश में कैरेक्टर की बात है ग्रीर कोई वडी चीज नहीं है। जैसे कि भीख माँगने की आदत है, विदेश के लोग हमें देखते हैं ग्रौर समझते हैं कि हम में विश्वास नहीं करते। मान लीजिये इस सरकार ने कोई विद्या-लय खोला, वहाँ पर स्कालरिशप देने का प्रबन्ध किया तो पहले वहाँ पर इस तरह की बात होगी कि जो उसको चलाने वाले हैं वह यह देखेंगे कि कितना प्रोपोर्शन उस संस्था को मिलता है। जब उसको चलाने की बात ग्राती है, तो उसका बजट ग्राता है उस समय उनके मन में यह भावना रहती है कि यदि यह रूपया मिलता है तो इसमें से हम कितना अपने ऊपर खर्च कर सकते हैं, लडके को स्कालरशिप मिले या न मिले लेकिन हमको अपना पोर्शन मिल जाय, लडका पढ़े या न पढ़े लेकिन हमें पैसा मिलना चाहिये। तो इस चीज पर किसी का दिष्टकोण नहीं जाता।

सोशल बेलफयर बोर्ड हर एक हूँप्रान्त में है, तो चाहे बोर्ड हो, चाहे मिनिस्ट्री हो, चाहे वह द्राइबल बैलफेयर की मिनिस्ट्री हो, चाहे सोशल बेलफेयर की मिनिस्ट्री हों, उसने

कितना वाम किया है। इसी बात पर झगडा है, इसी में वटवारा होता है कि हमको कितना रुपया मिल जाय, कितना रुपया हमें सेंटर से मिल जाय, उसका हम अपने ढ़ग से क्या उपयोग करें और हम अपने आप को कितना काँसोलिडेट कर सकें। जब तक यह भावना रहेगी तब तक आप उनको ऊपर उठा नहीं सकते। जब श्राप उनसे सेवा का भाव चाहेंगे, जब म्रापका स्वार्थ निहित रहेगा-स्वार्थ में जो काम करता है उसकों कभी भी अच्छा फन नहीं मिलता है। आप बढ़ी बड़ी रिपोर्ट बना दें या कोई भी काम होता है इस तरह के ग्रादमी ग्रपीइन्ट करते हैं ग्रौर उनको ऊपर उठाने के नाम पर कोशिश करते हैं तो उनमें जब तक निहित स्वार्थ होता है तब तक परिणाम सही नहीं निकलता उदाहरण के लिये में कहं, आज सरगुजा में अकाल है। कीन खर्च कर रहा है? आपका टाइवल वेलफेयर डिपार्टमेंट कर रहा है या प्रान्तीय सरकार कर रही है? सारा मिशीनरी लोग खर्च कर रहे हैं ग्रीर कहते हैं हम तुम्हारी सेवा कर रहे हैं, सेवा करके तुमको इस लायक बना रहे हैं कि जिससे तुम धर्म परिवर्तन करो । गाँधी जी के सामने यह सवाल ग्राया था। एक भाई ने कहा कि यदि हरिजनों का बंटवारा हो जाय पार्टीशन हो जाय तो अच्छा होगा । उन्होंने कहा बटवारा नहीं हो सकता, हरिजन हमारे बीच में हैं और रहेंगे, हम उनकी सेवा करेंगे, उनका धर्म परिवर्तन नहीं हो सकेगा । धर्म परि-वर्तन कोई बड़ी भारी चीज नहीं है मगर मानव समान का हृदय हमसे ट्र कर जाता है यह सबसे बड़ी चीज होती है। यदि इस देश का व्यक्ति यह समझने लगता है कि हम देश के प्रति वफादार नहीं है तो उसकी प्रतिक्रिया होती है। इसीलिये 'एकत्व के लिये हम सारी भावनाओं को भिन्न भिन्न दिष्ट सं फैलाना चाहते हैं । हम उनके लिये जगह सुरक्षित करना चाहते हैं लेकिन उसमें क्या नुकसान होगा ? नुकसान इस बात का होगा, आपकी इफीशियेन्सी में

फर्क पडेगा। उदाहरण के लिये, ग्रापने देखा होगा, रेलवे ने क्या किया कि फर्स्ट क्लास सेकेन्ड क्लास ग्रीर थर्ड क्लास मे 15 परसेन्ट रिजरवेशन होना चाहिये यह कहा। एकदम मे एक क्लर्क ग्रपोइन्ट हुग्रा, एक साल के बाद दमी जगह 6िर बढा दिया गया, तीमरे साल उसको फर्स्टग्रेडमे कर दिया गया। इकीशियेन्सी खरम होती है। यदि घाप घपने मन के समुझाव के लिये उनको अपनी तरफ खीचने के लिये कमजोरियाँ देश मे बढने देगेतो देश को विकित्तनहीं करेगे बल्कि उसको विनाश की तरफ ले जायेगे। इसलिये मेरा कहना है ग्राप रिपोर्ट को इम्प्लीमेट कीजिये, ग्रीर यह भावना रखिये हम मब एक है, वे कोई भिन्न नहीं है पिछड़े हुये हैं। यदिवाह्मणका लडका है लेकिन गरीब घर मे पैदा हम्रा है उसको स्राप स्राक्षय नहीं देते ग्रीर एक राजा का लडका अग्रदिवासी है उसको आप आश्रय देते हैं तो दोना मे फर्क करते है। ग्राप सोश-लिज्म की बात करने है लेकिन सोशलिज्म का मतलब यह नहीं है कि जाति के ऊपर ग्राधारित हो। समाज को समानता पर लायेगे तभी वह हो सकता है। किसी राजा को ग्राश्रय देग्रीर उसको श्रागे बढा दे ग्रीर एक गरीब ब्रह्मण हो या दूसरी जाति का हो उसकी प्राश्रय नहीं देते है तो उससे श्रापके देश मे एकता नही होगी विभिन्नता होगी। यही मेरा कहना है।

SHRI N R MUNISWAMY (Madras). Madam, at the outset I wish to offer my thanks to the Commissioners of Scheduled Castes and Scheduled Tribes A few of them have met me and told me that it is a thankless job they are discharging and that in the discussion many brickbats are thrown at them and no appreciation is shown to them I wish in this connection to say that whenever we criticise and offer our remarks with regard to some or the recommendations made by the

Commissioner of Scheduled Castes and Scheduled Tribes, it is only in the best interests of how matters could be improved. Not that the task has been thrown away without proper appreciation At the time of the appointment of Shri Srikant and thereafter Mr. A. K. Chanda and then Mr S Sen Gupta, they have been discharging their duties in a fair way, and they deserve all our thanks and the House will never be negligent and will not be niggardly in offering our thanks But I wish to say in this connection that the present Commissioner for Scheduled Castes and Scheduled Tribes is said to have some sort of unhelpful attitude with regard to the ameliorative measures for the Scheduled Castes and Scheduled Tribes. I wish that this allegation is wrong But if this happens to be true, I wish that the present incumbent will change his attitude and will follow the traditions of his predecessors and will set an example that his job has been discharged in a much better fashion than that of his predecessors

With these words, I shall go to the other aspects The hon Prime Minister and the Minister of Social Welfare have stated that they are going to appoint one Parliamentary Committee to watch the recommendations made by the Report of the Commissioner of Scheduled Castes and Scheduled Tribes I do not know the status or the functions of the Parliamentary Committee, whether it is going to be a Standing Committee or a statutory Committee If it is a statutory Committee, there will be some legal difficulty about how to get sanction, how it should function, all that If it is a question of an ad hoc Committee, then it is a different matter If it is an ad hoc Committee, it will not satisfy the people, because that will be appointed as and when reports are submitted to see if the recommendations are carried out or how far these recommendations could be implemented That will not help the people, unless there is a permanent parliamentary body, statutory [Shri N. R. Muniswamy.]

body, such as the Estimates Committee or the Parliamentary Committee on Undertakings. If the present Committee which is in contemplation of the Government is at par with the other Committees, I can understand it. If it is only appointed as an ad hoc Committee, perhaps it will not satisfy any of us. Such Committees may come and go. They can only watch things. It will not Be in their hands to see how far the recommendations are implemented. There-fore, I would suggest that while considering this matter they will take proper steps to see that it is finalised in such a way that it satisfies the people of the Scheduled Castes and Scheduled Tribes.

The first speaker, my friend, Mr. Gaikwad. a special objection to the word Harijan. There is no magic in the word Harijan. Harijan is a word which has been coined with a view to upgrading them. In some places the people were called Adi Dravida, Adi Karnataka or Adibasi. In the hierarchy it is the lowest. Mahatma Gandhi thought that it would upgrade them and it would place them on an equal footing with others if this word Hariian was applied to them. Therefore, should be no special grievance about this word. I should like to say that my friend is having a notion which seems to be somewhat contrary to the general notion. (Interruption) I am not bothered about the nomenclature. But we are concerned with regard to the effectiveness of the implementation of the recommendations given by the Commissioner Scheduled. Castes and Scheduled Tribes. These nomenclatures may not fill our belly. Our belly will be filled with something more substantial. If there are lapses and failings in implementation, they have to be satisfied. It is not by words that that can be done. Nobody would like to call himself a Sudra. They would call themselves as Vaisya or Kshatriya or Brahmin. Everybody would like to be called by a higher

type. We have heard from another friend saying that they are not even fit to be Sudras; they are called Agnikula Kshatriyas who are worse than tribals; they call themselves Kshatriyas to upgrade themselves. Therefore, there is nothing worng in the names. These are names by which people call themselves, different from what they are entitled to. These should not hinder us from our purpose.

The other point which I wish to insist upon is with regard to the regional organisation. Originally the regional organisation was under the direct control of the Commissioner. That indicates that he had control, he could check, he could see things for himself. Now they want to decentralise it in such a way as to put it under the control of the Director General of Backward Classes' Welfare. If we decentralise the position, there may not be complete control over the regional organisation of the Commissioner. Therefore, I would say that the old system will do the job properly, not the other.

As regards services, it has been stated and I do agree that 12i per cent is given to the Scheduled Castes and 5 per cent is given to the Scheduled Tribes. Now for over twenty years the actual progress made by the Scheduled Castes is about 1| to 2 per cent, and regarding the Scheduled Tribes it is much less. If for a duration of twenty years they could come only to the level of H to 2 per cent, then to cover the entire 12J per cent, it will take, mathematically, one hundred years or more. Therefore, I would say that this percentage which is given is not according to the proportion of their population; numerically they are one-fifth or one-sixth of the entire population. Out of that if we give 124 per cent, it is much less than what they are entitled to. In the course of 20 years we have been able to cover only 2 per cent. To cover 12J per cent, by dividing 12J per cent by 2, it will take 120 years. It will be a sad state of affairs if we were to

Motion re Reports of Commissioner work in that fashion. Therefore, it must be quicker in some respects.

More often, the talk of efficiency comes into operation. Whenever a man is recruited, it is said that he is not efficient. I understand that to some extent it might be so, because traditionally they have not been put under that same goove and they 'are bound to be slow. It is so in every community. Only if the god-father happens to be a man of his own community will he cover up all those things. If he has not got anybody, a person above him will expose him and say, "Well, you are inefficient." It is psychological. Therefore I would say that there should be training classes conducted for them either during service or prior to their recruitment. And if proper training is given to them at least at the preliminary stage, they will rise above all with that base. We can certainly do that. Probably, they are not getting that training; otherwise, they are bound to rise. If everything is withdrawn, nobody can rise. If we are not provided with food and water for ten days, see how our bodies get weakened. If everything is given, we are all right. If these things are given, efficiency will also come up. We will not say that they are inefficient if they are given all opportunities. They will be as efficient as anybody else.

Then, a_s regards untouchability, I quite agree that the older generation still does not like to be brought under the present category. I find that elderly people, over 60 or 70 years, they want to be of the same type. They wou'd like to be away, they do not want to mingle. Nowadays the younger generation abhors this untouchability. This untouchability will go away slowly. It cannot be got over in a minute o_r in a year or in a generation. It will have its due gestation period. But it has to go away ultimately. It is all a question of economic well-being, culture and education. If only they are educated, I do not think that we will ask them to

go away. If they are of the modern type, sophisticated type, certainly we invite them. Therefore, I would say that untouchability is certainly fading away, it is going away and it will be a thing of the past in 20 or 30 years hence.

As regards political privileges and political representation, after five years, after 1972, they may not have them further unless we amend the Constitution. I only wish that in the meantime al! the political parties including the Congress must give due representation to the Scheduled Castes and ask them to contest from the general constituencies and if they could come out from them, then it will be a good test; they can also come as others do. Otherwise, if we simply give them this position of reservation ad infinitum, they may not have the incentive to rise. Therefore, I would wish that they must also be given such facilities.

Once a year or in two years we are having the Governors' Conference The Governors have got their own personal responsibility as regards the Scheduled Areas and Scheduled Tribal Areas. These two areas he has to control under his personal responsibility. It is almost his personal property. When they call a conference a year or once in two years at the Rash-trapati Bhavan, they must have a special agenda as regards this. The conference may be dominated by some other subjects. But if a special item on the agenda such as the Scheduled Areas and the Scheduled Tribal Areas is included, then the Governors will certainly give attention to it. Therefore, I would suggest that when they gather in a conference, they must have an agenda for that.

As regards on-the-spot inspection by the Commissioner, if the Commissioner receives any information about certain lapses or failures, he must undertake a trip; he must go to the spot and find out and investigate

Motion re.

[Shri N. R. Muniswamy.]

as to what is the real difficulty. He alone must find out and then call the officers together; he should sit there and then come to a decision. It is no use getting the report and then multiplying the paper work. Paper work is no work. Personally he must go and visit those places, find out the difficulty and settle things.

When the Backward Classes Commission was appointed, they were also asked to revise the lists of the Scheduled Castes and the Scheduled Tribes. They have done it. And it has to be done year after year or once in five years. Something is added or something is deleted. I 3nly wish that the Government took he trouble to see that it is finalised, hat the revision takes place, as early is possible.

So far as the development lamines which they have categorised ire concerned, we have been given i long list or catalogue by the hon. ^rime Minister and the hon. Minis-er. We are not quarrelling there. ?he only thing that I wish to point ut is about their effectiveness. There s every schwne given to them. But he thing is that its effect is not going o every nook and Every villager corner of the illages. needs good irinking water, shelter and an pproach road to the main road. What dll happen if neither good drinking rater nor a shelter nor even pproach road is there? It will be erv difficult. That is the difficulty lere. So the essential things must e given the first priority rather than >oking to the Other etails will other details. When iey have their certainly follow. things, the ther things will primary follow. So good linking water, sheltre and approach)ads should be given to them in the litial stage and then you will know hat it is.

Some of my friends here have sisted that they should not be given aces separately from towns and

cities. I have no objection to their mingling in towns and cities, I do not find any difference there; they are all mingling. Only in villages it is not so. There are five lakhs of villages. There are Cheris in the villages. Cheri is a place where the Harijans alone can. live. And the other place where the Brahmins live is called an Agraharam. Even there, the Brahmins are regarded as a sort of untouchables in a way because they live in an Agraharam separately. That means, it is something like a Cheri. They are also supposed to bef living in a separate place. Cheri means a place where these Harijans live separately. So today only in the villages do we find such things. Here in cities we find the slums also where different kinds of people live. We cannot question it; it has been such a development. There also that is psychology. They do not mingle with others. We are trying to bring them together and absorb them in the society. Unfortunately, what happens is that some of them are very orthodox in their own way; they resist and they are fighting the present trends. Therefore, I would say that it is a slow process. We will have to give them proper time by education, by culture and by mingling with them, by doing all these things. Now, we have seen even people marrying in these castes, Harijan girls marrying in advanced communities. In those days, Mahatma Gandhi stated that every Brahmin must marry a Harijan girl. Then the Harijans got angry and asked, "Why should our girls marry them? Why should not our boys marry Brahmin girls?" So, it is the other way about. Therefore, it must be both ways, it must be a two-way traffic, not a one-way traffic. They must marry here and we must marry there. And that happens, I find, in some communities of advanced people with cultural developments.

for Scheduled Castes

and Scheduled Tribes

As the time is against me, I sit down.

and Scheduled Tribes

Reports of Commissioner THE DEPUTY CHAIRMAN: Mr. Khobaragade.

Motion re

I m'ay say that there are seven more names here, out of which five are from the Congress. If all of you cai-i mutually agree, then you can all speak because I am gping to call the Minister at 4.45.

SHRI B. D. KHOBARAGADE: Madam, I would like to make a submission . . .

THE DEPUTY CHAIRMAN: You will get 20 minutes.

SHRI B. D. KHOBARAGADE: J^* . would be better if the Minister is called to reply day after tomorrow so that we can get a whole day for the debate.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN in the Chair

Mr. Vice-Chairman, Sir, we are considering the Reports for two years for 1964-65 and 1965-66 of the Commissioner for Scheduled Castes and Scheduled Tribes. I am not sure whether I should be glad or not. In a way, I should be glad because we are getting an opportunity to discuss the Reports and to ventilate the grievances of the Scheduled Castes and the Scheduled Tribes. At the same time I wonder whether it would sprve any purpose. In the past, year after year, We have considered and discussed these Reports. But I am sorry to mention that even though irecommendations have been made by the Commissioner for Scheduled Castes and Scheduled Tribes for improving the lot of the downtrodden. many of them have Deen implemented. Even though we have ventilated the grievances of those people from time to time on a number of occasions, nothing has been done to improve the lot of these people and to redress their grievances. Therefore, I have begun to wonder whether by discussing and

considering their problems in this House we can promote the welfare of these down-trodden communities*

Sir, what do we want? We want that there should be all-round development and progress of the Scheduled Caste and Scheduled Tribe people, the people who have been denied for centuries together an opportunity to improve their lot and they should have better facilities so that they can improve their conditions. For that purpose all social disabilities imposed on these people during the past so many centuries should be removed. We want them to make advancement so far as education is concerned. But mere educational-advancement is not enough. After they acquire educational qualifications and become graduates from, different Universities, they should get suitable jobs according to their qualifications.

Along with that, there should beeconomic, social and political justice. There should be economic, social and political equality for the downtrodden people which they have been fighting for during the past so many years. But what do we find? What is: the experience? What has the Commissioner for the Scheduled Castes and Scheduled Tribes to say about all these matters, and what is the Government doing about it?

I am sorry to say, Sir, the Government is paying only lip sympathy to the cause of these people. The office of the Commissioner for Scheduled:' Castes and Scheduled Tribes, which is supposed to look after the downtrodden people of this country, has been downgraded during the past two or three years. The authority and privileges which were enjoyed by the Scheduled Castes and Scheduled Tribes Commissioner previously have been removed. The Assistant and Deputy Commissioners who we?e posted in the various States have been removed from his jurisdiction, and transferred to some other depart-

[Shri B. D. Khobaragade.] ment. I do not want to make any personal criticism here but the hon. Member who just now spoke before me has referred to that point. I am .sorry to mention that the present incumbent ok! this office had made some adverse comments while he was in Gauhati. He said that the special constitutional provisions for the Scheduled Caste and Scheduled Tribe people are not at all essential and necessary for the upliftment of these people. 'These were the remarks of the present incumbent of this office when he spoke on the 1st December, 1964 in Gauhati. The same question was raised in the Lok Sabha on 14th December, 1964, namely, how can such 'a person, being a Government officer, speak against the Constitution and say that the special provisions for the Scheduled Caste people are not essential at all? The most wonderful thing is That in spite of these remarks, this gentleman has been posted as Commissioner for Scheduled Castes and Scheduled Tribes to look after their interest. A person who is inherently and vehemently opposed to constitutional provisions, can we expect that such a person will look after the interest of the Scheduled Castes and Scheduled Tribes? Should not this aspect have been considered by the hon. Minister, particularly when criticism was voiced in the Lok Sabha immediately after he made his comments in December, 1964.? Why should such people be appointed there? This only shows that the Government perhaps is not sincere. They only want to show to the world that they are doing something substantial for the downtrodden people.

At my disposal there is very little time and, therefore, it is not possible for me to refer to all aspects. I would refer to only a few points.

So far as the observance of untouchability is concerned, a number of instances and practices are given, i

I would not like to refer to all. But onyr for the information of hon. Members of this House I would refer to some. Let us see how untouchability is observed in this country.

My friend, Mr. Niranjan Varma, who has just spoken has said that this is not the only country where untouchability is observed. I am not concerned with what is happening in other countries. But am I to understand that we should be complacent as Mr. Niranjan Varma wants to be and we should not do anything to improve the lot of the down-trodden people? Does he want to take shelter under the pretext that there are some countries other where there discrimination and therefore this country should also practise discrimination? I 'am sorry to have heard such comments from one of the hon. Members of this House. See in what way untouchability is observed. I will read out the forms in which untouchability Ts practised:

"The Scheduled Caste members made to sit outside the room in the Panchayat meetings."

He is a member of the Gram Panchayat and he is not allowed to sit inside the room in the Panchayat meetings. He is compelled to sit outside. Their womenfolk are denied wearing bangles, even in 1965, and other ornaments made of silver. The Scheduled Castes are not allowed to ride a horse or use a bullock cart as a means of transport. This is happening in 1965.

SHRI S. S. MARISWAMY (Madras): Which State?

SHRI B. D. KHOBARAGADE: Madhya Pradesh. Then:

"The Scheduled Castes not allowed to make use of umbrella and jewellery;".

Whether it is sun-shine or whether it is raining, the Scheduled Caste people are not allowed even to pro-

tect themselves by using an umbrella. I need not take the time of the House. There are a number\of instances quoted in this report. The Scheduled Caste people are not allowed to use ornaments, ordinary bangles, umbrella or wear dhoti below the knaa; they are not allowed to wear shoes, not to pass through the village roads, not to sit on the cot in the presence of the caste Hindus. Such kind of humiliation and dishonour they have to suffer. Now when this morning our leader, Dadasaheb Gaikwad, said that there should be separate settlements, some people took objection to it.

An hon. Member just now spoke about villages "Agraharam" separate "Cherry" Brahamans and Scheduled Castes. That way in every village in India you will find two villages, one for the caste Hindus and the other for the Scheduled Caste people. If there are two separate villages in the same village and if there is discrimination in the same village, what harm is there in his asking for a separate locality, say about 10 or 15 miles away from the main village and have our own villages where we can live with dignity 'and honour, where we can run our own panchavats, where we can have some development schemes and plans for the economic advancement of the people of that particular village. That was the only meaning of what Dadasaheb Gaikwad said this morning. But some of the hon. Members were rather very perturbed about that remark.

Sir, so far as other problems are concerned, it shows that there is no improvement in social conditions. What about education? I cannot deny that there has been some educational advancement. But that is not enough. I am sorry to say that when the Scheduled Casfe people have been in a position to make some progress, the means test is sought to be applied to them. Now any person 'who is getting Rs. 350 per month will

be deprived of scholarships. In today's high cost of living can you imagine any person sending his children to a college where he has to spend about Rs. 200 per month per student? Perhaps a person getting Rs. 350 will be just in a position to make both ends meet so far as his family is concerned. How can he send his son for further education in a University? Therefore, this means test should be ^abolished totally. I do not mean that these rich people belonging to the Scheduled Castes should get advantages. But if you want to apply this means test, yoa should see that those people who can afford to give education to their children they should be debarred from getting such facilities.

But those who are not in a position to give education to their children should get all the facilities. Therefore, you can say that children of any Scheduled C'aste person who is getting Rs, 1,000 per month will not get scholarship. We do not mind. But children of any person getting less than that amount should be given scholarship. And what is the position of the scholarships? The scholarships are not given in time. Moreover, the amount of scholarship that is being paid is very little. What was fixed in 1950 is being continued now. No student, no scholar can continue higher education with only Rs. 30 or Rs. 40 per month. Therefore, that amount should be increased.

Then I will come to the services. In Government services, there is no progress at all. Mr. Varma-of course, I cannot expect anything else from him because he belongs to an orthodox organisation, the Jan Sangh—said that some percentage has been filled up in Class IV services. Now if you go through this Report, Sir— I have no time to quote the figures—you will find that in only one or two States in Class IV this percentage has been filled. In all the other 13 or 14 States and Union Territories, the percentage

[Shn B. D. Khobaragade.] even in Class IV services is 9 per cent or 10 per cent or 12 per cent. But my friend says that this percentage has been filled What about the other classes of services? In Class I, it is hardly 1 per cent to 2 per cent; in Class II, hardly 2 to 3 per cent. There are many public undertakings under the Government where there is no representation at all. That is the position to-day. There are a number of persons qualified and equally competent to fill those posts. Let the hon. Minister examine the live registers maintained by Employment Exchanges throughout the country; he will come across a number of qualified medical students, engineers, graduates and double graduates equally qualified for any particular post. But what do we find to-day? Whenever applications are called for and the minimum qualifications prescribed, a number of people from the Scheduled Castes apply. They satisfy all the minimum qualifications. Even then none of them is called for the interview. Even if they are called for the interview, they are not selected in spite of the fact that they satisfy all the minimum conditions. That is the position everywhere. Therefore, I have to suggest that the Government should take note of what has been pointed out on page 14 of the Report and follow the recommendation given there. I am mentioning this for the information of the hon. Minister. He would be careful and rather pay attention to this:

"It is suggested that in such cases, the competition for reserved vacancies should be strictly confined to Scheduled Castes/Scheduled Tribes, as the case may be, and the best among them should be selected to fill up the reserved vacancy."

Then this is what the Report about the unsatisfactory condition:

"When the results of the selection are announced, it is often found

that even in the case of the reserved vacancies, the Scheduled Caste/Tribe candidates possessing the minimum required qualifications are not selected and the vacancies are filled by non-Scheduled Caste/ Tribe candidates. Had such instances been stray ones, . .

This is what the Commissioner himself says:

"... not much time need be spent over them, but experience? shows that such instances are not only many, but are on the increase."

He says that there are many qualified persons but always it is stated that no efficient and competent person is available and so none can be recruited to fill that post. The Commissioner further says that this is on, the increase. It is for the hon. Minister to put a check to this practice and see that all the Scheduled Caste/ Tribe people who satisfy all the minimum conditions are appointed to the posts for which they are fully qualified. Then, what happens after these persons are appointed in Government service? They have to suffer all injustice and humiliation because the caste Hindu officers are sitting on. their heads. And the result is that they have to suffer in regard to promotions. What is the procedure followed for promotions? It is the Confidential Report. And who writes the Confidential Report at the end of the year? It is the caste Hindu officer who is sitting there and naturally he would like to see that the Scheduled Caste employees working under him do not prosper and do not ,get promotion and, therefore, he spoils their Confidential Report. I am not saying anything that I want to say. I would like to quote from the Report itself. This is what the Commissioner has said. He has said that these practices are rampant in promotions and many-Scheduled Csste and Scheduled Tribe candidates are being superseded. He says:

"This aspect of the matter may be further vitiated in some, though

Motion, re

not in all, cases if there is a likelihood of some caste Hindu junior officer, known to the senior caste Hindu officer, getting the promotional post, in case the Senior Scheduled Caste/Tribe candidate is found unfit. Had there been stray cases of supersession here and there, no one should have wasted time on this matter, but instances are large enough in number to justify consideration of this matter in some detail."

The Commissioner says that such instances of supersession are numerous and, therefore, it should attract the attention of the hon. Minister and the Government. Therefore, Sir, if the Government is really honest and sincere in these matters, I would like to suggest that they should try to implement the schemes and provisions which have been formulated for those people.

I would like to mention one more thing, about facilities to Buddhists. Sir, the Buddhists are converts from Hinduism. They were formerly Scheduled Castes; they left the Hindu fold because it was based on inequality and social injustice and, therefore, they embraced Buddhism. Now just because they have gone over to Buddhism, it does not mean that there is a change an their social and economic position. So, these Buddhist people should be extended all the economic and educational facilities which are being enjoyed by the Scheduled Caste people. When, in 1960, the Maharashtra Government had extended these facilities to these Buddhists. there is no harm in Central Government extending these facilities to them. We have been making efforts since the last so many years. Our Home Minister. Mr. Y. B. Chavan, and the Social Welfare Minister, Mr. Asoka Mehta, had assured us on a number of occasions that these facilities would be extended as early as possible. But in spite of all our efforts, especially in the last two years, nothing has been done. I hope -the hon. Minister will do something in this respect.

954 RSD-5.

I am glad the hon. Prime Minister intervened in to-day's debate. I do not know whether she was actually sincere in this matter or she was paying lip-sympathy to our cause. Charity begins at home. She said she would like to formulate some programmes for the next two years when the whole country will be celebrating the birth centenary of Mahatma Gandhi. T will extend my full co-operation to the hon. Prime Minister in whatever programmes she wants to formulate and implement in the next two years. Does she want to eradicate untouch-ability? Let her go through the Report. There are a number of public places and hotels which are not open to the Scheduled Oastes. Let Shrimati Indira Gandhi go to the villages, and we will follow after her, and throw open all the wells and hotels and other places to all people. We will be one with her. Does she want to fill the percentage in the services? She can formulate a policy even now and within the next year, she can show to the whole world that the percentage has gone up. But can she do that? What is the position of her own Cabinet today? In a Cabinet of 53 persons, how many Scheduled Caste and Scheduled Tribe people are there to-day? Only one, Mr. Jagjivan Ram, of Cabinet rank. Mr. B. S. Murthy is the senior most Deputy Minister. But even then he is not promoted. Most junior persons, junior to Mr. Murthy, have teen promoted to the rank of Minister of State and even to the Cabinet rar.k. But that poor fellow is rotting. How many Scheduled Tribe Ministers are there today? Our hon. Deputy Minister, Shrimati Jahanara Jaipai Singh, is sitting there. But any Scheduled Tribe member of is there Cabinet rank or of the rank of Minister of State? Why does not Shrimati Indira Gandhi appoint more Scheduled Caste and Scheduled Tribe people as Ministers? About 60 or 70 of Parliament made a Members representation to the Prime Minister—I think they went under the leadership of Mr. Jagjivan Ram-that there should be proper re-

presentation of Scheduled Castes and

[Shri B. D. Khobaragade.]

Scheduled Tribes in the Government. She had promised that adequate representation would be given. But what is the position to-day, Sir? I am not exaggerating, I am only stating facts. Let Shrimati Indira Gandhi not forget that her Ministry depends on the support of 76 Congress Scheduled Caste MPs. and if they decide to revolt, not for any personal purposes but against injustice, and come out of the Congress, the whole Indira Government will be toppled in no moment. I am rather

AN HON. MEMBER: It is wishful thinking.

SHRI B. D. KHOBARAGADE: I am rather surprised why the Scheduled Caste Members of the Congress «*re suffering such sort of injustice and still remain in the Congress. I do rot mean that 'anyone in particular should become the Prime Minister. I do not mean that any particular person should be the Prime Minister or the Deputy Prime Minister but what I am trying to emphasise is that trere should be proper representation given to the Scheduled Castes and the Scheduled Tribes. When there are 53 members in the Ministry, at least there should be 3 or 4 Cabinet-rank Ministers, 3 or 4 Ministers of State and at least 4 or 5 Deputy Ministers from the Scheduled Castes. I will only say that these are the problems. At out social uplift, educational advancement, economic progress, etc. a lot has been said by Shri Gaikwad.

There are a number of permits given. This Government is known as the permit-quota Government. If they are distributing all those to different people, why do they not distribute the permits and quotas to us? Let them distribute them to the Scheduled Castes. There are many competent entrepreneurs and if they are given support and help from the Government, they can definitely prove that they are hundred times bef-ter than the Birlas. They need not build up empires like the Birlas but they can

at least improve their economic condition.

During the last 3 or 4 months we have noticed that there have been great riots in States. the United I have been to the United States, 1 hat) talks with a number of Negro leaders. I have discussed question with Mr. Martin Luther King and various leaders of Negro organisations. At that time when I had suggested: 'Why do you not make a demand for a separate land for the Negroes?', I was surprised to hear their replies. Not only Mr. Martin Luther King but none of them was in favour of a separate state for the Negroes. There was only one—Eliza Mohommad, the Leader of the Black Moslems in the been championing the States—who had cause of a separate State for the Negroes. But what do we find after two years? To-day the voice of separation is becoming more vociin the U.S. More and more Negro leaders are demanding a separate State for the Negroes. There are race riots from east to west and north to south in America and hundreds of people had been murdered during tne past 2 months. Wh'at does this writir.g on the wall show? Shri Niraniati Varma said that the people are agitating here and there. I can say :his much. If we start an agitation as the Negroes are doing in America, I do not know what will happen to this country. We are not for agitation, any violent We have made agitation. agitations but non-violently and peacefully. We sent three lakhs of people to the jails in 1964 but demonstrations or agitations were peaceful. We do not want to indulge in violence. We are citizens of this country. We want to continue as citizens of this country. We want to make every effort so that this country can be made prosperous and we want to defend this any aggression from country from whatever source it may be. It is not mere lipsympathy or mere words. We have shown by our . experience and by our deeds in 1962 and 1965 and our people sacrificed their lives and blood and they have donated gold, money and everything.

3765

Our Mahar battalion was fighting in गवनमेंट में म्रानि के बाद 1947 ई० से ल Kashmir on the borders of China, Therefore we believe that we are citizens of this c'ountry. We want to continue as citizens of this country. We want that this country should flourish, should prosper and should defend itself against any foreign aggression. But at the same time when we are living in this country, we want to live in this country as honourable citizens of this country and nobody can stop us from leading that honourable and dignified life.

THE VICE-CHAIRMAN (SHRI AKBAR उनको ये विरोधी दल के लोग लाठी लेकर ALI KHAN): Mr. Yajee, I hope you will all cooperate because there are many hon. Members wanting to speak. If you will take only five minutes each, I will be able to को बोट करेंगे ही, वह जानते थे कि accommodate many. Five minutes only, Mr. Yajee.

श्री शीलभद्र याजी : माननीय वाइस-चेयरमैन महोदय, मैं सोशल बैलफेयर मिनिस्ट्री के कामों और शेड्युल्ड कास्ट एंड शोड्युल्ड ट्राइब्ज कमिशन के कॉमों की तारीफ करते हुए उनको मुबारकबाद देता हूं, उनको शाबाशी देता हं ग्रीर ग्राशा करता हं कि उनकी जितनी सिफारिशें हैं, उसके मुताबिक सोशल वैलफोयर मिनिस्ट्री हमारे जो हरिजन हैं, जो जन-जाति के लोग हैं, वन-जाति के लोग हैं, उनकी माली हालत सुधारने के लिये और समाज में उनको ऊंचा स्थान देने के लिये प्रयत्न करेगी।

ग्रभी हमारे साथी राजनारायण जी ने कहा कि इन हरिजनों और मेड्युल्ड ट्राइब्ज का उत्थान एक ही तरह से हो सकता है कि इस कांग्रेस गवर्नमेंट को नेस्तानाबुद कर दिया जाय । तभी इनकी हालत में सुधार हो सकता है। उनकी कितनी गलत धारणा है। शरू से कांग्रेस ने महात्मा गांधी के नेत्त्व में जिनको हम हरिजन कहते हैं, पिछड़े हुए कहते हैं, जिनको बन जाति कहते हैं, उनके लिये काम किया और बाजादी की लडाई लंडते-लंडते काम किया, उस वक्त भी उनकी दशा सुधारने के लिये कांग्रेस ने काम किया और

कर ग्रव तक हरिजनों के लिये ग्रौर वन जातियों के लिये जो-जो प्रयत्न किये गये हैं, वह हमारे जो हरिजन सदस्य हैं, जो वन जातियों के सदस्य हैं या जो राजनैतिक पार्टियों के सदस्य हैं, उनको मालम है। मैं तो समझता हं कि इसी से पता चल जायेगा कि जो गत एलेक्शन हन्ना, उसमें सारे हिन्दस्तान में जितने हरिजन और जन-जाति के लोग थे, रोकते थे, पोलिंग वृथ पर जाने नहीं देते थे, क्योंकि वह समझते थे कि ये तो कांग्रेस हरिजन सिर्फ कांग्रेस को चाहते हैं; क्योंकि उनकी माली हालत सुधारने के लिये सिर्फ कांग्रेस ही प्रयत्न करती रही है। ग्रभी खोबरागडे साहब ने कहा ग्रीर जैसी किराजनारायण जी ने अपील की किहरिजन श्रीर वन जाति के लोग इसे छोड़ दें, इस ग्रपील के कोई माने नहीं थे, यह उनका खयाली पुलाव है, ये ग्रासमान के फुल तोड़ने की कोणिश करते हैं, ग्रभी केरल के एक मेम्बर ने कहा कि जगजीवन राम को प्राइम मिनिस्टर क्यों नहीं बनाया, लेकिन जब जगजीवन राम को मंत्री बनाने की बात थी. तब डा० ग्रम्बेदकर थे . . .

for Scheduled Castes

and Scheduled Tribes

श्री बी० डी० खोबरागड़े : मैंने यह नहीं कहा कि जगजीवन राम को प्राइम मिनिस्टर वनाना चाहिये; क्योंकि वे शेड्युल्ड कास्ट के हैं।

श्री शीलभद्र याजी : . . . 1947 में इंटरिम गवर्नमेंट बनी, उसमें डा० ग्रम्बेदकर के मकाबिले में हमारे नेताओं ने कहा कि जगजीवन राम जी को बनाना है और जगजीवन राम जी को डा० धम्बेदकर के रहते हुए ऊंचा स्थान दिया । हिन्द्स्तान की राजनीति में श्री जगजीवन राम जी की जो पोजीशन है वह हम जानते हैं, हम बिहार के रहने वाले जानते हैं। उन्होंने कह

[श्री शीलभद्र याजी]

कि प्राइम मिनिस्टर क्यों नहीं बनाते। प्राइम मिनिस्टर बनाने का काम हमारी पार्टी को देखना है। ग्रापका क्या है कि कौन बने या नहीं बने।

श्री बी० डी० खोबरागडे : मैंने ऐसा कुछ नहीं कहा, यह सब गलत है।

श्री शीलभद्र याजी : ग्राप चुप रहिए, मैंने कहा कि केरल के सदस्य ने कहा, मैंने यह नहीं कहा कि खोबरागडे साहब ने कहा, मैंने कहा कि केरल के एक सदस्य ने कहा, में आपको जवाब नहीं दे रहा हं, मैं उनको जवाब दे रहा हं।

मैं तो यह कहंगा कि जो मौजूदा निजाम है, समाज है, व्यवस्था है, जो हिन्दू समाज है, जिसको में हिन्दू समाज कहता हूं, जब तक इसकी नेस्तानाबृत नहीं कर देंगे, यह जो वर्ण व्यवस्था है, यह जो जाति बिरादरी है, यह जो कास्ट सिस्टम है जो कि अब तक चला था रहा है, यह जो चार वर्णों की व्यवस्था है, इसको जब तक नेस्तनावत नहीं कर देंगे तब तक कुछ नहीं होगा। ये चार जातियां बनी काम के ब्राधार पर लेकिन ब्रव तो जो ब्राह्मण के घर पैदा हो गया वह ब्राह्मण है चाहे वह जाहिल हो, भैंस चराता हो तो भी उसकी पूजा होती है। इसलिये यह चीज पीसमील दर नहीं हो सकती। हमारे ग्रशोक मेहता साहब ग्रीर कमीशन के लोग बैठे हुए हैं उनसे मेरा निवेदन है कि पीस-मील सिफारिशों से हमारे जो हरिजन लोग है, हरिजन भाई हैं और वन जाति के लोग हैं इनकी हालत में मौलिक परिवर्तन नहीं हो सकता है। सबसे ज्यादा ये गरीब हैं और सताये हुए हैं। हजारों वर्षों से उनको समाज ने सताया है। उसकी एक ही रामवाण दवा है समाजवाद । यह सरकार समाजवाद की वात करती है लेकिन कछवे की गति से चलती है।

and Scheduled Tribes for Scheduled Castes

ग्राज जो हमारे हरिजनों की हालत खराब है श्रीर शेड्यूल्ड ट्राइब्स के लोग पिछड़े हए हैं, इसको सुधारने का एक ही उपाय है कि हिन्दुस्तान में समाजवादी व्यवस्था कायम हो, पूंजीवाद खत्म हो । तभी उनकी माली हालत में सुधार हो सकता है। यह छोटे-छोटे पीसमील काम से, यह सिफारिश से वह सिफा-रिश से, होने वाला नहीं है। इसलिए मैं शेडयुल्ड ट्राइब्स के सदस्यों को ग्रौर हरिजन सदस्यों को यह राय दंगा कि कांग्रेस सरकार से उनकी मौलिक मांग होनी चाहिये कि जल्दी से जल्दी जो बीस वर्ष से तुम कह रहे हो कि समाजवाद की स्थापना कर रहे हैं, उसकी लायो, उसमें देर क्यों हो रही है। इसलिये कोशिश यह करनी चाहिये कि समाज-वाद जल्दी से जल्दी ग्राये।

वाइस चेयरमैन साहब, यह ठीक है कि नागालैन्ड में, मनीपूर में, जो शेड्यल्ड ट्राइब्स के लोग हैं, वे लखपित हैं, लेकिन वे किसी प्रकार का इन्कम टैक्स ही ते, लेकिन दूसरे जो सवर्ण कास्ट के लोग है, वे यह सोच कर कि हमारे विजनेस करने से इन्कम टैक्स लगेगा इसलिए उनके नाम से करते हैं और उनको कुछ हिस्सा दे देते हैं ग्रीर उन्हीं के फर्म के नाम पर काम होता है। इसको सरकार को देखना चाहिये । जो गरीब हैं, शेड्यूल्ड ट्राइव के लोग हैं उनकी बात मैं नहीं कह रहा हं, लेकिन जो अभीर हो गये, और लखपति हैं उनके लिये इनकम टैक्स का कान्न नहीं लगता है, लेकिन दूसरे लोग उनके नाम पर ठेकेदारी करते हैं और उनकी हिस्सा दे देते हैं। इसमें मुधार करने की जरूरत है।

श्रंत में में श्रापसे यह निवेदन करूंगा कि सिकारिश के मृताबिक काम होना चाहिये। यह ठीक है कि जरूरी नहीं है कि किसी को मिनिस्टर बना दीजिये, मेम्बर बना दीजिये, लेकिन उनका दरजा ऊंचा बनाइये। खोबरागडे साहब की मांग जरूर है कि

<u> गोडथल्ड</u> द्राइब श्रादमी का के विनेट में नहीं है , कै विनेट में हरिजन को रखना चाहिये लेकिन परिवर्तन तभी हो सकता है जब कम्य-नलिज्म नेस्तनाबृत हो, वर्ण व्यवस्था, कास्ट सिस्टम नष्ट हो जाय ग्रौर ग्रंत में बिना समाजवाद की स्थापना किये कोई चीज नहीं होने वाली है । इस लिये सब को समाज-बाद जाने के लिये प्रयत्न करना चाहिए । खाली पीसमील काम करके ग्रीर स्कालरशिप वगैरह दे देने से समाज में उन का स्थान ऊंचा नहीं होगा, उसके लिये मौलिक परिवर्तन लाना होगा ।

प्रो० सत्यवत निद्धांत लकार (नाम-निर्देशित) : उपसभापित महोदय , हरिजन शब्द बहुत प्यारा शब्ब है । महात्मा गांधी ने इसकी रचना की, परन्तु मुझे यह शब्द ग्रखरता है। हरिजन शब्द के बारे में जैसा कि एक माननीय महोदय ने कहा, परमात्मा के तो सभी पुत्र हैं : अमृतस्य पूता:। किसी खास जाति विशेष को हरिजन कहना उसकी लल्लोपतो करना है । हम लोग हरिजन शब्द का प्रयोग नहीं करते-हम लोग जो कि ग्रार्य समाजी हैं वे ग्रष्ट्रत शब्द का भी प्रयोग नहीं करते, अस्पृथ्य शब्द का प्रयोग नहीं करते, हम लोग प्रयोग करते हैं 'दलित' शब्द का, ग्रस्पुश्य नहीं । ग्रव हम दलित शब्द का प्रयोग करते हैं तो उसका श्रिभप्राय यह है कि हम ग्रपने ऊपर इस लांछन को लाते हैं कि हमने अपने समाज के भाइयों के ऊपर श्रत्याचार किया हुआ है और हम उनको दवा कर रखते हैं, इसलिये हरिजन शब्द हो या श्रष्ठत हो , श्रस्पृष्य शब्द उन सब से भ्रच्छा शब्द है दलित शब्द । दलित शब्द का मतलब यह है कि हम अपने समाज के अन्दर अपने भाइयों को ऐसी स्थिति में रखे हुए हैं, हमने उनके अधिकारों को छीना हुम्रा है । इसलिए सब से बड़ा हमारा कर्त्तव्य हो जाता है कि हम इस लांछन

कां बाने ऊर्र से हटाएं कि हमने उनकां दलित किया ह।

श्री एन० पात्र (उड़ीसा): दमन कौन करता है ?

प्रो० सत्यवत सिद्धान्त लंकार : दमन नहीं दलित । हम श्रीर ग्राप करते हैं । हम और आप यह स्थिति उत्पन्न करते हैं कि हम दूसरों को उनके ग्रधिकारों से वंचित करते हैं। इससे बड़ा मनुष्यता के ऊपर कलंक क्या हो सकता है कि एक इनसान दूसरे इनसान के अधिकारों को ग्रीर खास कर मनुष्यता के ग्रधिकारों को न दे। ग्रपने समाज का सब से बड़ा लांछन यह दलित करना है । मैं तो यह समझता हूं कि यह समस्या मुख्यतः सामाजिक समस्या है, यह समस्या भ्राविक समस्या भी है । इसको राजनैतिक समस्या का रूप देना गलती है। मानव समाज के इतिहास को ग्राप देखिए, जैसे कि किसी ने कहा था कि सब-जगह इस प्रकार की व्यवस्था पायी जाती है इतिहास के प्रारम्भ से । हम ऐसा देखते हैं कि मनुष्य मनुष्य के ग्रधिकारों से उसको वंचित करता रहा है ग्रीर उस के जो समाजिक अधिकार हैं उन से उनको वंचित करता रहा है । इतिहास का प्रारम्भ सामाजिक अधिकारों से मनुष्य को वंचित करने से हुआ। लेकिन आगे ज्यों ज्यों समाज विकसित होता जाता है त्यों त्यों सामाजिक ग्रधिकारों का छिनना समाप्त होता जाता है और उस की जगह ग्रधिकार, ग्राधिक विषमता उत्पन्न होती जाती है । पहले सामाजिक उत्पन्न होती है इतिहास के प्रारम्भ में, धीरे धीरे सामाजिक विषमता कम होती जाती है लेकिन बढ़ती जाती है, ग्रीर ग्रागे वह समाज ग्राने वाला है जिसमें ग्राधिक विषमता को दूर करने का उद्योग हो रहा है । जैसे एक वक्ता ने कहा कि

[प्रो० सत्यव्रत सिद्धान्तालकार] कास्ट सिस्टम चलता है लेकिन कास्ट सिस्टम देर तक नहीं चलता. उसके बाद क्लास सिस्टम ग्रा जाता है "क्लास रिप्लेसेज कास्ट"। ज्यों-ज्यों सामाजिक विषमता हटती जायेगी, त्यों त्यों स्नाधिक विषमता स्नाती जायेगी। लेकिन ग्राथिक विषमता समाज में देर तक रहने वाली है नहीं । श्रभी एक सज्जन ने कहा कि समाजवाद भाना चाहिये, कोई कहता है साम्यबाद ग्राना चाहिये । तो समाजवाद ग्रीर साम्यवाद ग्राज की ग्रावाज है। ग्राज सामाजिक विषमता उतनी नहीं है। इसमें संदेह नहीं सामाजिक विषमता है और जितनी बातें कही गई वह भारत के लिखे कलंक की बातें हैं। लेकिन इतिहास इस बात का साक्षी है कि ये विषमताएं रहने वाली नहीं हैं-ग्रापके उद्योग से हो, सरकार के उद्योग से हो. किसी के उद्योग से हो, चाहेइस समय जो सामा-जिक संस्थाएं हैं उनके उद्योग से हो। लेकिन सामाजिक विषमता रहने वाली चीज नहीं है. हटने वाली है-- जितनी पहले थी उसके बाद उतनी नहीं रही श्रीर जितनी बाद में थी उतनी याज नहीं है और जितनी ग्राज है उतनी आगे नहीं रहेगी। लेकिन सामाजिक विधमता के सामने ग्राधिक विषमता ग्रा गई है ग्रीर ग्राधिक विषमता भी ज्यों-ज्यों समय गजरता जायेगा, आर्थिक विषमताभी चली जायेगी, समाज एकता की तरफ़ बढ़ रहा है, इतिहास का दबाव है कि हम इस विषयता के ग्रन्दर रह नहीं सकते और इसी का परिणाम यह है कि स्राज सारे संसार के अन्दर, भारतवर्ष के ग्रन्दर ही नहीं, एकता की तरफ़ हमारी गति है। लेकिन इस सारे को देख कर एक बात में चेतावनी की तरह से कहना चाहता हूं उन भाइयों से-ग्राखिर मैं भी उनके साथ उतना ही तडपता हं, सामाजिक और आधिक विष-मता के लिय, जितना ग्राप तड़पते हैं-लेकिन एक चेतावनी देना चाहता हूं कि ग्राज इसमें संदेह नहीं कि हरिजनों के ऊपर अत्याचार हो रहे हैं, हरिजनों के लिये जिन अधिकारों को ब्राप माँग रहे हैं, उसका परिणाम यह होता जा रहा है कि हरिजन भी एक वर्ग बनता चला

for Scheduled Castes and Scheduled Tribes

जा रहा है। इससे ग्रपने ग्रापको हमें बचाना होगा। मुझे ग्रभी एक सज्जन कह रहे थे, ग्रीर यह बात ठीक है में ग्रार्थंसमाज के सिद्धांत को मानता हूं, एक गुहकूल के स्नातक हैं, गुरुकुल के अन्दर हम किसी की जात को नहीं जानते-हम नहीं जानते यह बाह्मण है, क्षत्री है, वैष्व है, नीची जाति का है, ग्रस्पृश्य है, स्पृश्य है, इस बात का न ग्रध्यापक को पता है न विद्या-थीं को पता होता है, लेकिन वहाँ एक गुरू का स्नातक जब कि वह चुनाव के लिये खड़ा हथा-हैदराबाद के वह स्नातक थे--उसके विरुद्ध एक चनाव याचिका रखी गई और चनाव याचिका यह थी कि यह चंकि ग्रायं समाजी है, यह जातपात को नहीं मानता, ग्रंत्यज्य ग्रीप वर्ण को नहीं मानता, इसलिये यह शिड्युल्ड ट्राइब्स की तरफ से खड़ा नहीं हो सकता।

SHRI S. S. MARISWAMY: said so?

PROF. SATYAVRATA SIDDHAN-TALANKAR: The opposite party brought an objection against him that as he did not believe in the caste though he belonged to the Scheduled Caste he had no right to stand as a Scheduled Caste man. ^ g^%

एक चनाव याचिका रखी गई कि यह श्रार्य समाजी है, ग्रार्य समाजी जांत पांत को नहीं मानता, आर्थ समाजी छत अछ्त को नहीं मानता, इस लिये यह अख्त नहीं है श्रीर खड़ा नहीं हो सकता। यह हमारे पास क्राया और कहने लगा मुझे लिख कर दे दीजिए कि मैं ग्रष्ठत जाति उपस्थित सामने एक में जातिपन मानता हं ग्रीर वह भी जातिपन को मानता था । क्योंकि ग्रापने एक जाति वर्ग

बना दी है और एक ग्रष्ट्रत होने की वजह से उसको एक ग्रधिकार प्राप्त है, इसलिए वह अपने आप को अछत कहने के लिए बाधित है। तो यह चेतावनी ग्राप लोगों के लिए है कि ग्राप इस तरह की ग्रव्यवस्था उत्पन्न न करें।

श्री बी० डी० खोबरा।डे : 10 साल या 15 साल तक जब तक इन लोगों की तरक्की नहीं होती है, तबतक यह चीज रहेगी। ग्रगर ग्राप इसको दो दिन के ग्रन्दर कर देते हैं, तो फिर हम कोई सुविधा की माँग नहीं करेंगे।

प्रो० स्टब्स्त सिद्ध न्तालंकार : लेकिन प्रश्नयह है कि कहीं ऐसा न हो कि जैसे बाह्मणों का एक वर्ग बन गया है, उसकी तरह से हरिजनों का भी एक वर्ग बन जाय और हरि-जन वर्ग होने की वजह से वे अपने अधिकार मांगे।

श्री तारकेश्वर पांडे : हमारा कोई वर्ग ाहीं है, हम इंटेलेक्च्यल है।

(Interruptions)

प्रो० स्टब्ब्रल सिद्धान्तालंकार : एक दृष्टि से बात को देखना चाहिये। एक बाजण को ब्राह्मण होने के नाते ब्रधिकार मिलता है. उसी तरह से श्रष्टुत होने की वजह से अधिकार मिलने लगेगा और इस तरह से हम अधिकारों के लिए लडते हैं।

एक विद्यार्थी मेरे पास ग्राया और कहने लगा कि मुझे सार्टिफिकेट चाहिये कि मैं हरिजन हुं। मैंने उससे कहा कि तुम हरिजन नहीं हो । उसने कहा कि अगर मैं हरिजन का सार्टिफिकट पेश कर दूंगा, तो मेरा एड-मिशन हो जायगा । इसलिए मैं कहना चाहता हं कि ग्रगर हरिजन की वजह से किसी को एडमिशन मिलता है, हरिजन की वजह से अगर किसी को नौकरी मिलती है, हरिजन की वजह से अगर आप यहाँ पालियामेंट के मेम्बर बनते हैं, हरिजन की वजह से अगर यापकी यह माँग है कि प्राइम मिनिस्टर हरिजन होना चाहिय, डिप्टी मिनिस्टर हरिजन होना चाहिये, यह मिनिस्टर हरिजन होना चाहिये, वह मिनिस्टर हरिजन होना चाहिये, तो इस तरह तो एक विशेष वर्ग उत्पन्न हो जायेगा। जिस तरह से एक ब्राह्मण वर्ग है, उसी तरह से एक हरिजन वर्ग भी वन जायेगा।

एक माननीय सदस्य : ग्रगर सब सदस्य हरिजन हो जायेंगे, तो उन सबकी फिर एक जाति मानी जायेगी।

प्रो० स्त्यवत सिद्धान्तालंकार: लोक सभा के ग्रगर 508 सदस्य हरिजन बन जाते हैं. ग्रगर इससे समस्या हल हो जाती है, तो फिर मैं यह कहना चाहता हं कि ग्राप हरिजनों के ग्रधिकारों के लिए इतने उतावले क्यों हो रहे हैं ? मैंने हरिजनों के बीच जितना काम किया है, उतना आप लोगों ने नहीं किया होगा । मैं यह दावे के साथ कह सकता हं कि हरिजनों की मलाई के लिए श्रार्यं समाज ने जितना काम किया, उतना म्राप लोगों ने नहीं किया होगा । मैंने खद भंगियों की टड्रियों की बाल्टी उठाई ग्रीर उनके साथ मिलकर सफाई का काम किया। मैं उनके साथ कंधे से कंधां मिलाकर बैठा रहा और उनके साथ खाना खाया । मैंने उनके पानी पीने के लिए कुएं खदवाये श्रीर हम हरिजनों के साथ हरिजन बने । लेकिन मैं ग्रापको फिर चेतावनी देना चाहता हं कि ऐसा न हो कि इस देश में हरिजनों का भी एक ग्रलग से वर्ग बन जाय। जिस तरह से हमारे देश में दूसरे वर्ग वाले अपने अधिकारों के लिए सर धनते हैं, उसी तरह से हरिजन भी अपने अधिकारों के लिए लडेंगे। इसलिए मैं कहना चाहता हूं कि आप इस देश में इस तरह की विषमता पैदा न करें। हम सब लोगों की तो इस समय यह कोशिश होनी चाहिय कि हमारे देश में इस समय जो विषमता है, उसको ट्र किया जाय । इस प्रकार के भेदभाव बढ़ाकर हम अपने समाज को खंड खंड कर देंगे और इसके लाथ ही साथ हमारा देश भी खंडित हो आयगा।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Ramachandran, 5 minutes please.

SHRI G. RAMACHANDRAN (Nominated): I require no admonition; i shall also keep 'an eye on the clock.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI G. RAMACHANDRAN: This is a subject very dear to my heart. I worked directly under Gandhiji for 8 years in the Harijan Sewak Sangh. I have seen the horror of what is called untouchability in unbearable forms, particularly in that part of India from where I come, Kerala. I am well conversant with the problems. Let me begin with a word of congratulation to the Government which has consistently adopted an attitude of deep sympathy with the Harijans as they were called l'ater, and Scheduled Castes as they are now called. They have taken very many ameliorative measures and the list is a long one. This is certainly well 'and good. There is however one fundamental question that arise; what is all this aimed at? What is the objective of all this? The objective is not that there will be untouchables in perpetuity, that there will be Scheduled Castes in perpetuity, that there will be Tribal people in perpetuity, to whom we will continue to provide amenities and whose conditions we shall ever try to ameliorate. This is definitely and positively not the aim. The aim is that as quickly as it is humanly possible there must not be in this country one man, woman or child whom anybody would dare to call an untouchable or somebody who will be pushed back as a Tribal. If you relate what we are doing to this objective, we have failed miserably in this country and we have betrayed Gandhiji in this respect. If Gandhiji were alive today he would take up this challenge not only against Government but against the people of India wh.> are still tolerating untouchability. "i live in an area where I am deep dcuii in the 2i** ** the village

people and I see them also as I travel. about. Even common drinking water wells are not open to Harijans in all areas even after twenty years of freedom. Legally the well is open. It is like the vote in the United States where legally the Negro is entitled to vote but he dare not vote. So also legally the well is open but he dare not go and take water out of it. I myself have got embroiled in these troubles and I have gone all the way to assert that wells must be opened to them. So if total abolition of untouchability is the aim—and there-can be no other aim in our great Republic-then we have failed miserably. I know that today there is deep discontent in the minds of Harijans. The biggest discontent in India today is the discontent of the Harijans. I was very pleased to hear my friend who spoke earlier. His name is Khobaragade. He was really like a cobra raising its hood in anger against what is happening and I think we had better reckon with this anger of the untouchables so-called with this spirit of unrest in them. The more you ameliorate their conditions, the more you bring them up, the more grows their healthy discontent but having created the healthy discontent if we do not go onward quickly to meet it, then you are sowing the seeds of a revolution in this country.

Now several things have happened in the last few years in regard to untouchability and the anger and discontent of the Harijans. I remember Dr. Ambedkar-long may his memory remain in the mind of India—once said to Gandhiji: "You are trying to abolish untouchability. What can you do? As long as there is caste in this country there would be the outcast" And caste Is stronger toaay. more entrenched today than ever before in my memory. It has now a political value and if you belong to a caste you get so many caste votes. It is much too late in the day for the Government of independent India to go about with this problem of simply ameliorating conditions. Maybe, me

3778

Government cannot do anything more; particularly the present Government, but we must bring into this work a revolutionary urge. It is not a question of giving them certain privileges. We must take a pledge that no Government, worth the name, will be allowed to function if after ten years from today or fifteen years from today there is a single untouchable so-called in this country. Have we got this courage? Have we got this conviction? This is the challenge before us all.

Many things have been mentioned in the course of the debate I do not want to repeat them. But I think the present Government of India, in the composition of its Oabinet, has certainly not done justice to the Harijans of India. I know there is my friend, Shri Jagjivan Ram; I have great admiration for him but there is only one solitary Jagjivan Ham. I know there is my friend, Mr. B. S. Murthy, the Deputy Minister, probably the oldest Deputy Minister in the Cabinet. I pleaded with Shrimati Indira Gandhi that he should be lifted up to a higher place and I understand that other people waited upon her in deputation for the same purpose. Now, let me tell you that the question of somebody being in the Cabinet is not merely because somebody is a Harijan. Mr. Asoka Mehta, who is here listening to me with his castor oil expression, as he always does, may be a friend of the untouchables, but where is the time for him to look fully after their interests? There must be, as I pleaded last time, a full-time Cabinet Minister in the Government of India in charge of the removal of untouch'a-bility, eradication of untouchabi-lity root and branch. Until this is done, it would get a kind of benami treatment. And may I also utter a warning before I sit down? This discontent of the untouchables is not going to remain a discontent too long. I see the portents on the horizan. When I was in Kerala there was a great movement once that all the untouchables should become Chris-

tians, because Christians are a very dominant community in Kerala. Then, a few lakhs of them went to Buddhism. Now, I hear a whisper in the galleries that there is going to be a tremendous movement of Harijans to embrace Sikhism. I am a great admirer of Sikhism. It has strength in it. courage and noble vision in it. It has guts in it and at the same time great devotion to God and saintliness. do not mind a single untouchable converting himself to any religion if he wants, but 1 shall be sorry if he does so because we deny him justice. because we deny him justice he has to run here and there, the shame is not his; the shame is ours. So. I want to warn the Government and this Government accepts no warning from, it appears, any quarter; things are tumbling down because they are complacent about friendly warnings. But they dare not be eomplacenet about the rising storm of discontent and anger which is coming up in this country from the millions of our Harijans. Government must go far more than what they are doing, not only for their 'amelioration, not merely for them amenities, but to give giving them all the fundamental justices, which every citizen as a citizen in this country must have. If this is not done then we are in danger and the danger is serious. May I end by saying there Is 'no discontent in J this ycoun/try deeper than the discontent of the Harijans. We must have a full-time Cabinet Minister in charge of not only the amelioration, but the total eradication of untouchability in this country. hope my words will not fall on ifleaf ears.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): Mr. Vice-Chairman, I feel it is very hard on my part to deprive somebody else more interested than myself from speaking on this subject. Mr. Ramachandran has spoken. I am really glad that Mrs. Indira Gandhi had also intervened on this important subject. It is really not the Government which can

Motion re Reports of Commissioner

Lbhnmati C. Ammanna Raja.j do the thing. They are trying to do their best. It is a change of heart that Is required—on the part of everyone of us . . .

SHRI B. K. GAIKWAD: How are you going to do it?

SHRIMATI C. AMMANNA RAJA: Today, in the year 1967, if we are still pleading for the eradication of untouchability, amelioration of their conditions and things like that, it is a sad picture. If we had followed Gandhiji and the path that he had shown to us in so many respects, probably so many States would not have gone out of our hands, out of the Congress.

SHRI B. K. GAIKWAD: Who prevented you from doing so?

SHRIMATI C. AMMANNA RAJA: Will you please keep quiet, whoever is speaking? I am only pleading that we should not do wrong things. We should follow the path of Gandhiji. We have been going astray in many ways.

SHRI G. RAMACHANDRAN: Who is following the path of Gandhiji in this matter?

SHRIMATI C. AMMANNA RAJA: I am just saying that. Why do you not listen? We have listened to you. So, I hope at least in these two years, till October, 1969, which is going to be the Gandhi Centenary year, we will put in a lot of intensive effort to see that many of these grievances are removed and they are brought on a par with the rest of us,

I rose only to say that there is a small section of our community which is really suffering from so many handicaps and is not included in the list of Scheduled Tribes. The Andhra Government have recommended that they should be included. We are now discussing the Report of the Commissioner of Scheduled Castes and Scheduled Tribes. This is the fisherman community in Andhra The Madras Pradesh, known as Pallis. Government.

some time back, had called them as "Agnikula Kshatriyas". I will read a out, so that I may not waste more time:

for Scheduled Castes

and Scheduled Tribes

"Agnikula Kshatriya Caste is a Fisherman community in Andhra Pradesh, mostly living at the coastal forest and hill areas, mainly living on traditional fisheking for their livelihood. The population of fishermen community is estimated about 10 lakhs and they are living in slum areas and dwelling in primitive type of huts in half-naked condition. The literacy among them is 2 p.c.

This community was in the Depressed Class list up to 1934. Afterwards, for reasons not known to us, it has been removed. In East Goda-vari area the fishermen community is still being treated as an aboriginal tribe. The Madras Government in their G.O.Ms. No. 2643, Revenue, dated 10th October 1938 have directed that the fisherman should be treated as "Scheduled Caste" for the purpose of distributing banzar lands.

The, fisherman community in Madhya Pradesh, Punjab, Himachal Pradesh and Delhi is included in the list of Scheduled Castes, whereas in Maharashtra, Mysore, West Bengal and Orissa, they are included in the list of Scheduled Tribes.

The fishermen community (Agnikula Kshatriya) in Andhra Pradesh satisfy the conditions of (1) general backwardness, (2) living in isolated areas and (3) special custom like marriage, etc."

The Government of Andhra Pradesh, after a thorough examination, have recommended that Agnikula Kshatriyas (Pallis) should be included 'n the list of Scheduled Tribes. They have accordingly written to the Union Government. I want that it should be done. I understand that this was also considered by the Cabinet Com-. mittee consisting of Shri Asoka Mehta, Dr. Channa Reddy and others. I am bringing this to the notice of the Minister so that at least when the Bill

3782

Reports *of Commissioner* comes, up, it may be included and justice may be done to this community.

Thank you.

श्री तारकेश्वर पांडे : उपसभाव्यक्ष महोदय, अनुसूचित जाति और आदिम जातियों के किमश्तर की जो रिपोर्ट है उसको हमने ध्यानपूर्वक देखा । मैं यह मानता हूं कि यह प्रश्न मौलिक है और इस पर गम्भीरता से विचार करने की आवश्यकता है । इसमें असान्त होने की आवश्यकता नहीं है और न इसमें उत्तेजित होने की आवश्यकता है । यह सामाजिक बुराई परम्परागत चली आ रही है ।

जो मंतिमंडल में स्थान चाहते हैं उन भाइयों से मैं यह कहना चाहूंगा कि जरा देखें भारत के इतिहास में कितना मौलिक परिवर्तन हुआ है। जब से भारत का इतिहास जात है, यहाँ मानव जाति का— छोटे से लेकर बड़े तक, स्त्री और पुरुष, नर और नारी— विकास जो आज तक हुआ है उसमें समानता का इतना बड़ा अक्षुण्ण अधिकार कभी भी इस देश के निवासियों को प्राप्त नहीं था। यह हमारे संविधान की देन है। मैं तो सनातन धर्म का अनुयायी हूं, मैं आर्यसमाजी नहीं हं...

श्री बी० डी० खोबराडि: चातुर्वर्णको मानने वाले हैं।

श्री ता (केंद्रवर पांडे: जो हमारे अछूत माई कहें जाते हैं, हरिजन भाई कहे जाते हैं— आदिम जातियों में काम करने का मुझे अवसर नहीं मिला—उनमें मैंने काम किया है। एक भाई कह रहें थे कि हम किसी का छुआ नहीं खाते। उनको बताना चाहता हूं कि जो आदमी काँग्रेस में णामिल होता है उसे ज्ञात होता है कि काँग्रेस के संविधान में यह निहित होता है कि वह छुआछूत को नहीं मानता, न हम मानते हैं, न हमारे मन में इन प्रकार की भावना ही है।

मैं यह जरूर निवेदन करना चाहता कि यह प्रश्न क्या है । यह प्रश्न सामाजिक ग्रीर ग्राधिक विषमता का है । मेरी यह मान्यता है कि सामाजिक ग्रौर ग्राधिक विषमता धीरे-धीरे क्षीण हो रही है ग्रौर यह समाप्त हो जायगी इसमें कोई सन्देह नहीं, इसके लिये किसी को उत्तेजित होने की आवश्यकता नहीं है। जो उदाहरण पेश किए गए हैं कुएं से पानी का और होटल से खाना खाने का, वे इतिहास के पष्ठों की बात हैं, यह व्यावहारिक चीज नहीं रह गई है। प्रश्न सबसे बड़ा ग्रार्थिक है। यह देखना चाहिए, सोचना चाहिए कि इस दिशा में सरकार क्या कर रही है। हमारे भाई स्रार्यसमाजी बैठे हुए हैं, ये केबल स्रार्थ-समाजी ही नहीं, बल्कि आर्य समाज के एक प्रचारक हैं और इस आन्दोलन के अग्रगण्य नेताओं में से हैं। अभी हमारे भाई ने जिक किया कि गांधी जी के साथ उन्होंने हरिजन ग्रान्दोलन में काम किया । मैं देखता हं कि सामाजिक, राजनीतिक ग्रीर किन्हीं भी संस्थाओं की इस तरक जितनी रुचि होनी चाहिए, जितनी झकाव होना चाहिए, वह दीख नहीं पड़ रहा है, उसका अभाव हो गया है। केवल सरकार ही ऐसी संस्था है—केन्द्रीय सरकार हो या प्रदेशीय सरकार-जो इस दिशा में कुछ कदम उठा सकती है संविधान के मातहत । अब हमें यह देखना है कि वह कुछ कर रही है या नहीं कर रही है। मैं यह मानता हं कि ग्राधिक विषमता है लेकिन साथ ही साथ यह भी मानता हं कि भारत सरकार भीर प्रदेश की सरकारें-वे कांग्रेस की हों या गैर-कांग्रेसी--इस दिशा में उनका कदम उत्थान की तरफ चल रहा है। शिक्षा के क्षेत्र में, व्यापार के क्षेत्र में, जीवन के विभिन्न क्षेत्रों में हमारे हरिजन भाई हमारे साथ मिल कर काम करने के योग्य हैं और कतिपय स्थानों पर हमसे आगे है, हमारा मार्गदर्शन कर रहे हैं। यह शुभ लक्षण है लेकिन मैं सरकार को यह चेतावनी देना चाहता हूं कि इसमें प्रगति की गति कुछ तीव होनी चाहिए।

श्री तारकेण्वर पांडे]

दूसरी बात यह कहना चाहता हं कि सामाजिक असमानता है। क्षमा करेंगे जो लोग हिन्दू धर्म को मानते हैं, उनमें सामाजिक विषमता है । इस्लाम, क्रिश्चियन धर्म, सिखिज्म, बुद्धिज्म, इनमें सामाजिक ग्रसमानता नहीं है, न व्यवहार में है ग्रौर न दर्शन में है। हिन्दू धर्म के दर्जन में सामाजिक विषमता का उल्लेख नहीं है, लेकिन व्यवहार में कहीं दीख पड़ती है। इसलिए मेरी मान्यता है कि हिन्दू धर्म को छोड़ कर किन्हीं विभिन्न धर्मों को ी ने स्वीकार किया तो-चाहे वे हों या कोई हों-- वे संविधान में जो निहित ग्रधिकार हैं, संरक्षण हैं उनको प्राप्त कर ने अधिकारी नहीं रह जाते हैं।

तीसरी बात समान अधिकार की है। मैं यह मानता हूं कि हमारे संविधान में समान श्रधिकार सभी को प्राप्त हैं, यह भी मानता हूं कि संविधान में हरिजन भाइयों के लिए, श्रादिम जाति के भाइयों के लिए संरक्षण हैं। उस दिशा में काम भी हो रहा है, नियुक्तियों के सम्बन्ध में, पठन-पाठन के सम्बन्ध में उनको पूर्णं रूप से सहलियत है । मैं सिर्फ यह कहना चाहता हूं कि यह एक विचारणीय प्रश्न है, इस पर विचार करना चाहिए कि जो हरिजन हैं वही हरिजनों के लिए देश में श्रीर समाज में जो इस प्रकार की भावना है उसे समझ सकते हैं, उसको दूसरा कोई समझ नहीं सकता, उसके लिए जैसी भावना हरिजनों की ग्रन्तरात्मा में उठ सकती है वैसी दूसरे में उत्पन्न हो ही नहीं सकती क्योंकि वे भुक्त-मोगी हैं। मैं यह मानता हं कि ग्रायिक उत्थान, सामाजिक उत्थान ग्रीर समान ग्रधिकार के इन सब कार्यों के लिए प्रदेश में ग्रीर केन्द्र में अगर हरिजन मंत्री हों तो देश का, समाज का और हरिजन वर्ग का ग्रधिक कल्याण हो सकता है, इसमें कोई सन्देह नहीं । मैं प्रार्थना करूंगा कि इस विभाग में अध्यक्ष जो मंत्री हों वे हरिजन हों।

बन्तिम बात यह कहना चाहता हूं कि इतिहास की उथन-पथल से अपने को अलग न समझें। मैं यह समझता हं कि ऐसा कोई कदम न उठाएं कि हमेशा के लिए हरिजन एक वर्ग बन जाय, हमेशा के लिए हरिजन के ग्रन्दर एक भावना बन जाय। कभी ग्रापने इस बात को सोचा है मद्रास प्रदेश में, ग्रान्ध्र में, महाराष्ट्र में जिन हरिजन लोगों ने सामाजिक उल्थान के लिए काम किया, राजनीतिक जीवन का नेतृत्व किया, भारत की ग्राजादी के लिए बलिदान किया, उनको संसद में, ग्रसेम्वली में, सर्विसेज में ग्रीर शिक्षा-संस्थाओं में पढ़ने और पढ़ाने के लिए बहुत कठिनाई से स्थान मिला है। मैं ग्रापको यह वार्निग दे रहा हं, चेतावनी दे रहा हं कि इस पर ग्राप सोच लीजिए । कमिश्नर की इस रिपोर्ट पर विचार करते समय हमको समझना चाहिए कि हिन्दू जाति के अन्दर सामाजिक समानता हो, विषमता दूर हो उसके लिए यह रिपोर्ट है, इस नजरिए .से हम अलग न हों । हम हिन्दू जाति में एक ऐसी भावना पैदा करें कि वह एक होकर रहे, अनेक हों उसमें एकता हो, उसमें संगठन हो, उसमें शक्ति हो दूसरे की बुराई के लिये नहीं, अपनी रक्षा के लिए। इसलिए ऐसा कोई ऐतिहासिक कदम नहीं उठाना चाहिए उत्तेजित होकर श्रीर श्रपनी कठिनाइयों से घवड़ा कर जिससे समाज छिन्न-भिन्न हो जाय, यह मैं चेतावनी के रूप में ग्रापसे निवेदन करता हं । जय हिन्द ।

شرى اے - ايم - طارق (جموں اور كشمير) - مستر وائس چيرمين -جہاں تک اس رپورت کا تعلق ہے میں دو تین باتیں اس ایوان کے سامنے رکھنا چاھتا ھوں۔ سب سے پہلی بات جو میرے دوست جن سلکھ کے ایک معبر نے کہی تھی میں ان کی اطلاع کے لئے کہنا چاھتا ھوں - • Reports of Commissioner

مولانا محمد علی نے کانگویس کی صدارت ۱۹۲۷ میں نہیں ۱۹۲۳ میں میں مستری میں کی تھی اور کانگویس کی هستری میں ایسی کوئی بات نہیں ملتی هو که آدھے هریجئوں کو هندو بنایا جائے اور آدھے عریجئوں کو مسلمان بنایا جائے - میں سمجھتا هوں ایسی کوئی بات نہیں ہے جو انہوں نے کہی هو - میں اس ایوان کے ذریعہ آنریبل معبو سے درخواست کروں گا کہ اگر ان کے پاس مولانا محمد علی آنہوں نے یہ کہا ہو تو اس کو و گا انہوں نے یہ کہا ہو تو اس کو و گا انہوں نے یہ کہا ہو تو اس کو و گا انہوں کے سامنے رکھیں -

جہاں تک اس رپورٹ کا تعلق ھے اور اس منستری کا تعلق ھے میں سمجهتا هوں که اس کی بنیاد اور اس کا مقصد نفرت اور محدیت ترازو کے ان دو پلووں پر تولتا ہے -يه مسدُّاه هے انسانی محمدت کا به رواداری کا اور شرافت کا - میں اسے ھرپنجوں بھائیوں سے یہ درخواست کروں کا که ولا اس کو ذاتی مسئله نه بقائیں اور ملک میں اس قسم کے حالات نه پیدا کریں جس ہے ذاتی نفوت يهدا هو جائے - اس ايوان سهر بہت سے لوگ ھیں جو مجھ سے زیاده عقلمند هیی اور دانش مند هیں - راج ترنگلی میں ایک قصه ھے کہ تیسری صدی میں کشمیر کے

ایک راجم نے وہاں ایک بہت ہوا يل بنانا چاها ، بند بنانا چاها -اس بند کے بنانے میں ایک عریجن نے بڑی مدد کی - رابہ ترنگلی میں يه قصه تو موجود هے ليکن همان نیشنل هستری میں اس کا کہیں ذکر نہیں ہے - اگر ایسے واقعات جہاں ینچهلے دور مهن هماری رواداری قائم رهی هو ان تذکره هماری هستری میں هو تو میں سمجھتا هوں که ولا بات جس کا کاندھی جی نے اس ملک میں بیوا اتهایا تها وہ بات پیدا هو سکنے ہے - میں اپنے بورگ دوست اشوک مہتا سے جو بنیادی طور پر سوشاست هين اور سوشلزم مين بلي کرتے هیں کہنا چاهتا هوں یه مسئله صرف سمام واد کے ذریعہ طے ہو سکتا ھے لیکن سماج واد کے یہ سعنی نہیں هیں که اس ملک کی مالفاریتی چاھے ولا هريجي هون ۽ مسلمان هون ۽ سکه هون ، عیسائی هون یا اور کوایی لوگ هوں صرف انہیں کو اس کا تخته مشق بنايا جائے -

میں یہ سمجھتا ہوں کہ ان تمام باتوں کی طرف سرکار کو پورا دھیان دینا جاھیئے -

اس رپورٹ میں خود ان دو تین باتوں کا ذکر کیا گیا ہے -

"Out of 164 respondents, 84 per cent, of them informed that the Scheduled Castes were not allowed to enter the Shiva temples for worship."

[شرى اے - ايم - طارق میں یہ سمجھتا موں که یہ بانیں سرکار کے قانون سے ، سرکار کے دباؤ سے طے نہیں ہو سکتیں - یہ بانیں طے هو سکتی هیں اس ملک میں اکثریت کی رواداری سے ، محبت سے لور ان کے طریقۂ عمل سے - یہ باتیں سرکار نہیں کرا سکتی اکثریت کو بھی الر بات كو سوچنا چاههئے - اور سركار ک بھی خود ایسی تعلیم مہیا کونی چاھیئے جس سے اکثریت اس بات کو سمجھے کہ همیں مانوتی کے سانه، شهدولد کاست کے ساتھ، شهدولد تواثب کے ساتھ کس قسم کا سلوک کس قسم کا رویہ رکھلا ھے - ھو سکتا ھے کہ شہروں میں اس قسم کی بات نه هو - چوں که میں خود بھی کم وقت کے لئے ، ایک مختصر وقت کے لئے ایک ریاست کا زیر رھا اور سیس نے یہ دیکھا ہے کہ اگر کہیں وزیر ان تکلیفوں کو دور کرنا بھی چاھے تو وہ اس وجه سے نہیں ہو سکتیں که ایدمنستریشی مهی جن لوگوں کے فریعہ یہ کام هو سکتا هے، جن لوگوں کے فريعة يه كام هونا چاهيئے ولا سماجواد میں یقین نہیں رکھتے، ان کا سماج واد میں بلیف نہیں ہے اور اس لئے یہ تکلیف اور بوھتی جاتی

[THE DEPUTY CHAIRMAN in the Chair] اس رپورٹ میں ایک ذکر یہ بھی

"In Jammu and Kashmir, in some hostels attached to the Government schools and colleges, the Scheduled Caste students are discriminated against in the use of common rooms and kitchens."

میں سمجهتا هوں که یه رپورت صحیدے نہیں ہے - مهرے خیال میں کشمیر میں بہت کم هوستلس هیں اسکولوں کے ساتھ اور کالنجوں کے ساتھ اور اگر ھوں کے بھی تو کہیں شرینگر کے کالعجوں میں شاید ھوں لیکن وھاں ایسی کوئی بات نہیں ہے - یہ درست ھے کہ کنچھ علاقوں میں پانی لینے پر یا اور باتوں پر کچھ تکلیف ہوتی ہے - تو میں سمجهتا هوں که اس رپورت میں یہ چیز اگر محص کسی کے کہنے پر بغیر تحقیق کے درج کی گئی ہے تو ظاهر هے که بہت سی باتیں اس رپورت میں فلط هوں گی - میں نهیں سمجهتا که کشمیر سیں کوئی كالمج يا اسكول هے جہاں كه ساتھ ميں هوستل هيں۔ اگر هيں تو شرمي نگر اور جمول ميں هيں ليكن وهاں ایسی بات نہیں ہے کہ شیدولد کاست کے لوکے کو جگه نه ملبی هو -

میں دو تین باتوں کی طرف توجه دالنا چاهتا هرن - کهوبرگذے صاحب نے امویکہ کے نیگروز کے بارے میں کہا ہے - مجھے امید ہے کہ وہ لوگ جو شهدولد كاست اور شهدولد قرائبس کے لیڈر ھیں وہ اس بات کو سمجھیں گے کہ اس ملک کی حکومت ، س ملک کی جو سب

اپ کے فریعہ یہ پوچھنا چاعتا هوں که ان سازهے تین هزار لوگوں میں مائنویتیز کا کیا حصہ ہے ، کتنے شهدولد كاست هيي ، كتنے مسلمان هیں ؛ کتلے سکھ هیں ؛ کتلے عیسائی ههی - يهان كوئى يو - پي - ايس -سی - لہوں ہے یہاں تو آپ کی ذاتی رائے سے ، آپ کی مرضی سے يه باتين هوني هين - تو ولا لوگ جن کے هاتھ ميں حکومت هے ان کو دیکھنا ہے - میں نہایت دیانت داری سے اپنے دوست اشوک مہتم سے پوچھنا چاهتا هوں که ولا سوشل ویلفیر کے منستر هين - اگر وه چاهتے هين که اس ملک سے یہ بات ختم ہو تو ان کے دیارتمنٹ میں کتنے شیدولد کاست میں ، کتلے ایسے لوگ میں جو ان کے هم مذهب نہیں هیں -[Time bell rings]

کتنے آج اس ملک میں اس بات میں یقین رکھتے ھیں -

اگر آپ اس ملک کو بہت ہوے فساد سے بحیانا چاھتے ھیں - اگر آپ یہ چاھتے ھیں کہ ھندوستان توقی کرے تو یہاں کی مائنرٹیز ، شیڈولڈ کاست اور شیڈولڈ توائیس میں محیت ، رواداری ، خاوص اور شرافت کا اعتماد حاصل کرنا ھو گا - ورنہ اس ملک کا مستقبل اتفا روشن نہیں ہے -

تهیلک یو ویری می -

سے ہتی سیاسی جماعت ہے وہ تفرت نہیں پھیلاتی ہے۔ ولا صوبائی نفرت نہیں پہمالتی ہے ، وہ رنگ کی نفوت نهیں پھیلاتی ہے ، وہ مذهب کی نفرت نهون پهيلاتي هے لهذا وہ حالات یہاں پیدا نہیں ہو سکتے - اس میں کوئی شک نہیں ہے کہ ملک میں کھھ اس قسم کے لوگ ضرور بستے ھیں جو اس نفرت کے ذمہ وار ہو سکتے ھیں - وہ کانگویس کے باھر بھی هیں ، کانگریس کے اندر بھی هیں ليکر سرکار کا يه فرض هے ، کانگريس ا فرض هے اور خاص طور پر ان لوگوں کا جو اپنے آپ کو مہاتما گاندھی کے پیرو کہتے هیں که ولا شیدولد کاست اور شیدولد ترائیس میں وہ اعتماد پهدا کرين که وه يه سمجهين که شیدولڈ کاست هندوستان کے رهانے والے هیں اور هدوستان میں ان کو اسی طرح رہنے کا حق فے جس طرح شری اشوک مهتا کو هے ، چهوان صاحب کو ھے - اکبر علی خان صاحب کو ھے اور تمام لوگوں کو ھے۔ تو یک اعتماد اور یقین کی بات ہے - اعتماد اور يقين کي بات قانون سے نهيں هو سکتی - میدم دیتی چیرمین-میں صرف آپ کو ایک مثال دیدا چاهتا ھوں - اس چھٹ کے نیتھے جہاں ھم بہتھے ھیں ، اس چہار دیواری کے اندر جهاں آپ اور هم اور سب معبر رھتے ھیں وھاں ساڑھے تین ھزار کے قریب لوگ کام کوتے هیں - تو میں

Motion re Reports 0/ Commissioner

†श्री ए० ए२० तारिक (जम्म और काश्मीर) : मिस्टर वाइस चेयरमैन, जहाँ तक इस रिपोर्ट का ताल्लक है मैं दो तीन बातें इस एवान के सामने रखना चाहता है। सबसे पहली बात जो मेरे दोस्त जनसंघ के एक मेम्बर ने कही थी मैं उनकी इत्तला के लिये कहना चाहता हं, मौलाना महम्मद ग्रली ने काँग्रेस की सदारत 1927 में नहीं 1923 में की थी और काँग्रेस की हिस्टी में ऐसी कोई बात नहीं मिलती जहाँ मौलाना महम्मद अली ने कहा हो कि आधे हरिजनों को हिन्द बनाया जाए और आधे हरिजनों को मुसलमान बनाया जाए । मैं समझता हं कि ऐसी कोई बात नहीं है जो उन्होंने कही हो। मैं इस एवान के जरिये धानरेवल मेम्बर से दरख्वास्त करूंगा कि अगर उनके पास मौलाना महम्मद ग्रली की ऐसी कोई तकरीर हो जिसमें उन्होंने कहा हो तो उसको वह इस एवान के सामने रखें।

जहाँ तक इस रिपोर्ट का ताल्लक है ग्रौर इस मिनिस्ट्री का ताल्लुक है मैं समझता हूं कि इसकी बनियाद भीर इसका मकसद नफरत ग्रीर नफरत ग्रीर मुहब्बत तराजु के इन दो पलडों पर तोलना है। यह मसला है इन्सानी महम्बत का, रवादारी का और शराफत का। मैं अपने हरिजन भाइयों से यह दरख्वास्त करूंगा कि वह उसको जाती मसला न बनाएं और मुल्क में इस किस्म के हालात न पैदा करें जिस से जाती नफरत पैदा हो जाए। इस एवान में बहुत से लोग हैं जो मूझ से ज्यादा अकलमन्द हैं और दानिशमद है। राज तरंगनी में एक किस्सा है कि तीसरी सदी में काश्मीर के एक राजा ने वहाँ एक बहुत बड़ा बन्द बनाना चाहा । इस बन्द के बनाने में एक हरिजन ने बड़ी मदद की । राजतरंगिना में यह किस्सा मौजूद है। हमारी नेशनल हिस्टी में उसका कहीं जिक नहीं है । अगर ऐसे वाक्यात जहाँ पिछले दौर में हमारी रवादारी कायम रही हो उनका तजकरा हमारी हिस्टी में हो तो मैं समझता हं कि वह बात जिसका गाँधी जी ने इस मल्क में बीडा उठाया था वह बात पैदा हो सकती है । मैं अपने बुजुर्ग दोस्त अशोक मेहता से जो बनायादी तौर पर सोशलिस्ट, सोशलिज्म में ब्लीव करते हैं कहना चाहता हं यह मसला सिर्फ समाजवाद के जरिये हो सकता है लेकिन समाजवाद के यह मानी नहीं हैं कि इस मल्क की माइनटीं चाहे वह हरिजन हों, मुसलमान हों, सिख हों, ईसाई हों या और कोई लोग हों, सिर्फ उन्हीं को इस का तख्ताए मण्क बनाया जाए । मैं यह समझता हं कि इन तमाम बातों की तरफ सरकार को पूरा ध्यान देना चाहिए । इस रिपोर्ट में खुद इन दो तीन बातों का जिक किया गया है :

"Out of 164 respondents, 84 per cent, of them informed that the Scheduled Castes were not allowed to enter the Shiva temples for worship."

में यह समझता हं कि यह बातें सरकार के कानन से , सरकार के दबाव से तय नहीं हो सकती । यह बातें तय हो सकती हैं इस मुल्क में अक्सरियत की रवादारी से, मुहब्बत से, भीर उनके तरीकाब ग्रमल से। यह वातें सरकार नहीं करा सकती, अक्सरियत को भी इस बात को सोचना चाहिये। और सरकार को भी खुद ऐसी तालीम मुहय्या करनी चाहिये जिससे अक्सरियत इस बात को समझे कि हमें माइनटीं के साथ, शेड्ल्ड कास्ट के साथ, शेडल्ड ट्राब्ज के साथ किस किस्म का सल्क, किस किस्म का खैया रखना है। हो सकता है कि शहरों में इस किसम की बात न हो । चुंकि मैं खुद भी कम वक्त के लिये, एक मुख्तसर वक्त के लिए एक रियास्त का वजीर रहा और मैंने यह देखा है कि अगर कहीं वजीर इन तकलीफों को दर करना भी चाहे तो वह इस वजह से नहीं हो सकतीं कि एडिमिनिस्ट्रेशन में जिन लोगों Reports of Commissioner

के जरिये यह काम हो सकता है, जिन लोगों के जरिए यह काम होना चाहिये वह समाज-वाद में यकीन नहीं रखते, उनका समाज-वाद में ब्लीफ नहीं है और इसलिये यह तकलीफ और बढ़ती जाती है।

[THE DEPUTY CHAIRMAK in the Chair]

इस रिपोर्ट में एक जिक्र यह भी है।

"In Jammu and Kashmir, in some hostels attached to the Government schools and colleges, the Scheduled Caste students are discriminated against in the use of common rooms and kitchens."

मैं समझता हं कि यह रिपोर्ट सही नहीं है। मेरे ख्याल में काश्मीर में बहत कम होस्टल हैं स्कूलों के साथ ग्रीर कालिजों के साथ धौर धगर होंगे भी तो कहीं श्रीनगर के कालेजीं में शायद हों लेकिन वहां कोई ऐसी बात नहीं है। यह दुरुस्त है कि कुछ इलाकों में पानी लेने पर या और वातों पर कुछ तकलीफ होती है। तो मैं समझता हं कि इस रिपोर्ट में यह चीज अगर महज किसी के कहने पर बगैर तहकीक के दर्ज की गई है तो जाहिर है कि बहुत सी बातें इस रिपोर्ट में गजत होंगी। मैं नहीं समझता कि काश्मीर में कोई कालिज या स्कूल है जहां कि साथ में होस्टल हैं। अगर है तो श्रीनगर और जम्मू में तो हैं लेकिन वहां ऐसी बात नहीं है कि शेड्यल्ड-कास्ट लड़के को जगह न मिली हो।

मैं दो तीन बातों की तरफ तवज्जों दिलाना चाहता हूं। खोबरा। है साहब ने अमेरिका के नीगरू के बारे में कहा है। मुझे उम्मीद है कि वह लोग जो शेड्ल्ड कास्ट और शेड्यूल्ड ट्राइक्स के लीडर हैं वह इस बात को कि इस मुल्क की डुकूमत, इस मुल्क की जो सब से बड़ी सियासी जमायत है, वह नफरत नहीं फैलाती है, वह सूबाई नफरत नहीं फैलाती है, वह रंग की नफरत नहीं 954 RSD—6.

फैलाती है, वह मजहब की नफरत नहीं फैलाती लेहाजा वह हालात यहां पैदा नहीं हो सकते। इसमें कोई शक नहीं है कि मुल्क में कुछ इस किस्म के लोग जरूर बसते हैं जो इस नफरत के जिम्मेदार हो सकते हैं। वह कांग्रेस के बाहर भी हैं कांग्रेस के अन्दर भी हैं लेकिन सरकार का यह फर्ज है, कांग्रेस का यह फर्ज है श्रीर खास तौर पर उन लोगों का जो अपने आपको महात्मा गांधी के पैरो कहते हैं कि वह शेड्यल्ड कास्ट और शेड्युल्ड ट्राब्ज में वह एतमाद पैदा करें कि वह यह समझें कि शोड्यल्ड कास्ट हिन्दुस्तान के रहने वाले हैं ग्रीर हिन्दुस्तान में उनको इसी तरह रहने का हक है जिस तरह अशोक मेहता को है, चव्हाण साहब को है, अकबर अली खां साहब को है और तमाम लोगों को है। तो यह एतमाद और यकीन की बात है। एतमाद ग्रीर यकीन की बात कानून से नहीं हो सकती। मेडम डिप्टी चेयरमैन--मैं सिफं श्रापको एक मिसाल देना चाहता हूं। इस छत के नीचे जहां हम बैठे हैं इस चार दीवारी के अन्दर जहां आप और हम और सब मेम्बर रहते हैं वहां साढ़े तीन हजार के करीब लोग काम करते हैं। तो मैं आपके जरिये पूछना चाहता हं कि इन साढ़े तीन हजार लोगों में माइनारिटीज का क्या हिस्सा है, कितने शेडयुल्ड कास्ट हैं, कितने मुसलमान हैं , कितने सिख हैं, कितने ईसाई हैं ? यहां कोई यू० पी० एस० सी० नहीं है, यहां तो धाप की जाती राय से , आपकी मर्जी से यह बातें होती हैं। तो वह लोग जिनके हाथ में हुक्मत है उनको देखना है। मैं निहायत दयानतदारी से अपने दोस्त अशोक मेहता से पूछना चाहता हूं कि वह सोशल वेल्फेयर के मिनिस्टर हैं। भ्रगर वह चाहते हैं कि मुल्क से यह बात खत्म हो तो उनके डिपार्टमेंट में कितने शेड्यूल्ड कास्ट हैं, कितने ऐसे लोग हैं जो उनके हम मजहब नहीं है (Time bell rings) कितने याज इस मुल्क में इस बात में यकीन रखते हैं।

[श्री ए० एम० तारिक]

श्रगर श्राप इस मुल्क को बहुत बड़े फसाद से बचाना चाहते हैं। श्रगर श्राप यह चाहते हैं कि हिन्दुस्तान तरक्की करे तो यहां माइनेरिटीज शेड्यूल्ड कास्ट ग्रौर शेड्ल्ड ट्राइब्ज में मुहब्बत, रवादारी, खुलूस और शराफत का एतमाद हासिल करना होगा। वरना इस मुल्क का मुस्तकबिल इतना रौशन नहीं है। [थैंक यू देरी महा]

THE DEPUTY CHAIRMAN: Mrs. Mangladevi Talwar. Five minutes, please.

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan): Madam Deputy Chairman, this is a good Report and I congratulate the Government. I would just make only one or two points since I have got very little time. It was said by Mr. Gaikwad that we should have separate colonies for the Harijans. I was also surprised that Mr. Ruthnaswamy should ask how many wells were dug for the Harijans and that they should give the number. I agree and I sympathise with all their grievances and their short-comings; the Government has not been able to implement all the promises that they have made. There is delay. But I would like to assure Mr. Gaikwad and others that we are conscious, that the Government is conscious of it, and the Prime Minister has just said how intensely she feels, the Government feels. True, we have not been able to carry out the programmes as quickly as we should have done and in as short a time as possible. I should like to mention that it is our duty to lift them from the conditions they are in; there are certain social and economic disabilities from which they suffer. It is true. It is a social evil. I would like to appeal to the majority community. As has been said by Mr. Tariq, it is our duty. We have to live as brothers and sisters. We have to make the Harijans, the Scheduled Castes, the Scheduled Tribes and other

Backward Classes feel that they are parts of us. They are not somebody else. Having done that, let us integrate our society, let us try to make India as one whole, and not into small sections of Scheduled Castes, Scheduled Tribes and other classes. Therefore, I would appeal to my brothers here on that side not to spread this idea of perpetuation of the Scheduled Castes and the Scheduled Tribes. And let us work together for one united India, for one united nation. And at the same time, they should take their rightful place in the services and in all the other amenitites, in our economic growth and development, in commerce and industry. All that is open to every Indian should be open to the members of the Scheduled Castes "and the Scheduled I

I would just like to read a few passages from the Report, Madam. It is about the landless people. It says:

"According to the 1961 Census, the population of Scheduled Castes is 6.45 crores. Of these, 3.03 crores are classified as workers—2.19 crores depend on agriculture and 0.84 on other puruits. Of these 2.19 crores, 1.14 crores are cultivators, cultivating their own lands (in most cases uneconomic holdings) or cultivating lands of others as crop sharers. The remaining 1.05 crores are agricultural labourers, without land of their own. The latter would constitute about 20 lakh families without any land for cultivation, as also for house-sites."

5 P.M.

Madam, later on it says:

'Almost all the State Governments have issued some executive instructions for allotment of land to landless persons including Scheduled Castes. Available information indicates that during the Third Five Year Plan 6,41,869 acres and 1,153 drones of land was allotted to 1,58,614 families of Scheduled Castes. It was, however, found that in spite of the instructions, in many States, the distribution of land to the Sche-

duled Castes was not given du priority."

I would appeal to the Government to implement the instructions and programmes to the best of their ability and look after the Scheduled Castes in their States.

THE DEPUTY CHAIRMAN; Mr. Akbar Ali Khan. Five minutes.

SHRI AKBAR ALI KHAN: Madam Deputy Chairman, I am grateful to you for giving me this opportunity to speak. I wanted to associate myself with the sentiments expressed by Shri Gaikwad, Mr. Khobaragade, and my esteemed friend, Shri G. Ramachan-dran, in this noble cause of uplifting our brethern who have unfortunately been in a position which no one would consider as fair and just.

Madam, I am happy that the Prime Minister intervened in this debate and suggested that as we will be having the centenary of the Father of the Nation, let this problem which was most dear to him be made a special cause for working before the centenary so that we may be able to achieve much more in the short period to fulfil and improve the cause of our brethern.

In this matter Gaikwadji suggested that something should be done. I think the Government has to do it and the grievances pointed out will have to be looked into by the Government very seriously. I feel this is a responsibility thrust upon you and me. I suggest that when we meet next in Parliament, let us all, irrespective of party affiliations, meet and consider— if you permit me to say this-under the leadership of Mr. G. Ramachandran to consider and devise ways and means of how to improve, how to implement the several proposals to improve the conditions of our Harlan brethern. T think that will be a proper tribute, proper homage to the Father of the Nation. That is all that I wanted to

say. I fully support all the sentiments and proposals that have been put forward to further the cause of the Harijan brethern.

for Scheduled Castes

and Scheduled Tribes

SHRI ASOKA MEHTA: Madam Deputy Chairman, I am deeply grateful to the hon. Members who have participated in this debate for the illuminating comments that they have offered. It was but natural and inevitable that their comments should have been filled with anxiety, with anguish and with occasional flashes of anger. Madam, this is a subject on which *no one* worthy of his salt can be without anxiety, anguish and anger.

I would like to remind this House that the Report which we have been discussing the whole day is a rePort which is produced by an authority which is independent of the Government. The Commissioner for Scheduled Castes and Scheduled Tribes is an authority set up by the Constitution, appointed by the President and answerable only to the President and Parliament, and not to the Government. I am making this point .

SHRI G. RAMACHANDRAN: Then why does he not sit along with you on those Benches as a nominated Member instead of you taking up the cause?

SHRI KRISHAN KANT (Haryana): How can a non-Member sit on these Benches?

SHRI G. RAMACHANDRAN: By the President's nomination.

SHRI ASOKA MEHTA: I am making this point clear, Madam, for this reason that if a compliment is to be showered, it should be showered on Commissioner. This only shows that the Constitutional safeguard is really working because my constant advice to the Commissioner has been that he should be unsparing in pointing out the weaknesses and the failures of the Government. He is not an officer of my Ministry. He is not aB officer of the Government. He is as

Reports of Commissioner

[Shri Asoka Mehta] independent person who has been charged with looking after the safeguards that are enshrined in he Constitution and for drawing the attention of Parliament and the country, to any failures or lapses that may be on the part of the Government, in particular and of he community in general.

Secondly, Madam, I realise that there are many things that the hon. Members would like to be done, and I agree with them. The Government also is equally keen that they should be done. But it is necessary to realise the size and the dimension of the problem with which we are dealing. There are 110 million people belonging to the Scheduled Castes and Schedued Tribes, a population perhaps, slightly, larger than that of Pakistan, or Japan or Indonesia. This is an immense slice of population, Madam. It is this tremendous slice of the Indian population that we are being called upon to find adequate and quick solutions for.

i realise that what has been done is not adequate. Prof. Ruthnaswamy talked about the United States of America spending for the Red Indians there. Firstly, the Red Indians of the United States of America constitute a negligible proportion of the community. I will not go into the history of the Red Indians there. But even now if anything is being done to ameliorate the conditions of the Red Indians, let us realise that the United States' national income today is 700 billion dollars, and if they are spending about 100 dollars per head Pei year for a few thousand people, that is nothing very remarkable.

SHRI B. D. KHOBARAGADE: But they are spending for Negroes also who constitute about 10 per cent, of the total population.

SHRI ASOKA MEHTA: Unfortunately, you were not there when Mr. Ruthnaswamy spoke, and I am entitled to answer him also. I shall answer your points also at the proper

I time. To the point of Mr. Ruthnaswamy my reply is that in India in the three Plan periods we have spent _fRs. 311 crores. It may be a small 'amount, but I think Rs. 311 crores is not something that can be considered to be wholly negligible. Madam. I want this to be remembered that this Rs. 311 crores was provided not as a substitute for what had to be done for these people, but as supplementary for the welfare of this section of our people in all development programmes. It is the endeavour of the Government—we may not always succeed—that they have their legitimate share of development programmes. Twenty per cent, of these benefits must necessarily flow to them. This is something over and above. additional, to what is being done.

Madam, I realise that we do not always in achieving this. Department of Social Welfare has to deal with 17 Governments of the States. It is said here that the State GoveVnments should be ordered to do this and to do that. Only yesterday this very House was discussing the Centre-States relationship. It was pointing out how the Centre-State States relations have to be so organised that the States should have fuller autonomy. Where they already have autonomy, I have no means of taking it away or encroaching upon it. What I can only do is to persuade. And there are Assemblies there. The same political parties that are functioning here are represented in those Assemblies and even in those Governments. It is up to them to exercise pressure. I shall welcome any kind of pressure that is being exercised on behalf of these communities. But constantly to suggest, Madam, that it is the responsibility of the Government here to solve the problem, a social, economic and cultural profrem of this dimension purely by governmental action, Madam, may I in all humility point out, is to perhaps ignore all the realities of the situation.

Of this Rs. 311 crores that we have spent during the three Plan periods, which may be substantial or which may not be substantial, a very considerable amount has been spent on •education. Madam, something like five lakhs of post-matric scholarships have been given to Scheduled Castes and Scheduled Tribe students. This is with regard to the postmatric level; I am not referring to what has been done at the pre-matric level. There are to-day over 100,000 students, boys and girls, men and women, studying in our universities, that belong to the Scheduled Castes and Scheduled Tribes. Madam, you and I were in college; I would not like to mention the years because you are concerned there. But because we were in the college at the same time, and so also my very good friend, Mr. Alva; we remember the number of students that were studying in the universities at that time. Did we feel, Madam, that these large numbers of students would be studing in the Universities at this time? We had many problems in this country. But we felt that we would be able to get on top of them. That, is what the Government has been trying to do Five hundred thousand men and women belonging >0 the Scheduled Castes and Scheduled Tribes have either received or are receiving to-day university education. At this moment of time, there are 100,000 students studying in the universites. I believe every year 20,000 graduates are coming out. Surely, this is an investment in human beings.

The world over, the economists and social scientists have pointed out that through education, through improvement of the human capital, 50 per cent increase in national income is achieved. The other 50 per cent, is achieved by all kinds of what we might call material investment'. There is a deliberate, conscious policy of investment in human capital at a level where leadership would be provided and skills would be available. I have no doubt in mind that with distinguished leaders like Mr. Khqbaragade,

these Scheduled Caste and Scheduled Tribe people will be able to play a most decisive role in shaping the destiny of this country. No longer can one say "What have we done in 20 years?" We may not have done anything very spectacular, but in 20 years an elite has been created among these communities who will be able to play a decisive role in shaping the destiny of this country, and I suggest, Madam, that this has been a significant contribution.

Often it is said: "What are you doing to provide them with drinking water? It is an elementary thing." I agree, Madam. "What is being done to provide them with houses?" Prof. Ruthnaswamy talked about pucca houses, tiled houses, all kinds of other houses. Madam, to provide drinking water—I am not talking about Scheduled Castes—900,000 wells have been dug for drinking water purposes over the last 15 years. About a million wells for this specific purpose have been dug. In order to solve the problem of drinking water in all our villages-and there are a number of villages where this problem is very costly and very stubborn—it is esti-mated that we require an investment of Rs. 900 crores. In order to provide drinking water for our urban areas, we require a further investment of Rs. 600 crores. We are not in a position to provide all the Rs. 1,500 crores needed at one time. In the Fourth Plan, we have provide something like Rs. 320 or Rs. 340 crores. This is a problem which can only be sorted out over a period of time.

Hon. Members rightly said with indignation, "What about the houses? What about water? What about various other things—elementary things?" But we must realise that to provide even these elementary things in India, a tremendous amount of structual transformation of the economy and society becomes neces[Shri Asoka Mehta]

We have had, as sary. the Prime Minister pointed out, two years drought that have resulted in our national income going down in one year by 4 per cent. per capita The income to-day, Madam, is 6J per cent, lower than what it was in 1964-65. surpluses that And so, the can be generated and transferred for the welfare of Scheduled Castes and Scheduled Tribes or for any other purpose, are not there to the extent we had hoped them to be. I believe, Madam, that next year and the year after that, as the Prime Minister said, the situation will improve an' 'his House will come forward, and support us when we say, when we demand, that out of any new wealth that generated, a significant slice should bj transferred through appropriate machineries of taxation for the benefit of the Scheduled Castes and Scheduled Tribes. We would like to do that. But if the economy is in great difficuties, what happens? Many of the schemes that were taker, up have had to be given up in State after State. Rajnarain was very crit-cal about some of the things. His Party is in power in But what is the a number of States. position? I am aware of the priorities given by the different Governments to-d-.y to these schemes, irrespective of wnich particular party is in power, every one of them has been compelled to give a lower priority to the welfare of the backward classes and to social welfare, not because they did not consider it important, but because agriculture to-day requires paramount importance. We all recognise importance of food production, irrigation minor irrigation, and that the limited resources we have must first be These are, Madam, diverted to them. certain imperatives of life from which we cannot get away.

Again, two criticisms were made by very esteemed friends, Shri Gaikwad and Shri Khobaragade. One was that we have emasculated the office of the Commissioner for Scheduled Castes

and Scheduled Tribes. I would earnestly beg of my friend, Mr. Gaikward, never to imagine that I would be guilty of emasculating the authority of this august institution. What had happended, Madam, was that in the intervening period, as the development programmes grew, not by design but by accident, these development programmes were also being looked after more and more by the Commissioner, because there was no other officer earmarked for the purpose In the Department of Social Welfare, or in the Home Ministry. Madam, I would like Mr. Gaikward and Mr. Khobaragade to tell me if it would be right and proper, for the Commissioner, who has to evaluate and pass judgment on what we are doing, to be also responsible for pushing foT-ward with the development programmes of the Government sad *' persuade the States as to what is to be done and how best it is to be done. How can he sit in judgment ovw what he himself is trying to achieve? Therefore, these two activities have been separated.

Every assistance that the Commissioner wants will be available to him. Mr. Gaikwad wants that I should give him more staff. I am ,nuite willing to do so but to that extent money will go out of what is available to-d^v for welfare activities. It lias been my constant endeavour in th-Department of Social Welfare that not a rupee will be spent on staff appointments that can be avoided, because that rupee comes out of what shou'd really go for the welfare of the Scheduled Castes and Scheduled Tribes. But I would be guided by Mr. Gaikwad. If he tells me that I shoulfl have more staff that a larger amount of money should be spent for this purpose, I shall bow to his judgment. My own feeling is that we should allow the Commissioner to draw upon the staff that he has plus the staff that the Social Welfare Department has, plus the staff the State Governments have plus resources of various research institutions.

Reports of Commissioner

versities and voluntary associations. He should be able to mobilise even the Members of Parliament. I would like this thing to be examined because we are most anxious to see that Commissioner's Reports are as purposeful and as decisive as possible.

Then it has been said that the new Commissioner who has been appointed does not believe in safeguards for the Scheduled Castes and Scheduled Tribes. I believe my friend, Mr. Khobaragade, is a very distinguished and a very eminent person whom I respect very much. Before making this kind of observation upon a distinguished scholar, distinguished officer, who, I believe, has done a favour to us by agreeing to be the Commissioner, if he had only discussed the matter with me, I would have removed the miasma of misunderstanding which has been deliberately created , . ,

SHRI B. D. KHOBARAGADE: This question was raised in the Lok Sabha in December 1964 many times . . .

SHRI ASOKA MEHTA: Members of Parliament came and discussed this matter with me and therefore they agreed that the selection was right and proper. You alone did not do me the honour of even telling me that you were worried about it. If I had known that you were worried about it, I would have come to you.

SHRI B. D. KHOBARAGADE: May I ask whether the present incumbent in the Scheduled of the Caste Commissioner has passed . . .

SHRI ASOKA MEHTA: I am here to explain it. Firstly, I would like to say that he is a very distinguished scholar and a social worker. He participated in the national movement. He was closely associated with Mahatma Gandhi. He was closely associated with Gurudev Tagore. He was closely associated with Pandit Jawaharlal Nehru, and has done outstanding work for the welfare of the Scheduled Tribes and the Scheduled Castes. For the last 40 years he is one of those

whom Gandhiji, Gurudev, Pandit Nehru and Netaji, all of them, felt .hat they could consult, they could seek his advice and counsel where a question of the well-being of the Scheduled Castes and the Scheduled Tribes was concerned. When I persuaded him to take up this responsibility so that I may have someone as a censor and mentor, someone who c; n sit in judgment, a person of cons-cisnce, of character, of understanding, of insight and who has had the privilege of working at the feet of the masters in our countryi I am told that I am inviting someone who is going to do harm to the Scheduled Castes and the Scheduled Tribes. Madam, 1 am most anxious that as far as the Commissioner is concerned, he should be in a position to pass judgment over all that we are doing without any kind of let or hindrance. Therefore on this point too I would beg of Gaikwadji and Khobaragadeji not to have any kind of fears in their minds.

A number of suggestions were made by Members here about who should be included in the list of Scheduled Castes and Scheduled Tribes. This matter of revision of the lists was before the Government. You will be interested to learn that I have received 2,000 communications. All kinds of groups want to be either included among the Scheduled Tribes or among Scheduled Castes. I shall briefly explain what are the criteria by which we judge whether a particular group is either a Scheduled Caste or a Scheduled Tribe. Unless any particular- group suffers from the stigma of untouchability, unless in the day-to-day life it clearly experiences or has experienced untouchability in the nast we do not recognise them as a Scheduled Caste. Unless there are tribal characteristics, we do not recognise them as a Scheduled Tribe. Only this morning in the other House the Scheduled Castes and the Scheduled Tribes Orders (Amendment) Bill has been introduced and the number of hon. friends who talked about it or wanted that this parti-

3808

Reports of Commissioner

Lfanri Asoka Mehta] cuiar caste or that caste be included in the Scheduled List, may I request them to carefully go through the Bill and at the appropriate time, when the Bill comes up in the House I can assure them on behalf of the Government that we shall give the most respectful consideration to anv amendment that they may have to move.

Then there are 3 or 4 points wnicu were Drought up. The hrst was about umoucnabLuty. i agree that this prouiem oi untouchaoiuty stiii eludes us. We have not been able to crac*. it. 1 would most respectfully invite ine cooperation oi every Member oi tms House and the other House in helping us to create a climate where untouchability can be banished from this land. I agree that untouchability exists, remnants of it in larger or smaller measure exist in the rural areas, and even sometimes in the urban areas. We have been trying to orient and educate the Government police officers. servants, including Various suggestions have been made here. We would like to follow them. Some of them we have followed. 1 do not want to take the time of the House by saying what we have done, but please tell us how we should go about this work further. I believe this is a process in which education, indignation of the people, occasional conflicts, but basically development and economic social change—all these are needed before untouchability can be completely eradicated. There is no single solution. I can understand Mr. Ramachandran feeling that the Government must say: 'In ten years there will be no untouchability here'. Well, we can say that but then what do we do? Can we say that in ten years there will be no poverty in India? Can we say that in ten years there will be no illiteracy in India? One-seventh of humanity, unfortunately, cannot be rid of the shackles of a century within a decade but everything possible must be done. That

determination, that dedication, that purpose should be there and this ,. something which is not a problem between the Government and the nonofficials, between the Government and the officials. So far as the eradication of untouchability is concerned, it is the task which demands the common allegiance of all of us. The Prime Minister has pledged the total support of her Government in any campaign that is organised in close cooperation with all the friends who know more about it and who can advise us. She pledged total cooperation. I hope that the leaders here who have greater experience in fighting this untouchability, who know how to create and how to evoke a response from millions of people, will take the lead in this matter and they will find that the Government will be only too happy and proud in accepting such leadership and associating themselves with it.

Again, about employment opportunities, I recognise that a lot remains to be done. That is why the Home Minister and I have set up a group. A top-level group has been set up and I would like to assure this House on behalf of the Prime Minister, the Home Minister and myself that not only in the Government services, in the public sector as well as in the private sector, and in the Universities, it is going to be our determined endeavour to see that any kind of restriction in the employment of the Scheduled Tribes and the Scheduled Castes is removed and that they are given the fullest opportunities to achieve not only the legitimate share of 12 or 20 per cent, or whatever is prescribed but even more than that. I have no doubt that they possess the ability and capacity so that they may be able to move forward. This is a task to which the Prime Minister, the Home Minister and I have pledged ourselves and I hope and trust that in the next year or two we will be able to show you concrete results. Here again from Gaikwadii and other friends I would request their wholehearted cooperation.

About education I have already said a lot and I do not want to say anything more.

The last point was about land. 1 realise that among people there is a tremendous landhunger. It is not easy to provide lands. Figures about lands are often given, but those lands are not always good for cultivation. Reclamation costs a tremendous amount of money and one cannot straightway make available land that may not be fit for cultivation. During the last 15 years about 10 million acres of lands have been distributed to the landless, and out of that, 3.91 million acres, that is, about 40 per cent, has been allotted to the Scheduled Castes and Scheduled Tribes. Forty-five per cent, of the total number of beneficiaries have been from the category of Scheduled Castes and Scheduled Tribes.

Lastly, we have a programme of Tribal Development Blocks. These Blocks, dring the Second and the Third Plans, have covered something 'ike a crore and a quarter of the tribal population. Our ambition is that during the Fourth Plan we cover two crores of the tribal population and through these Blockswhich are mainly being looked after by my friends, Shri Gurupada Swamy—it Is our hope and our endeavour to see that the tribal areas are developed. It is easier to organise Tribal Development Blocks because the tribal areas are clearly demarcated and there is concentration of the tribal people. As far as the Scheduled Castes are concerned, they are dispersed all over the community and therefore an integrated approach has got to be the only method that can be adopted for the amelioration of the Scheduled Castts. As far as the Tribes are concerned, we are trying to develop the area approach also because they are in well-demaracat-ed areas and I hope and trust that both these approaches will give us some sudcess.

I realise that what we are doing falls short of the expectations,

may I say that only by mobilising the initiative and the goodwill of the Government and the Opposition, of the officials and the non-officials, by all men who are determined to solve this problem we shall be able to bring a new life, a new future, a new ray of hope into the lives of a hundred million people as an integral part of the five hundred million people of this ancient land.

3810

SHRI B. D. KHOBARAGADE: Sir. I would like to get one point cleared. The hon. Minister was pleased to tell us just now that a Bill has been introduced in the Lok Sabha about the classification of the Scheduled Tribes and the Scheduled Castes. Now, it is some four or five years since Goa was liberated and yet no classification of Scheduled Castes and Scheduled Tribes has been made in respect of Goa. So I would like to know whether this classification has now been made in respect of Goa also and if not when it will be done. And secondly, Madam, I would also like to know the position of those who have become Buddhists and what facilities are available to those people among these Scheduled Castes who have embraced the Buddhist faith. The hon. Minister may kindly explain what has been done in respect of these people

SHRI ASOKA MEHTA: As far as Goa is concerned, that is being sepa rately tackled. The matter has had to he delayed because we had this referendum in Goa. We had this plebiscite or whatever it was called. We wanted to know about the result of that plebiscite before a final view was taken. I can assure my hon. friend that this matter will also be sorted out in the near future.

I fully recognise the importance of the other problem that was referred to by the hon. Member, that is to say, about those among these people who have embraced Buddhism. May 1 say that under our Constitution it is not possible for us to give these people the facilities that are available to the Scheduled Castes because thos^

3811

Reports of Commissioner

[Shri Asoka Mehta] facilities are available only to those who follow either the Hindu religion or the Sikh religion. That is what we have been doing. But we are trying to provide them all the facilities that are available to the other backward classes. There are very many provisions of the law that are applicable to the backward classes. These are available for those who have accepted Buddhism. And so these friends are looked after in this manner. But we realise that there is this constitutional problem and there are difficulties. These difficulties are being sorted out in a friendly manner and suggestions have also been made that even this

and Scheduled Tribes

constitutional provision may be looked into. I am sure Shri Gaikwadji and other friends are well aware from what quarter these suggestions have come and they also know that suggestions coming from such an august quarter are bound to receive our most earnest consideration.

THE DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. on Monday.

> The House then adjourned at thirty-three minutes past five of the clock till eleven of the clock on Monday, the 14th August, 1967.